

**REPORT OF THE
JOINT COMMITTEE**

**IN COMPLIANCE WITH THE HON'BLE
NATIONAL GREEN TRIBUNAL ORDER
DATED 26-07-2022**

**IN O.A. 452 / 2022 (CAPT. BRAJESH
BHARADWAJ VS. STATE OF MP)**

**REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH THE ORDER DATED
26.07.2022 OF NGT IN OA 452/2022 (CAPT. BRAJESH BHARDWAJ VS. GOVT. OF
MP)**

INDEX

S. No.	Details of Annexures	Page No.
1.	Report of Committee in the matter OA 452 of 2022 order dated 26-07-2022	1-29
2.	ANNEXURE 1: Order dated 03-08-2022 of MPPCB	30-31
3.	ANNEXURE 2 : Attendance sheet of the officers & persons dated 12-09-2022	32
4.	ANNEXURE 3 : Panchnama of the inspection dated 12-09-2022	33-34
5.	ANNEXURE 4 : Mobile app screen shot of the site location	35
6.	ANNEXURE 5: Google map of the site location	36-37
7.	ANNEXURE6 : Land holdings of Rakesh s/o Molhai in village Avarghani	38
8.	ANNEXURE 7: Copy of the Khasra map of khasra 31 & 29/1	39
9.	ANNEXURE 8: Khasra papers of kh. no. 31 for the years 2009-10, 2010-11 & 2022-23 (colly.)	40-42
10.	ANNEXURE 9 : Khasra papers of kh. no. 29/1 for the years 2009-10, 2010-11 & 2022-23 (colly.)	43-45
11.	ANNEXURE 10: Record of the GPS distance measurement taken by Forest Officials dated 12-09-2022	46
12.	ANNEXURE 11: NOC of the Gram Panchayat Turia dated 02-06-2021 for construction at site	47
13.	ANNEXURE 12: ESZ Notification S.O.4009 (E) dated 06-11-2019	48-66
14.	ANNEXURE 13: Order of the Forest Department Dated 02-12-2020 regarding constitution of Local Advisory Committee	67-68
15.	ANNEXURE 14: Minutes of the LAC meeting dated 22-07-2021	69-73
16.	ANNEXURE 15: Show cause notice dated 18-02-2022 by SDM Kurai	74
17.	ANNEXURE 16: Reply to show cause notice dated 25-02-2022 by Rakesh s/o/ Molhai	75-76
18.	ANNEXURE 17: Report of the SDM Kurai dated 25-04-2022 submitted to Collector, Seoni	77-82
19.	ANNEXURE 18: Letter of Collector Seoni dated 27-04-22 and CCF cum FD PENCH Tiger Reserve dated 05-05-22 (colly.)	83-84

20.	ANNEXURE 19: Minutes of the LAC meeting dated 28-10-2021	85-96
21.	ANNEXURE 20: Map showing the Corridor of the Pench Tiger Reserve and Kanha National Park	97-102
22.	ANNEXURE 21: Site Photographs	103-122

**REPORT OF THE COMMITTEE IN COMPLIANCE WITH THE
ORDER DATED 26-07-2022 OF NGT IN OA 452/2022 (CAPT.
BRAJESH BAHARDWAJ VS. STATE OF MADHYA PRADESH)**

1.0 Background

1.1 Captain Brajesh Bharadwaj, resident of Chhindwara Madhya Pradesh had written a complaint letter on 8th April 2022 to the Additional Director General of Forest (Wildlife) MoEF&CC New Delhi under endorsement to Hon'ble Chairperson of the NGT, complaining about the objectionable ongoing construction roughly 200 meters away from the core area boundary in the Eco Sensitive Zone (ESZ) of the Pench Tiger Reserve, Seoni (MP), near its Turiya Gate.

1.2 Hon'ble NGT was pleased to register the said complaint as letter petition no. OA 452/2022 and vide its order dated 26-07-2022 was pleased to order that:-

" 2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of the Regional Office of MoEF & CC, Bhopal, Principal Chief Conservator of Forest (HoFF), Director, Pench Tiger Reserve Seoni, Madhya Pradesh, State PCB and District Collector, Chhindwara, Madhya Pradesh. The Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law. State PCB will be the Nodal agency for coordination and compliance.

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3. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

- 1.3** Capt. Brajesh Bharadwaj in his complaint has alleged that mega construction activities are going on for the past few months in the ESZ of PENCH Tiger Reserve, Seoni (MP) roughly two hundred meters from the core area boundary at Awarghani Rayyat village, Khawasa Buffer, near Turiya Gate. It has also been alleged that a huge artificial pond is being constructed and mud from it is being used to create hilly slopes as high as 12 feet around the border wall running several acres; and the land has been recently bought by a scheduled tribe person, namely Rakesh Singh Molhai from Katni; the construction site has been surrounded by a high fencing, which is prohibited, and that (fencing) is also secured to a cemented boundary wall; drones are flown illegally at the site. It is also alleged that the said construction violates various provisions of the gazette notification dated 06-11-2019 regarding the ESZ of the PENCH Tiger Reserve and provisions of the Wildlife (Protection) Act, 1972 are also being violated.
- 1.4** Pursuant to the order of Hon'ble NGT, MPPCB with its head quarter at Bhopal had written letter dated 3-8-2022 to Regional Director, MoEF&CC, Bhopal, Collector

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Chhindwara, Director Pench Tiger Reserve, Seoni & PCCF Forest department Bhopal, informing them about the order dated 03-08-2022 of Hon'ble NGT regarding the nomination of officers from their respective offices for the committee. Zonal Officer MPPCB, Jabalpur was nominated on behalf of MPPCB. A copy of the order dated 03-08-2022 of the MPPCB of placed herewith as **Annexure 1.**

- 1.5** The nominated zonal officer of the MPPCB, who was on leave since 01-08-2022, after joining back to his duties on 29-08-2022, again contacted back to all offices, for the the nomination of members to the committee as well as for the joint inspection. It also came to the notice that the disputed site in not located in Chhidwara district, but lies in the Seoni district. Therefore it was thought prudent to request Collector, Seoni also for the nomination of one of the officers from district administration of the Seoni district. A team of following nominated officers from various departments was thus formed:

S.No.	Name of the Nominated Officer & designation	Representing
1.	Pradeep Vasudeva, APCCF, Working Plan, Forest Department Jabalpur.	PCCF (HOFF), Forest Department, MP
2.	Dr. HVC Chary, Guntapalli, Scientist E, Integrated Regional Office, MoEF&CC,	Regional Office, MoEF&CC, Bhopal

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	Bhopal.	
3.	B.P. Tiwari, Deputy Director, Pench Tiger Reserve, Seoni	Field Director, Pench Tiger Reserve, Seoni
4.	O.P. Sanodiya, ADM, Chhindwara	Collector Chhindwara
5.	H.K. Ghormare, SDM, Kurai, Seoni	Collector Seoni
6.	H.K.Sharma, Zonal Officer, MPPCB, Jabalpur	MPPCB, Bhopal

1.6 The inspection of the disputed site was carried out by the committee so formed on 12-09-2022. The petitioner, Capt. Brajesh Bharadwaj was also invited at the site to elaborate his grievance before the committee. On behalf of the disputed site's land owner Shri Rakesh Singh who was not present, his representative, one Shri Surendra Dubey, supervisor was also present. The copy of the attendance sheet of the persons present during inspection is placed as **Annexure 2** and copy of the Panchnama drawn after the inspection is placed as **Annexure 3**.

2.0 The Disputed Site Location Details:

2.1 The disputed site in question, where illegal construction in the ESZ of Pench Tiger Reserve has been alleged by the applicant Capt. Bharadwaj, belong to one Rakesh s/o Molhai as per revenue records. The site location is approximately 21°44'15.5004"N and 79°21'16.524"E, a mobile app screen shot of the same is attached as **Annexure 4**. The site co-ordinates that have been

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mentioned by the applicant are 21°44'20.2"N and 79°21'24.4"E, and accordingly the Google Maps showing the location of the land in May 2022 as well as November 2018 are also placed as **Annexure 5**. Both the locations represent the same site. The Google Maps, to some extent also elaborate the plot boundaries.

2.2 The land owner, Rakesh s/o Molhai is said to be a Gond tribal person. He was not present during the inspection, rather his representative Shri Surendra Dubey was present. As per revenue records available online, Rakesh s/o Molhai owns as many as 7 pieces of land in this village i.e. village Avargani Raiyyat, Patwari Halka Turia, Tehsil Kurai District Seoni. A MP Bhulekh site screen shot which is maintained by GoMP is placed and attached as **Annexure 6**. Thus the land owner owns kh. No. 29/1 area 2.620 hectares, Kh.no. 29/3, area 0.030 hectares, kh.no.31, area 7.190 hectares, Kh.no. 54, area 0.080 hectares, kh.no. 59/4, area 0.80 hectares, kh.no. 59/6, area 0.38 hectares and kh.no. 59.7 area 0.410 hectares thus totaling 11.51 hectares. All the land pieces are not together in one chunk and as per the maps available from the MPBHULEKH site only two khasras, no. 31 and no. 29/1 are adjoining, a copy of the map is placed as **Annexure 7**. As per the applicant Capt. Brajesh Bharadwaj, the disputed construction is taking place in kh.no. 31, area 7.190 hectares.

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2.3 As per the record obtaining from the MPBHULEKH site, the land Kh. No. 31 was purchased by the present land owner Rakesh s/o Molhai in year 2010-11; in the previous year 2009-10 as per record it was the property of Shri Samota. The khasra papers for the two years 2009-10 & 2020-11 as well as for the latest year 2022-23 are placed as **Annexure 8** (colly). Similarly the adjoining khasra no 29/1 belonged to one Sukkal s/o Chinthia in year 2009-10 records and as per 2010-11 records it is in the name of Rakesh s/o Molhai. A copy of the khasra papers showing owner ships of khasra 29/1 in different periods 2009-10 & 2020-11 as well as for the latest year 2022-23 are placed as **Annexure 9** (colly.). However the address of Rakesh s/o Molhai, at the time of land purchase was village "Barmani", which at present is village Avarghani. It is not clear from these documents that the village "Barmani" lies in the Katni district of MP, or it lies in Seoni district of MP as has been alleged in the present application. From the above documents it comes to light that the land purchase is not recent and was completed in the year 2010-11. The present status of the land is agriculture and has not been diverted for any other purpose. The land records show 8 'Hua' (probably Mahua) and 1 'Jamun' tree to be present there. Although much more number of trees are present at the site. Agriculture of kodon, kutki, Ragi has been done at the site.

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3.0 Site Inspection Information:

3.1 Site of disputed construction i.e. Kh.no.31 admeasures 7.190 hectares. It lies in the buffer zone of the Pench Tiger Reserve, Seoni. There had been a natural Talab (pond) in the land, which was known as Nandu Talab. The petitioner has alleged that the owner has dug the Talab, drawn silt and stones out of it and made heaps as high as 12' along the boundary of plot. It was observed by the inspecting team that earth / stones have been taken out of the pond and stone pitching has also been done in long portions of its banks and probably the remaining portion of the banks will also be strengthened / stone pitched sooner or later. The earth extracted / dug from the pond has been laid in heaps, not hap-hazardly but systematically, creating proper landscape. The earthen mounds have been made well inside the premises, and not along the boundaries as alleged by the applicant. The complainant Capt. Bharadwaj told the committee, that such developments in the ESZ as well as buffer areas cannot be undertaken; the pitching of the Talab banks with cobbles and boulders will desist the wild animals from access to drinking water, while high earthen mounds will repel the dispersion of the wild animals and the runoff from these mounds / rain cuts will cause

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siltation of the natural nallas and drains flowing outside the disputed land. Such activities, as per him are violative of the provisions of Pench Tiger ESZ Notification dated 06-011-2019 (S.O. 4009 (E)), as the village Avarghani falls in the ESZ and has been listed at serial no. 37 in Annexure III of the ESZ notification.

3.2 A natural Nalla flows near the N-NW-WN boundary of the said plot that is marked in the Google Map (Annexure 5). The nearest distance of the NW plot boundary as measured from the Nalla is only 15 meters and the distance from the waste water weir of the Talab, which happens to be an old construction, is 114 meters, and that of the Talab boundary itself is 145 meters. Distance measurements with GPS were taken by the forest department officials and the records of which is placed as **Annexure 10**. As per the complainant, the nalla forms the boundary of the Core Zone and the Buffer Zone of the Pench Tiger Reserve and as such no activities of this nature can be conducted so near to the Core Area.

3.3 The perimeter of the plot has been fenced with chain linked fence with height ranging from 6 feet to 8 feet depending on the topography and contours of the land. According to the complainant, no fence beyond 4 feet high can be constructed in the ESZ area, nor chain-link fence or any other kind of fence can be erected as per

Secretary

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rules. Only a bio fence, that too not exceeding 4 feet height can be erected if someone in ESZ intends to protect his land and agriculture. He objected that such chain linked fences as well as earthen mounds are an obstruction to the movement and dispersion of the wild animals from one place to another place and animals as big cats will also find it difficult to cross the chain-link fencing. Smaller animals who have been using the waters of the Nandu Talab, will find it impossible to cross the fence to reach the Talab. The stone pitching as well as the steepening of the slopes of the Talab by artificial means will hamper the smaller animals like deer, boars etc to reach the water due to their hoofs being unable to hold ground on the stone pitching of the Talab. Thus, as per the complainant, the fencing done around the premises is clearly violative of the ESZ Notification as well as provisions of the Wildlife (Protection) Act, 1972.

- 3.4 The site owner's representative Shri Surendra Dubey on the other hand submitted that the land belonging to Rakesh s/o Molhai, is a private agricultural land and it has not been diverted for any other purpose than agriculture. He further submitted that the deepening of the Talab has been done after taking due permission from the Gram Panchayat, Turia. As per him, the land

Shri Surendra Dubey

H. K. Kulkarni

owner living in the ESZ area has a right to protect his produce / agriculture as well as his life from the wild animals and fencing has been simply done to ensure it. Similarly the deepening of the Talab has been undertaken to ensure water availability throughout the year to support the agriculture. Pisciculture is also being planned to be undertaken here in future. He said that the earth taken out from the deepening cannot be thrown outside, and has been kept inside, its slopes have been protected with grass to prevent the soil flow and it is intended in future to grow medicinal and exotic oil-bearing grasses/plants on it.

- 3.5** The copy of the NOC dated 02-06-2021 from Gram Panchayat, which is placed as **Annexure 11**, has been issued to Rakesh Singh s/o of Molhai, for all his land holdings in Kh. No. 29/1, 31, 54,59/4, 59/6, 59/7 (barring one i.e 29/3), for an area of 11.48 hectares. The construction permission was granted for constructing building (farm house), boundary (wire fencing) and pond construction in an area of 848.48 sqm. The address of the land owner has been mentioned in this NOC as village Barmani, district Katni.
- 3.6** The inspecting Committee has also observed that there are brick walled structures / rooms etc made, having sloping tin roofs and false ceiling also from inside. As many as two such structures have been made at the

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site, the photographs (taken during the inspection on 12-09-22 as well as earlier on 4-09-22 by MPPCB Regional office Chhindwara) are attached (as Annexure 21) in the end of the report. A garden has also been developed in front of one of the building structures in around 5000 sq ft area, which lies between the earthen slopes/mounds and the Talab.

3.7 The complainant in this matter has also objected that there is a Monitoring Committee constituted as provided in the ESZ Notification under the Chairmanship of Revenue Commissioner Jabalpur, that committee has not been consulted prior to undertaking such construction works in the ESZ. He also pointed out that there is also one Local Advisory Committee (LAC), but no NOC / permission has been obtained from these committees.

4.0 Provisions of the ESZ Notification & Wildlife Protection Act:

(A): The ESZ Notification, 06-11-2019

4.1 The Indira Priyadarshini Pench National Park, is located in Seoni and Chhidwara districts of MP, while the Pench Mowgali Sanctuary is confined to Kurai tehsil of District Seoni, both having an area of 411.33 sq km, which together form the core area of 'Pench Tiger Reserve'.

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4.2 Vide notification no. S.O. 4009(E) dated 06-11-2019, the formation of the ESZ of Pench Tiger Reserve was done and its boundaries have been notified with an extent varying from zero to 27 km around the boundary of Pench Tiger Reserve (Indira Priyadarshini Pench National Park, & the Pench Mowgali Sanctuary), covering an area of 771.537 sq km as ESZ. It has also been provided that the minimum buffer, wherever it less than 2 km from the core boundary, the ESZ will be considered up to 2 km from the core boundary.

4.3 Under Paragraph 2, the Notification provides for the preparation of Zonal Master Plan for the ESZ within a period of two years of the notification. It has also been provided under sub paragraph 2(4) that : *"The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly."*

Sub paragraph 2(7) provides that: *"The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited, regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for Security of local communities livelihood."*;

and sub paragraph (10) provides that : *"The said Master Plan shall regulate development in Eco-sensitive Zone so as to ensure eco-friendly development for Security of local communities livelihood."*

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4.4 Further paragraph 3, under the heading “Measures to be taken by State Government” provides as under:

“(1) Land use. - (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a), within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and vide provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

- (i) widening and strengthening of existing roads and construction of new roads;**
- (ii) construction and renovation of infrastructure and civic amenities;**
- (iii) small scale industries not causing pollution;**
- (iv) cottage industries including village industries; convenience stores and local amenities supporting ecotourism including home stay; and**
- (v) promoted activities given under paragraph 4: Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):**

“(2) Natural water bodies.-The catchment areas of all natural springs shall be identified and plans for their conservation

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and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) Tourism or Eco-tourism.- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone;

(b) the Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests;

(c) the Tourism Master Plan shall form a component of the Zonal Master Plan;

(d) the Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone;

(e) the activities of eco-tourism shall be regulated as under, namely:-

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by the National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco development;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial

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establishment construction shall be permitted within Eco-Sensitive Zone area."

It is submitted that as per information made available by MP Tourism Board, the Zonal Master Plan of Pench Tiger Reserve is at Draft Stage and after the release of Hon'ble Supreme Court order on 03/06/2022 and comments of PCCF (Wildlife) on the same, the Draft Zonal Master plan of Pench Tiger Reserve is being revised.

4.5 The ESZ Notification, paragraph 4 further provides for the "*List of activities prohibited or to be regulated within the Eco-sensitive Zone*". The list of activities which are regulated and to be promoted are reproduced as under :

TABLE

S.No. (1)	Activity (2)	Description (3)
B. Regulated Activities		
10.	Commercial establishment of hotels & resorts	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or upto the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
11.	Construction Activities	(a) <u>New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-Sensitive Zone, whichever is nearer:</u> <u>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in</u>

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		<p><u>sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.</u></p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>
21.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	<u>Permitted as per the applicable laws for use of locals.</u>
23.	Commercial extraction of surface and ground water	Regulated under applicable laws
24.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except as otherwise provided) as per applicable laws except for meeting local needs.
25.	Open Well, Bore Well, etc. for agriculture or other usage.	Regulated under applicable laws and the activity shall be strictly monitored by the concerned authority.

S.No.	Activity	Description
(1)	(2)	(3)
C. Promoted Activities		
30.	Rain Water Harvesting	Shall be actively promoted.
31.	Organic Farming	Shall be actively promoted.
32.	Adoption of green technology for all activities.	Shall be actively promoted.
33.	Cottage industries including village artisans, etc.	Shall be actively promoted.
34.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
35.	Agro-Forestry.	Shall be actively promoted.
36.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
37.	Use of eco-friendly transport.	Shall be actively promoted.
38.	Skill Development.	Shall be actively promoted.

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39.	<i>Restoration of Degraded Land/ Forests/ Habitat.</i>	<i>Shall be actively promoted.</i>
40.	<i>Environmental Awareness.</i>	<i>Shall be actively promoted.</i>

A copy of the ESZ Notification dated 06-011-2019, is placed here with as **Annexure 12.**

4.6 The ESZ Notification vide its paragraph 5, also provides for the formation of a monitoring committee for the effective monitoring of the provisions of the ESZ notification. The monitoring committee so constituted is headed by the Divisional Commissioner of Jabalpur and other members. Paragraph 6 of the notification provides for the terms of reference of the monitoring committee, which are reproduced as under:

"(1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Ecosensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring

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Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma given in Annexure V.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.”

4.7 Similarly Paragraph 4 of the notification enlists the construction activities at sr. no. 11 of the Part B as “Regulated Activities” and provides for that the local people shall be permitted to undertake construction in their own land for their use as per building byelaws to meet their residential needs.

4.8 Paragraph 6 (4) provides for the activities that are not covered under the EIA Notification of 2006, and are falling in the ESZ, shall be scrutinized by the Monitoring Committee based on actual site-specific conditions. In the instant case the construction of the building/sheds in the khasra no. 31. The only NOC from the Gram Panchayat (Annexure 11) was obtained on 02-06-2021 which was given subject to the condition that “भवन निर्माण के पूर्व राजस्व एवं वन विभाग से आवश्यक स्वीकृति प्राप्त कर ली जावे”.

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However no such permissions were provided to the inspecting committee by the land owner/his representative.

4.9 There also exists one Local Advisory Committee (LAC) under the chairmanship of the Divisional Commissioner and having the Field Director of the Pench Tiger Reserve as its Member Secretary. It has been constituted as per the order no.F-19-26/2010//10-2 dated 02-12-2020 of the Forest department, MP, in pursuance to the para 2.1.8 & 2.1.9 of the guidelines pertaining to Tiger Conservation & Tourism issued in compliance of section 38 (O)(1)(C) of the Wildlife (Protection) Act, 1972. A copy of the order dated 02-12-2020 is a placed herewith as **Annexure 13**.

4.10 In its meeting dated 22-07-21, the minutes of which are attached as **Annexure 14**, at agenda point no. 4 entitling “ स्थानीय सलाहकार समिति की बिना अनुमति के रिसोर्ट / होटल व्यावसायिक गतिविधियों के स्थाई निर्माण कार्य रोकने संबंधी चर्चा” the matter pertaining to the under construction Nandu Talab was discussed in which the under construction Talab as per inspection was termed as appearing to be constructed for business purpose and no application has been made to obtain permission from the LAC. In this meeting it was informed by the revenue department, that the work (of construction) of Nandu Talab has been stopped and stay has been granted.

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4.11 The SDM of Kurai, district Seoni issued a show cause notice to Rakesh s/o Molhai on 18-02-2022 regarding the illegal deepening of Nandu Talab and stacking of soil despite the stay granted on 15-06-2021 by the court of the Collector Seoni. A copy of the notice dated 18-02-22 by the SDM Kurai is placed as **Annexure 15**.

4.12 Rakesh s/o Molhai submitted a reply on 25-02-2022 that he is not constructing any resort, his land is agriculture and not diverted land; that he has obtained NOC from the Gram Panchayat Turia for the deepening of the Talab and the soil / earth that has come out has been stacked and trees will be planted on them; that he has not violated the provisions of the ESZ and that he will establish 'Gaushala' and for keeping hay / fodder for the animals he intends to make a separate building and for fish propagation he intends to make 2 pucca tanks; he also intends to establish a small godown for the storage of the agriculture produce and he has no intentions to establish any resort. A copy of the reply dated 25-02-22 of Rakesh s/o Molhai is placed as **Annexure 16**. The SDM Kurai submitted his report before the Collector, Seoni on 25-04-2022, a copy of which is attached as **Annexure 17**.

4.13 The Collector vide his letter dated 27-04-22 forwarded the report of the SDM Kurai to the CCF cum FD and Member Secretary, LAC, Pench Tiger Reserve, who in turn

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submitted his recommendations vide his letter dated 05-05-22 to PCCF (WL) with a copy to the complainant Capt. Bharadwaj & Collector Seoni. Both these letters are collectively placed as **Annexure 18**.

4.14 Further in the LAC meeting dated 28-10-21 many important decisions pertaining to the construction activities in and around ESZ area were taken. A copy of the minutes of the meeting are placed and attached as **Annexure 19**, and the important decisions can be highlighted as under:

- *No new construction of hotel or resort will be permitted in 1 km of core zone;*
- *No construction will be permitted in corridor. The corridor shall be identified and marked by the Field Director*
- *No construction shall be done within 100 m of the Talabs and other water bodies and catchment areas;*
- *No construction to be done within 100 meters of rivers / nallas;*
- *The permitted constructed area will not be more than 10% of the land area;*
- *Arrangement to handle and manage and dispose solid and other wastes shall have to be done;*
- *Any kind of barbed wire, chain-link or other wire fencing which may harm the wildlife shall not be permitted, the fencings that have been already installed, shall have to be removed. Only 4 feet high fencing of stone, mud or shrubs will be permitted;*
- *The procedure for permitting the constructions, format for application etc has been provided. The application needs to be submitted before Collector, Seoni on which NOC need to be obtained from LAC which will be issued by its Member Secretary after approval in the LAC meeting. There after the Collector, Seoni / Chhindwara will issue permission for construction, etc.*

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4.15 In light of the above submissions it can be inferred that the construction of the building / sheds, that has been undertaken by Rakesh s/o Molhai has been inspected by the officials of the revenue department in view of the complaint by Capt. Bharadwaj and nothing objectionable was found. However the chain link fencing that has been done around the plot- Kh. No. 31 appears to be contrary to the decisions of the LAC.

4.16 Similarly the activity of rain water harvesting, which may include the deepening of the Talab, is a desirable activity as per the ESZ Notification which needs to be actively promoted. The issue of stone pitching of the Talab seems to be a debatable issue; although stone pitching imparts a tone of artificiality to the Talab, but how far the pitching and steep slopes will distract wild animals, may need further expert views.

(B) Wildlife (Protection) Act, 1972

4.17 The applicant Capt. Bharadwaj has also agitated about the violation of the provisions of the Wildlife (Protection) Act, 1972, specifically sections 38V(3)(b) and 38O(1)(g). He has alleged that the ecologically un-compatible land uses will disrupt the dispersal

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habitats and corridor for the spillover population of the wild animals and high mud slopes will obstruct tiger dispersal.

4.18 As per the provisions of the Section 38V-(3)(b) of the Wildlife Protection Act 1972 :-

38V. Tiger Conservation Plan -

“(3)The State Government shall prepare a Tiger Conservation Plan including staff development and deployment plan for the proper management of each area referred to in sub section (1) so as the ensure -

(b) ecologically compatible land use in the tiger reserve and areas linking one protected area or tiger reserve with another for addressing the livelihood concerns of local people, so as to provide dispersal habitats and corridor for spill over population of wild animals from the designated core areas of tiger reserves or from tiger breeding habitats within other protected areas;

From the above it is clear that provisions of the Section 38V-(3)(b) of the Wildlife Protection Act 1972 relating to ecologically compatible land use are applicable to tiger reserves and areas linking one protected area or tiger reserve with another as well as to provide dispersal habitats and corridor for spill over population of wild animals from the designated core areas of tiger reserves or from tiger breeding habitats within other protected areas. The land in question is private land situated at the boundary of core area of PENCH Tiger Reserve. Although it

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is not a part of Pench Tiger Reserve as an area linking Pench Tiger Reserve with another protected area. Hence provisions of Section 38V-(3)(b) of the Wildlife Protection Act 1972 may not be applicable to this extent but chain link fencing of the premises may be a hindrance to the habitats and corridor for spill over population of wild animals from the designated core areas of Pench Tiger Reserve.

4.19 The complainant has also alleged that there is a violation of Section 38O-(1)(g) of the Wildlife (Protection) Act 1972. As per the provisions of the Section 38O-(1)(g) of the Wildlife Protection Act 1972 :-

38O. Power and functions of Tiger Conservation

Authority :-

“(1)The Tiger Conservation Authority shall have the following powers and perform the following functions, namely :-

(g) ensure that the tiger reserves and areas linking one protected area of tiger reserve with another protected area or tiger reserve are not diverted for ecologically unsustainable uses, except in public interest and with the approval of the National Board of Wildlife and on the advice of the Tiger Conservation Authority.

From the above it is clear that provisions of the Section 38O-(1)(g) of the Wildlife Protection Act 1972 relating to ecologically unsustainable use are applicable only to tiger reserves and areas linking one protected area or

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tiger reserve with another. The land in question is private land situated at the core boundary of Pench Tiger Reserve. It is not a part of Pench Tiger Reserve or area linking Pench Tiger Reserve with another protected area. Hence provisions of Section 38(O)-1(g) of the Wildlife Protection Act 1972 are not applicable to the area. A map showing the land in question and Kanha-Pench Corridor is enclosed as **Annexure 20**, containing the list of the villages falling in the corridor, which does not include the disputed site i.e. village Avarghani, Tehsil Kuari district Seoni in that corridor.

(C) Violation of Pollution Control Laws:

- 4.20** The complainant has also alleged violation of laws pertaining to pollution control, viz. noise pollution due to movement of heavy earth moving machinery, vehicular pollution due to emissions and air pollution consequent to it.
- 4.21** The activities of Talab deepening and mound creation in the premises as well construction of buildings that has been under taken involves use of man and machines. However these are the activities that are normally under taken whenever construction of any sort is done. These activities are not Prohibited Activities as listed in Table of the Paragraph 4 of the ESZ Notification dated 06-11-2022 rather they are listed as Regulated

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H. Kumar

Activities at serial no 11. Hence, no major environmental impact of permanent nature (i.e. air pollution, water pollution, noise pollution) is envisaged due to said construction activity/pond deepening, except for a temporary change in environmental quality when these construction activities would have taken place.

4.22 The plot owner has also undertaken digging a trench or a garland drain kind of structure, connecting the existing spillway, which as per the complainant can't be dug. However this appears to be an enabling structure to let the overflow of the Talab into the Nalla outside. No effluent or sewage was found flowing in it. Hence digging of such garland drain, to manage water logging in the premises, does not seem to an activity which can attract the violation of pollution laws.

5.0 Conclusion and recommendations:

5.1 Based on the provisions of the ESZ notification, 2019 as well as the decisions of the LAC following conclusions can be drawn:

- The construction work has been under taken in the premises within 1 km of the core area, inside the notified ESZ area, which seems to be a permitted activity for self use of the land-holder. Permission from Gram Panchayat was obtained for it. As per the

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provisions of ESZ Notification, 2019, the locals can undertake construction for their residence or agricultural needs. The site was inspected by the officials of the revenue department and nothing objectionable has been found. However, no commercial activities in future should be undertaken at the site without prior approval / permission from the competent authorities.

- As per the decision taken by LAC of PENCH Tiger Reserve only a stone fence or mud fence or shrub fencing not exceeding four feet height is permitted. But the chain link fencing has been undertaken by the land owner on the grounds of protecting its agriculture produce from wild animals.
- The sheds have been made within 100 m of the Nandu Talab, which is not a new Talab, and is situated in the private land of the owner itself. However it does not appear that this decision of LAC regarding 100 m distance between building & talab will apply to private ponds, otherwise land holders having small land holdings may not be able to undertake any construction if a pond exists in their land and a distance of 100 m between pond and building is not available.

Dec 2019

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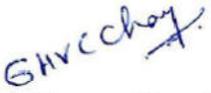
- The matter of the construction of Talab was discussed in the meeting dated 22-07-21 of the LAC where it was informed that the work has been stopped by revenue officials. Hence further necessary action as per applicable rules may be taken by the competent authorities including the issue of stone pitching of the Nandu Talab that should not be a hindrance for the wild animals to obtain water from it.
- The earthen mounds that have been created from the soil dug from the Talab, have now settled in shape and have been seeded with grass etc to protect erosion and silt flow during rains. The present shape of the slopes do not seem to be steep enough to create restriction on the dispersal and movement of wild animals. As the mud mounds are now covered with grass, run-off from the mud mounds causing siltation and clogging of the natural nallas flowing close to the land boundary is very limited.
- The construction that has been undertaken does not fall in the corridor connecting Pench Tiger reserve with any other national park or sanctuary.

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5.2 The report of the committee is being submitted for further necessary action before Hon'ble NGT. The site photographs are also attached as **Annexure 21**.


(O.P. Sanodiya)
ADM, Chhindwara


(Dr. HVC Chary, Guntapalli)
Scientist E, Integrated
Regional Office, MoEF&CC,
Bhopal.


(Pradeep Vasudeva)
APCCF, Working Plan,
Forest Department
Jabalpur.


(H.K. Sharma)
Zonal Officer, MPPCB,
Jabalpur


(H.K. Ghoremare)
SDM, Kurai, Seoni


(B.P. Tiwari)
Deputy Director,
Pench Tiger Reserve,
Seoni



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,

पर्यावरण परिसर,ई-5,अरेरा कॉलोनी,भोपाल-462016



Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com

क्रमांक 3084 /विधि/ NGT(CZ)/प्रनिबो/22
प्रति

भोपाल,दिनांक 3/08/22,

- | | | | |
|---|--|---|--|
| 1 | क्षेत्रीय निर्देशक,
पर्यावरण,वन एवं जलवायु परिवर्तन मंत्रालय,
केन्द्रीय पर्यावरण भवन, ई-5,अरेरा कॉलोनी,
रविशंकर नगर, भोपाल-462016 | 2 | कलेक्टर,
कलेक्टर कार्यालय,
<u>छिन्दवाडा(म.प्र)</u> |
| 3 | निदेशक,
पेंच टाईगर रिजर्व,
<u>जिला-सिवनी(म.प्र) 480661</u>
fdpenrp.sni@mp.gov.in | 4 | प्रधान मुख्य वन संरक्षक,
वन विभाग कार्यालय,
सतपुडा भवन,प्रथम तल,
<u>भोपाल (म.प्र)</u> |

विषय :- माननीय एनजीटी द्वारा प्र.क्र. 452/2022 (कैप्टन ब्रजेश भारद्वाज विरुद्ध म.प्र.शासन व अन्य) में पारित आदेश दिनांक 26.07.2022 के अनुपालन बाबत।

उपरोक्त विषयान्तर्गत माननीय एनजीटी, प्रिंसिपल बेंच द्वारा प्रकरण क्रमांक 452/2022 में दिनांक 26.07.2022 को पारित आदेश का कृपया अवलोकन हो (प्रति संलग्न)। आदेश के मुख्य अंश निम्नानुसार है :-

"The applicant has sent the present letter petition, which has been treated and registered as original application, complaining about Mega construction activities in eco-sensitive zone of Pench Tiger Reserve Seoni, Madhya Pradesh roughly 200 meters from the core area boundary at Awarghani Rayyat village, Khawasa buffer near Turiya Gate, Madhya Pradesh. The applicant has submitted that a huge artificial pond is being constructed and the mud from the same is being used to create a hill slope (12ft. high) around the border wall running across several acres. The construction site is surrounded by a high fencing secured to the cemented boundary wall and is being monitored by flying drone over the same. The construction violates various provisions of the Gazette Notification dated O.A. No.452/2022 Capt. Brajesh Bharadwaj Vs. State of M.P. -2- 06.11.2019 of Eco-sensitive Zone (ESZ), Pench Tiger Reserve Seoni, Section 38V-3(b) and Section 38(o) (1) (g) of the Wildlife Protection Act, 1972,. Vehicular pollution is being caused by emissions from construction vehicles plying in ESZ. Heavy earth moving machinery in operation also blows huge cloud of dust to nearby core area of park. Mud from the nearby construction will clog Nala flowing adjacent to the site.

A factual and action taken report from a Joint Committee comprising of the Regional Office of MoEF & CC, Bhopal, Principal Chief Conservator of Forest (HoFF), Director, Pench Tiger Reserve Seoni, Madhya Pradesh, State PCB and District Collector, Chhindwara, Madhya Pradesh. The Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant, verify the factual position and take requisite remedial action by following due process of law. State PCB will be the Nodal agency for coordination

backbone
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29/8



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर,ई-5,अरेरा कॉलोनी,भोपाल-462016

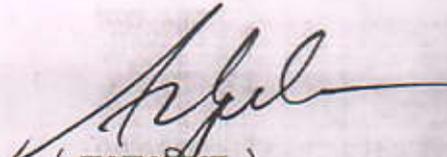


Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com

and compliance. Factual and action taken report may be furnished within two month by e-mail at judicial-ngt@gov.in.

प्रकरण में आदेश के अनुपालन हेतु गठित कमेटी को एक्शन टेकन रिपोर्ट 2 माह में प्रस्तुत किये जाने के निर्देश है जिसमें बोर्ड की ओर से ऑचलिक अधिकारी, जबलपुर (मो.नं.-9425117757) को नामांकित किया गया है। कृपया आपके कार्यालय से कमेटी हेतु अधिकारी को नामांकित कर निर्धारित समयावधि के पूर्व रिपोर्ट प्रस्तुत करने हेतु निर्देशित किये जाने का अनुरोध है, ताकि माननीय अधिकरण के आदेश का पालन सुनिश्चित हो सके।

संलग्न :-उपरोक्तानुसार


(ए०ए०मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

1. ऑचलिक अधिकारी, ऑचलिक कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, जबलपुर की सूचनार्थ। आपको निर्देशित किया जाता है कि प्रकरण में गठित समिति से सम्पर्क कर निर्धारित समयावधि के पूर्व बैठक आयोजित कर एक्शन टेकन रिपोर्ट मुख्यालय को प्रस्तुत करें।

Attendance sheet

Meeting of Committee Constituted in NGT OA 452/2022

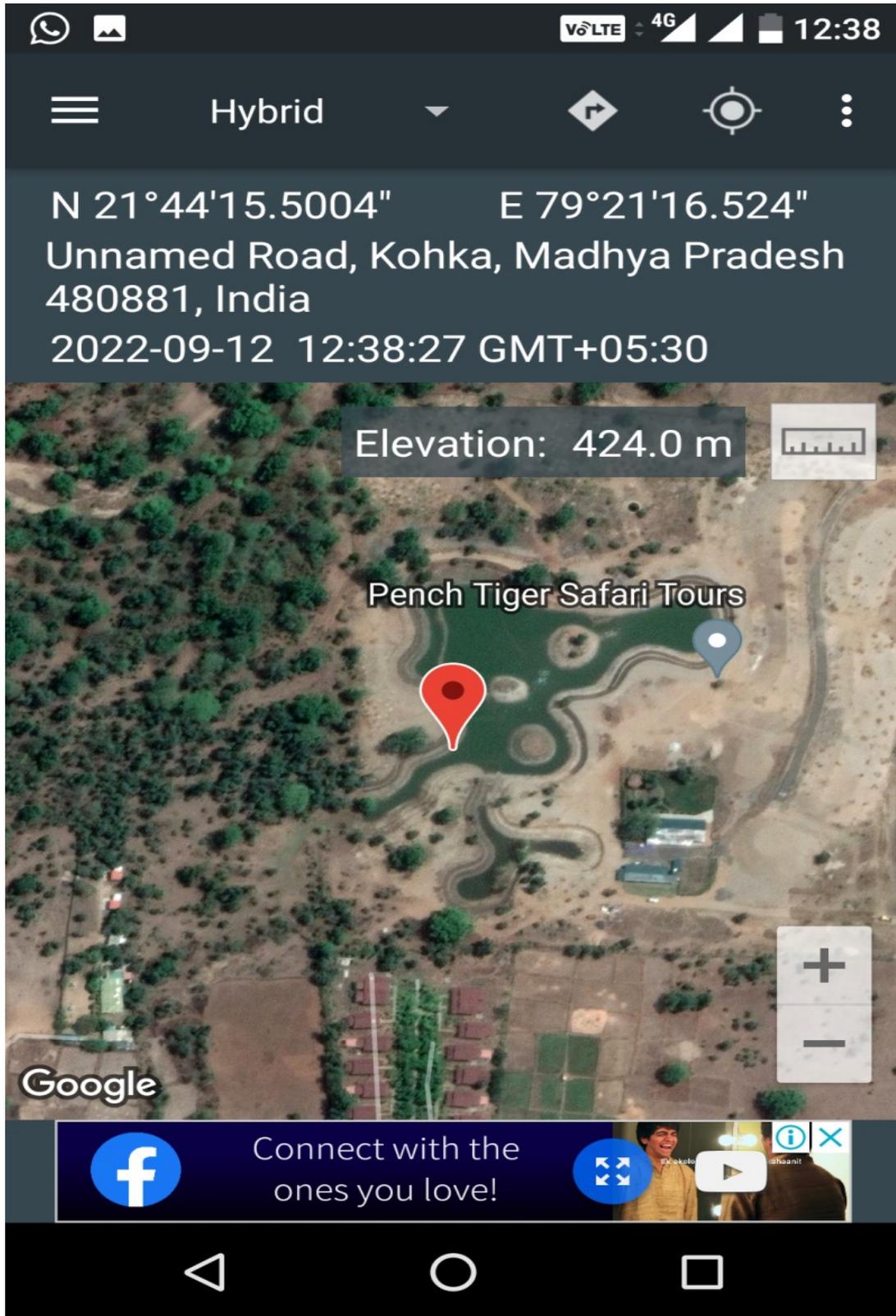
"Capt. Brajesh Bharadwaj Vs. GoMP & Ors."

Date : 12-09-2022

S.No.	Name	Designation	Department/ Organization	Mobile No	Email id	Signature
1.	O.P. Semodiya	ADM Chhindwara	GAD	8982799285	a..	
2.	Dr. H.V.C. Chary Guntakalli	Scientist - E	MOEFCC, Zoo Bhopal	9990517580	hvc.chary @nic.in	
3.	B.P. Tiwari	Dy. Director P.T.R. from	Pench Tiger Reserve Seoni	9424794108	fdpmp.snie mp.gov.in	
4.	N.C. PATIDAR	ACF	PENCH TIGER RESERVE	9424792605	-11-	
5.	KAILASH NARAYAN KATARE	Regional officer (R)	RO MP PCB CHHINDWARA	9425451951		
6.	Rohit Kumar Upadhyay	Ranger	Forest, PTR	8762771612	zahulupadhyay8303 @gmail.com	
7.	H.K. Sharma	Zonal officer	MPPCB Jabalpur	9425117757	hsharmal091@ gmail.com	
8.	CAPT. BRAJESH .B Bhatt	APPLICANT	GET VONER (NGT)	9810670991	brjii100e gmail.com	
9.	PRANDEEP YASUDENA	APCCF Jabalpur	रिजल्टिंग ऑफिस Forest Dept	7748990011	-	
10.	PRANDEEP YASUDENA	APCCF Jabalpur	Forest Dept	9827229167	Prasudena@ rediffmail.com	
11.	H.K. Ekharman	SDM Kurein	SDM Kurnool	9826052914	hunenbra ghoremare@gmail.com	
12.						

- मानवीय स्व.जी.सी. के प्रकार कुमोंक 452/2022 (कैप्टन ब्रजेश भारद्वाज विरुद्ध म.प्र. शासन एवं अन्य) में पारित आदेश दिनांक 26/07/2022 के अनुपालन में आज दिनांक 12/09/2022 को पंच सार्वर रिजर्व सिवनी के डेको सेंसिटिव जॉन के पास स्थित श्री राकेश सिंह गौड़, स्वराज नं. 2930, कुल रुकवा 30 एकड़ स्थल का निरीक्षण याचिका दाखकर्ता श्री ब्रजेश भारद्वाज एवं अन्य अधिकारियों के संयुक्त तत्वाधान में किया गया। उक्त मौका स्थल ज्ञान याचिका दाखकर्ता श्री. ब्रजेश भारद्वाज, श्री ओ.पी. मोडिया अपर कलेक्टर डिंडवाड़ा, श्री हेमंत शर्मा, जसरेक्टर म.प्र.प्र.नि. बोर्ड भोपाल, श्री अश्वती प्रसाद तिवारी डिप्टी जसरेक्टर, पंच सार्वर रिजर्व सिवनी, श्री नरेश पारीवार, अस्तिरेंट जसरेक्टर, पंच सार्वर रिजर्व, सिवनी, श्री राज.वी.सी. पारी, MOPF नई दिल्ली एवं श्री के.एस. कटारे, स. अधिकारी म.प्र.प्र.नि. बोर्ड डिंडवाड़ा उपस्थित रहे। साथ ही श्री सुरेंद्र कुंज, सुपवाइजर उपस्थित रहे। मौका स्थल पर निर्मित जल संरचना, मिट्टी की इलाज, आवासीय संरचना, फारेटर एवं निजी भूमि की सीमा में स्थित जाला का अवलोकन किया गया। मौके पर GPS सेटिंग ली गयी। लक्ष्मी के समक्ष पंचनामा तैयार कर हस्ताक्षर लिये गये।

- ①  (अपर डले. छिन्दवाडा)
- ② Siddhanta (जोनल ऑफिसर, म.ग. उनि वर्ड
जबलपुर)
- ③ Guruchay (Dr. H.V.C. Chary Gunturalli, Scientist-E
M.B.E.C, Eroshopal)
- ④ अनुरा (Bhagrati Prasad Tiwari, ID PTR Score 12/9/22)
- ⑤ N 12-9-22 (M.C. PATILPAR, ACF (SEOUX AREA) PTR)
- ⑥ M 12/9/22 (Ranger, Khawase Butte PTR)
- ⑦ CAPT. BRAJESH. BHARADWAJ (NGT) PETITIONER
- ⑧ सुखदेव सुखदेव सुखदेव Sudhendu
- ⑨ Pradeep Vasudhwa
(PRADEEP VASUDEWA), AD COF Jabalpur (M)
- ⑩ H. K. Pihormar SDM (P) Kurai H. K. Pihormar



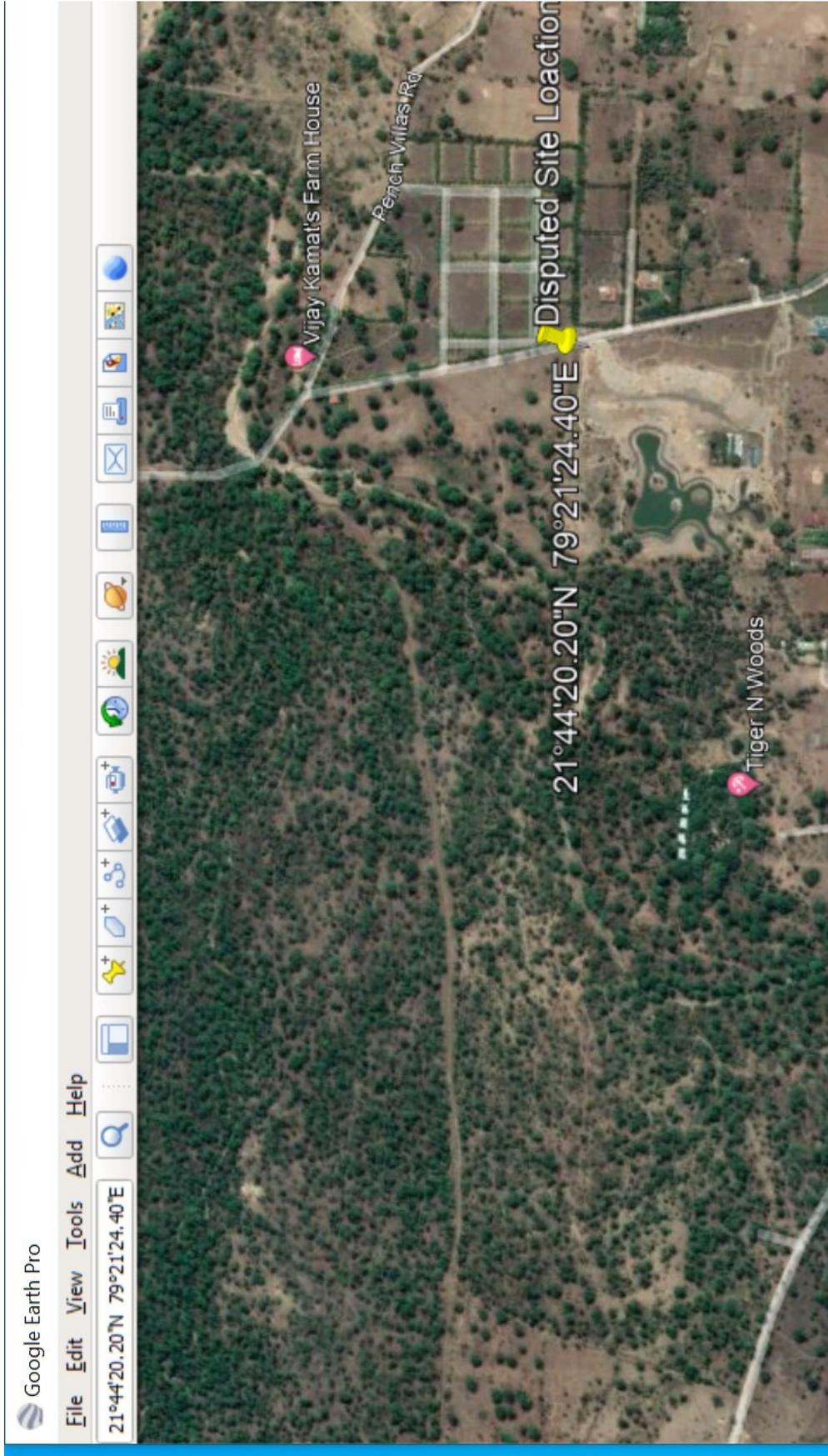


Nala Behind The Site

Earthen Mounds Made Here

Tin roofed Brick wall Hutments

TALAB / POND at Site



Madhya Pradesh x +
 mpbhulekh.gov.in/mpbhulekh.do

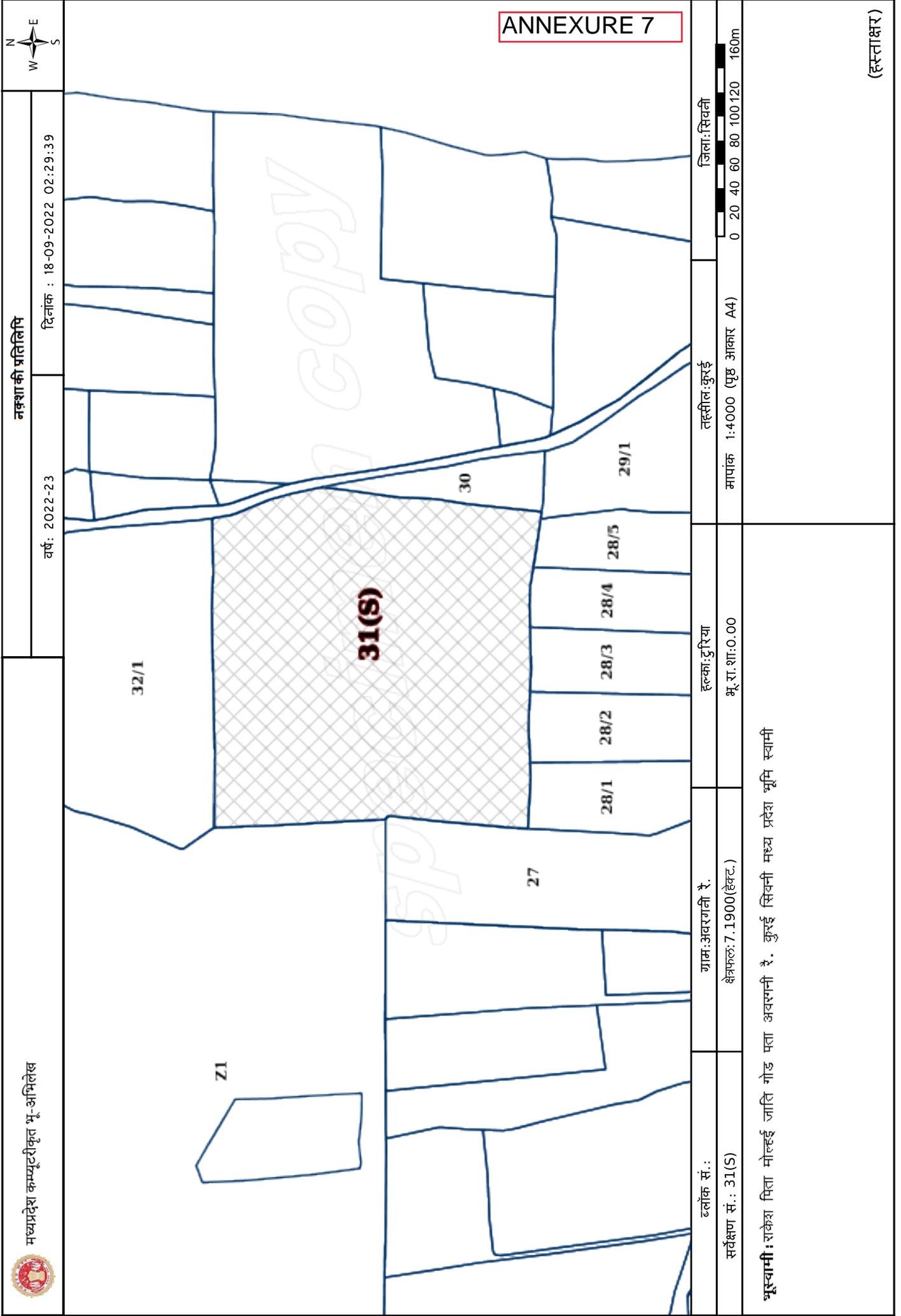
भू-स्वामी और खसरा का वास्तविक विवरण

चयन करें	खसरा/ब्लॉक सं.	प्लॉट सं.	क्षेत्रफल(हे.)	भूमि प्रकार
<input type="radio"/>	29/1		2.6200	निजी
<input type="radio"/>	29/3		0.0300	निजी
<input checked="" type="radio"/>	31		7.1900	निजी
<input type="radio"/>	54		0.0800	निजी
<input type="radio"/>	59/4		0.8000	निजी
<input type="radio"/>	59/6		0.3800	निजी
<input type="radio"/>	59/7		0.4100	निजी

भू-स्वामी

राकेश

चयन करें



नोट :-

1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिये है।
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
3. डिजिटली साईड कोपी के लिए आई. टी. सेंटर से अथवा ऑनलाइन आवेदन करें।



मध्य प्रदेश कम्प्यूटरीकृत भू-अभिलेख
फार्म बी - 1
किश्तबन्दी खतौनी (आसामीवार)

सी. एल. आर. नं. : 11038232642

ग्राम: अवराणी र. (बंदो.नं. 9)	हल्का: 48 टुरिया	रा.नि.म. : कुरई		तहसील : कुरई		जिला : सिवनी						वर्ष : 2009-2010											
		खतों के ब्यारे	खतों और बकाया मांग	भू-राजस्व	योग	भू-राजस्व	योग	भू-राजस्व	योग	भू-राजस्व	योग	वर्ष की समाप्ति के पश्चात् की वसूलियां	वर्ष की समाप्ति पर बाकी	वर्ष की समाप्ति के पश्चात् की वसूलियां	वर्ष की समाप्ति के पश्चात् की वसूलियां								
खतों का अनु क्रमांक	खतों में शामिल प्रत्येक भू-मापन क्रमांक	प्रत्येक भू-मापन क्रमांक का क्षेत्रफल	प्रत्येक भू-मापन क्रमांक के ब्यारे	भू-राजस्व	योग	भू-राजस्व	योग	भू-राजस्व	योग	भू-राजस्व	योग	भू-राजस्व	योग	भू-राजस्व	योग	वसूलियां	वर्ष की समाप्ति पर बाकी	वर्ष की समाप्ति के पश्चात् की वसूलियां	वर्ष की समाप्ति के पश्चात् की वसूलियां				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	
	31	7.1900																					
	54	0.0800																					
	2	7.2700	0.00																				

ANNEXURE 8 (Colly.)



मध्य प्रदेश कम्प्यूटरीकृत भू-अभिलेख
फार्म पी -II
खसरा

सी. एल. आर. नं. :11038232607

ग्राम:अवरानी २. (बंदो. नं. 9)	हल्का :48 दुरिया		तहसील :कुर्ई	जिला :सिवनी	वर्ष: 2010-2011							
क्रमांक	क्षेत्रफल (और यदि भूमि खातो में सम्मिलित न हो तो उसका वर्णन)	कब्जेदार का नाम, उसके पिता का या पति का नाम तथा निवास स्थान, अधिकार जिसके अन्तर्गत भूमि धारण की गई हो और देय राजस्व का लगान	किसी भूमिस्वामी या पट्टेदार का या किसी मालिकी कास्तरकार के उप पट्टेदार का नाम, पिता का नाम, लगान या पट्टे की खसम और जमापट्टे पर दिए गये भाग का क्षेत्रफल	खाते की भूमि	खाते के बाहर के क्षेत्रों में बोई गई फसल का नाम तथा क्षेत्रफल	कैपियत						
			क्षेत्रफल	दफ्तारी क्षेत्रफल	चालू वर्ष की पड़ती	2 से 5 वर्ष तक की पड़ती	अन्य पड़ती अर्थात् 5 वर्ष से अधिक					
1	2	3	4	5	6	7	8	9	10	11	12	
31	7.1900	राकेश पिता मेल्वई जाति ग्राड पता निवासी बरमानी भूमि स्वामी भू.रा.शा 29/1										हुआ 10 जमुन1



मध्य प्रदेश कम्प्यूटरीकृत भू-अभिलेख
फार्म पी -II
खसरा

सी. एल. आर. नं. :11038232661

ग्राम:अवरानी २. (बंदो. नं. 9)	हल्का :48 दुरिया		तहसील :कुर्ई	जिला :सिवनी	वर्ष: 2009-2010	खाते के बाहर के क्षेत्रों में बोई गई फसल का नाम तथा क्षेत्रफल					
	क्रमांक	क्षेत्रफल (और यदि भूमि खातो में सम्मिलित न हो तो उसका वर्णन)									
1	2	3	4	5	6	7	8	9	10	11	12
29/1	2.6200	कब्जेदार का नाम, उसके पिता का या पति का नाम तथा निवास स्थान, अधिकार जिसके अन्तर्गत भूमि धारण की गई हो और देय राजस्व का लगान	किसी भूमिस्वामी या पट्टेदार का या किसी मालिकी का अधिकार के उप पट्टेदार का नाम, पिता का नाम, लगान या पट्टे की खसम और जमा-पट्टे पर दिए गये भाग का क्षेत्रफल	फसल का नाम	क्षेत्रफल	दफ्तारी क्षेत्रफल	चालू वर्ष की पड़ती	2 से 5 वर्ष तक की पड़ती	अन्य पड़ती अर्थात् 5 वर्ष से अधिक	खाते के बाहर के क्षेत्रों में बोई गई फसल का नाम तथा क्षेत्रफल	स0क्र01 २००३ प्र0क्र03 पा0दि0 1 2-6-03
		सुकल पि0 विन्धिया जाति ग्राड पता निवासी ग्राम भूमि स्वामी भू.रा.शा बिलमुका 2.69									

ANNEXURE 9 (colly.)



मध्य प्रदेश कम्प्यूटरीकृत भू-अभिलेख
खसरा

प्रारूप एक (नियम 6 देखिए)
मध्य प्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अभिलेख) नियम, 2020

CLR No. : 11038232674



ग्राम: अवरगनी रै.	भूमि के भाग का प्रकार (सर्वेक्षण संख्या/ब्लॉक संख्या)		भू-खण्ड संख्या (ब्लॉक की दशा में)	पटवारी हल्का: दुरिया	तहसील: कुर्ई	भूमि पर विद्वंगम तथा प्रभार	जिला: सिवनी	वर्ष: 2022-2023			
	भूमि के भाग का प्रकार (सर्वेक्षण संख्या/ब्लॉक संख्या)	भूमि के भाग का प्रकार (सर्वेक्षण संख्या/ब्लॉक संख्या)	1. क्षेत्रफल (हेक्टेयर/वर्ग मीटर में) 2. भूमि उपयोग जिसके लिए निर्धारण किया गया है 3. भू-राजस्व/भू-भाटक (रु. में)	1. भूमिस्वामी का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता 2. शासकीय भूमि	1. सरकारी/पट्टेदार/का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता 2. पट्टे की अवधि 3. पट्टे के अधीन क्षेत्र	भूमि पर विद्वंगम तथा प्रभार 1. बंधक 2. दृष्टिबधक 3. भू-अर्जन प्रक्रियाधीन	फसल के ब्यारे फसल के अधीन क्षेत्रफल 1. खरीफ 2. रबी 3. जायद 4. अन्य	1. भूमि के सिचाई संबंधी प्रास्थिति 2. भूमि पर संरचना/वृक्ष 3. अन्य अभियुक्तियां 4. वर्ष के दौरान कौलम संख्या (1) से (9) तक में प्रविष्टियों में सुधार के आदेश			
1	2	3	4	5	6	7	8	9	10	11	12
103685 2626	29/1 (B)		2.6200 हेक्टेयर कृषि रु.9.69	राकेश पिता मोल्हई जाति गोड पता अवरगनी रै. कुर्ई सिवनी मध्य प्रदेश भूमि स्वामी	1						स0क01 2-4 प्र0क03 पा0दि0 12-6-03

स्थान

जी.पी.एन. सीडिंग

नाला के बाऊंड्री की जी.पी.एन. सीडिंग \Rightarrow N 21.44' 21.85" E 79.21' 14.12"

फेंसिंग की चोक की जी.पी.एन. सीडिंग \Rightarrow N 21.44' 21.86" E 79.21' 14.59"

नाला के फेंसिंग की दूरी \Rightarrow 15 मीटर
समुद्र तल से ऊंचाई \Rightarrow 435 मीटर

वेस्टनिमर की जी.पी.एन. सीडिंग \Rightarrow N 21.44' 17.16" E 79.21' 14.44"

वेस्टनिमर के निकटतम नाला की जी.पी.एन. सीडिंग \Rightarrow N 21.44' 19.51" E 79.21' 11.42"

नाला से वेस्टनिमर की दूरी \Rightarrow 114 मीटर
समुद्र तल से ऊंचाई \Rightarrow 439 मीटर

प्रापर्टी के अंदर तालाब सीमा की जी.पी.एन. सीडिंग \Rightarrow N 21.44' 16.90" E 79.21' 15.56"

नाला से तालाब सीमा की दूरी \Rightarrow 145 मीटर
समुद्र तल से ऊंचाई \Rightarrow 440 मीटर

जी.पी.एन. सीडिंग गैरे द्वारा लिखा गया।

Signature
पं.संकाएन
12/09/2022

Signature
पब्लिक इंफ़रमिस्ट्री
वर्कशॉप
सीए = अमरी
12/9/22

Signature
के.एम. कटोह
क्षेत्रीय अधिकारी
म.प्र. प्रनितो
दिवारा

कार्यालय ग्राम पंचायत दुरिया जनपद पंचायत कुरई जिला सिवनी म0प्र0

ANNEXURE 11

क्रमांक / 17 / ग्राम पंचायत / 2021

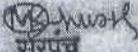
दुरिया दिनांक 02 / 06 / 2021

भवन निर्माण स्वीकृति आदेश

आवेदक राकेश सिंह पिता मोल्हई सिंह जाति गोंड निवासी ग्राम - वरमानी जिला - कटनी म0प्र0 भूमि स्वामी ग्राम अवरगनी प0ह0नं0 48 तह0 कुरई जिला सिवनी में स्थित भूमि खसरा क्रमांक क्रमशः 29 / 1, 31, 54, 59 / 4, 59 / 6, 59 / 7 रकबा क्रमशः 2.62, 7.19, 0.08, 0.80, 0.38, 0.41 हे0 कुल भूमि 11.48 हे0 में कृषि प्रयोजन हेतु भवन (फार्म हाऊस) बाजंड्री (तार फेंसिंग) एवं तालाब निर्माण कार्य कुल 848.48 स्क्वेयर मीटर भवन निर्माण प्राप्त आवेदन के आधार पर निम्न निर्देशों के अध्याधीन भवन निर्माण की स्वीकृती दी जाती है:-

- भवन निर्माण से पर्यावरण को कोई भी नुकसान न हो।
- यह स्वीकृति स्वीकृत दिनांक से 01 वर्ष की अवधि के लिये वैध है।
- जब कभी यह पाया जावे की आवेदन पत्र में कोई असत्य विवरण या किसी सारवान तथ्य की गलत प्रस्तुति के आधार पर दी गई थी, तो ग्राम पंचायत अनुज्ञा निरस्त कर सकती है।
- ग्राम पंचायत या उसके द्वारा प्रतिनियुक्त कोई भवन अधिकारी भवन का किसी भी समय निरीक्षण कर सकेगा।
- भवन निर्माण स्वीकृत प्लान के अनुसार ही करना होगा।
- भवन निर्माण पूर्ण हो जाने के एक माह के भीतर कार्य पूर्ण होने संबंधी सूचना देना होगा।
- भवन निर्माण प्रारंभ करने के पूर्व राजस्व एवं वन विभाग से आवश्यक स्वीकृति प्राप्त कर ली जावे।
- भवन निर्माण पूर्ण होने के पश्चात् उसका अधिभोग ग्राम पंचायत के अनुज्ञा के पश्चात् ही किया जावे।

उपरोक्त निर्देशों के पालन के अभाव में म0प्र0 पंचायत एवं ग्राम स्वराज अधिनियम 1993 के प्रावधानों के अनुसार कार्यवाही की जावेगी।


सरपंच
ग्राम पंचायत दुरिया
ज.प.कुरई, जि.सिवनी

उपाबंध V

पारिस्थितिकी संवेदी जोन की निगरानी समिति - की गई कार्रवाई संबंधी रिपोर्ट का प्रपत्र

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में प्रस्तुत करें ।
3. पर्यटन महायोजना सहित आंचलिक महायोजना की तैयारी की स्थिति ।
4. भू-अभिलेखों की स्पष्ट त्रुटियों के सुधार के लिए निबटाए गए मामलों का सार। विवरण उपाबंध के रूप में संलग्न करें।
5. पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 के अधीन आने वाली गतिविधियों से संबंधित संवीक्षा किए गए मामलों का सार । विवरण एक पृथक उपाबंध के रूप में संलग्न करें ।
6. पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों से संबंधित संवीक्षा किए गए मामलों का सार । विवरण एक पृथक उपाबंध के रूप में संलग्न करें ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सार ।
8. कोई अन्य महत्वपूर्ण मामला ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th November, 2019

S.O. 4009(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 2030 (E), dated the 21st May, 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 22nd May, 2018;

AND WHEREAS, objections and suggestions were received from persons and stakeholders in response to the aforesaid draft notification were duly considered in the Ministry;

AND WHEREAS, the Indira Priyadarsini Pench National Park is located in Seoni and Chhindwara districts and the Pench Mowgali Sanctuary is confined to Kurai block of Seoni district of Madhya Pradesh. The buffer area includes part of Reserve and Protected Forests of South Seoni Division in Seoni district and East and South Chhindwara Divisions of Chhindwara district. The Core Area / Critical Tiger Habitat of Pench Tiger Reserve is situated at the geographical coordinates at Longitude 79° 08' 51" to 79° 31' 55" E and Latitude 21° 38' 55" to 21° 53' 52" N with Core Area of 411.33 sq. kms;

AND WHEREAS, the Core Area of Pench Tiger Reserve is comprised of Indira Priyadarshini Pench National Park and Pench Mowgli Sanctuary. The management of Pench Mowgli Sanctuary was assigned to the Pench Tiger Reserve in the year 1995 *vide* the Government of Madhya Pradesh Forest Department's Notification F – 14/176/94/10/2, Bhopal, dated 29th March, 1995. The area of National Park and Sanctuary is declared as Core of Pench Tiger Reserve Seoni in 2007. *vide* MP Government Forest Department notification No. F 15-31-2007-X-2 dated 24.12.2007. The buffer area of 768.300 square kilometres has been finally notified by Madhya Pradesh Government Forest Department notification no. F-15-8/2009/10-2, dated the 5th October, 2010. The buffer zone is under the direct control of three territorial divisions like South Seoni division, East Chhindwara division and South Chhindwara division. The process is on to give this area under control of Field Director, Pench Tiger Reserve;

AND WHEREAS, the Pench Tiger Reserve has its importance in the natural history of central India. Many eulogies of its natural beauty and its richness in fauna and flora have appeared in numerous literatures dating back to the 17th century. Books, pertaining to 19th and early 20th century, by famous naturalists like John Forsyth (High lands of central India), Robert Armitage Sterndale (Camp life in Seoni, and Mammals of India:), Dunbar Brander (Wild animals in Central India) and Rudyard Kipling (Jungle book) explicitly present the detailed panorama of nature's abundance in this tract of Satpura hill ranges;

AND WHEREAS, the area of Pench Tiger Reserve is also popularly known as Mowgli land. A boy named Mowgli, brought up by a herd of wolves was found in the Sant Bawadi village by Lieutenant John Moor under the guidance of Colonel Villiam Sleeman in 1831. Kipling got this flamboyant description of things both from the pamphlet titled, "An account of wolves nurturing children in their dens" by Sir William Henry Sleeman and a book on 'Camp Life of Seoni' by Robert Armitage Sterndale. The Jungle Book mentions a place where Sher Khan was killed. This place is in fact the Valley of Benganga River, near Kanhiwada village. At the present time, these places of historical significance are falling under the famous Pench National Park. Central Highlands of India is one of the most important habitats in the world for the conservation of highly endangered great cat "Tiger". The Pench Tiger Reserve is centrally located in these highlands. It is connected to Kanha by forest of Seoni, Balaghat and Mandla districts and southern side is contiguous with Pench Tiger Reserve of Maharashtra;

The wetlands of Pench Tiger Reserve are of great significance in the context of conservation of avian fauna, as it not only provides suitable habitat for the residential birds; but also provide wintering grounds for many waterfowls. The islands in Totaladoh reservoir provide nesting grounds to many island nesting birds like River Tern, Small Pratincol and Little Tern. That's why this area is included in important bird area;

AND WHEREAS, it is necessary to conserve and protect the area around the protected area of Pench Tiger Reserve (Indira Priyadarsini Pench National Park and Mowgali Pench Sanctuary) as eco-sensitive zone from ecological and environmental point of view;

NOW, THEREFORE, in exercise of the powers conferred by sub-section(1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area with an extent varies from zero to 27 kilometres around the boundary of Pench Tiger Reserve (Indira Priyadarsini Pench National Park and Mowgali Pench Sanctuary) in the State of Madhya Pradesh as the Pench Tiger Reserve (Indira Priyadarsini Pench National Park and Mowgali Pench Sanctuary) Eco-sensitive Zone (herein after in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. **Extent and boundaries of Eco-sensitive Zone.**—(1) The total area of the eco-sensitive zone of Pench Tiger Reserve (Indira Priyadarsini Pench National Park and Mowgali Pench Sanctuary) is 771.537 square kilo meters covering entire notified buffer area of Pench Tiger Reserve, Indira Priyadarshini Pench National Park and Pench Mowgli Sanctuary, and whenever buffer does not exist around core and extent of buffer is less than 2 kilometre from the boundary of core in such locations the Eco-sensitive Zone will be up to 2 kilometre from the core boundary irrespective of ownership, falls in Seoni and Chhindwara Districts in the Madhya Pradesh. The extent of Eco-Sensitive Zone varies from zero (due to Inter-State boundary and also the Pench Tiger Reserve, Madhya Pradesh contiguous to Pench Tiger Reserve, Maharashtra on southern side) to 27 kilometers.

(2) The map of the Eco-Sensitive Zone boundary along with boundary description is at **Annexure-I**.

(3) The list of geo co-ordinates of the boundary of the protected area and the Eco-Sensitive Zone is at **Annexure II**.

(4) The list of villages falls in the Eco-sensitive zone is appended as **Annexure III**.

(5) Mitigation measure for pench-Kanha and Pench-Satpura is appended as **Annexure-IV**.

2. **Zonal Master Plan for Eco-Sensitive Zone.** - (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the Competent authority of State.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

- (i) Environment;
- (ii) Forest and Wildlife;

- (iii) Agriculture;
- (iv) Revenue;
- (v) Urban Development;
- (vi) Tourism;
- (vii) Rural Development;
- (viii) Irrigation and Flood Control;
- (ix) Municipal;
- (x) Panchayati Raj; and
- (xi) Public Works Department.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies and also with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited, regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for Security of local communities livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

(10) The said Master Plan shall regulate development in Eco-sensitive Zone so as to ensure eco-friendly development for Security of local communities livelihood.

3. Measures to be taken by the State Government.-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

- (1) **Land use.** – (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a), within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and vide provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction

of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

- (2) **Natural water bodies.**—The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.
- (3) **Tourism or Eco-tourism.**— (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone;
- (b) the Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests;
- (c) the Tourism Master Plan shall form a component of the Zonal Master Plan;
- (d) the Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone;
- (e) the activities of eco-tourism shall be regulated as under, namely:—
- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:
- Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;
- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by the National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-Sensitive Zone area.
- (4) **Natural heritage.**— All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**— Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.**—Prevention and control of noise pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.
- (7) **Air pollution.**— Prevention and control of air pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.
- (8) **Discharge of effluents.** - Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by the State Government whichever is more stringent.
- (9) **Solid wastes.** -Disposal and management of solid wastes shall be as under:—
- (i) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016 and published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016;

the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-Sensitive Zone.

- (ii) safe and Environmentally Sound Management of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(10) Bio-Medical Waste. – Bio-Medical Waste Management shall be as under-

- (i) The Bio-Medical Waste disposal in the Eco-Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number GSR 343 (E), dated the 28th March, 2016.

- (ii) safe and Environmentally Sound Management (ESM) of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-Sensitive Zone.

(11) Plastic Waste Management. - The Plastic Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

(12) Construction and Demolition Waste Management. - The Construction and Demolition Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) E-Waste.- The E-Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) Vehicular traffic. – The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) Vehicular pollution. - Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuel like CNG, LPG, etc.

(16) Industrial units. – (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

- (ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification and in addition, the non-polluting cottage industries shall be promoted.

(17) Protection of hill slopes. - The protection of hill slopes shall be as under:-

- (a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
(b) Construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

(18) The Central Government and the State Government shall specify other additional measures, if it considers necessary, in giving effect to the provisions of this notification.

4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment Act and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No.	Activity	Description
(1)	(2)	(3)
A. Prohibited Activities		
1.	Commercial mining, stone	(a) All new and existing mining (minor and major minerals), stone

	quarrying and crushing units.	quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for personal consumption; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4 th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21 st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted: Provided that, non-polluting industries shall be allowed within Eco-Sensitive Zone as per classification of Industries in the Guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification and in addition the, non-polluting cottage industries shall be promoted.
3.	Establishment of major hydroelectric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substance.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
8.	Commercial use of firewood	Prohibited (except as otherwise provided) as per the applicable laws.
9.	Use of plastic bags	Prohibited (except as otherwise provided) as per the applicable laws.
B. Regulated Activities		
10.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or upto the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
11.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-Sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents. Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.

		(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
12.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.
13.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.
14.	Collection of Forest Produce or Non-Timber Forest Produce.	Regulated under applicable laws.
15.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws of underground cabling may be promoted.
16.	Infrastructure including civic amenities.	Taking measures of mitigation, as per applicable laws, rules and regulation and available guidelines.
17.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation, as per applicable laws, rules and regulation and available guidelines.
18.	Undertaking other activities related to tourism like over flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
19.	Protection of Hill Slopes and river banks.	Regulated as per the applicable laws.
20.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
21.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
22.	Discharge of treated waste water/effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water/effluent shall be regulated as per the applicable laws.
23.	Commercial extraction of surface and ground water.	Regulated under applicable laws.
24.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except as otherwise provided) as per applicable laws except for meeting local needs.
25.	Open Well, Bore Well, etc. for agriculture or other usage.	Regulated under applicable laws and the activity shall be strictly monitored by the concerned authority.

26.	Solid Waste Management.	Regulated as per the applicable laws.
27.	Introduction of Exotic species.	Regulated as per the applicable laws.
28.	Eco-tourism.	Regulated as per the applicable laws.
29.	Commercial Sign boards and hoardings.	Regulated as per the applicable laws.
C. Promoted Activities		
30.	Rain water harvesting.	Shall be actively promoted.
31.	Organic farming.	Shall be actively promoted.
32.	Adoption of green technology for all activities.	Shall be actively promoted.
33.	Cottage industries including village artisans, etc.	Shall be actively promoted.
34.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
35.	Agro-Forestry.	Shall be actively promoted.
36.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
37.	Use of eco-friendly transport.	Shall be actively promoted.
38.	Skill Development.	Shall be actively promoted.
39.	Restoration of Degraded Land/ Forests/ Habitat.	Shall be actively promoted.
40.	Environmental Awareness.	Shall be actively promoted.

4. Monitoring Committee. -For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government within three months hereby constitutes a Monitoring Committee, comprising of the following, namely: -

S. No.	Constituent of the Monitoring Committee	Designation
(i)	Divisional Commissioner, Jabalpur	—Chairperson;
(ii)	Representative of State Pollution Control Board-	—Member;
(iii)	One representative of non-Governmental Organisation (working in the field of environment including heritage conservation) to be nominated by the State Government	—Member;
(iv)	A representative nominated by the Forest and Environment Department of Madhya Pradesh-	—Member;
(v)	An (expert in Biodiversity to be nominated by the State Government	—Member;
(vi)	An expert in Ecology and environment to be nominated by the State	
(vii)	Government- Member;In charge Protected Area-	— Member Secretary.

6. Terms of Reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma given in **Annexure V**.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

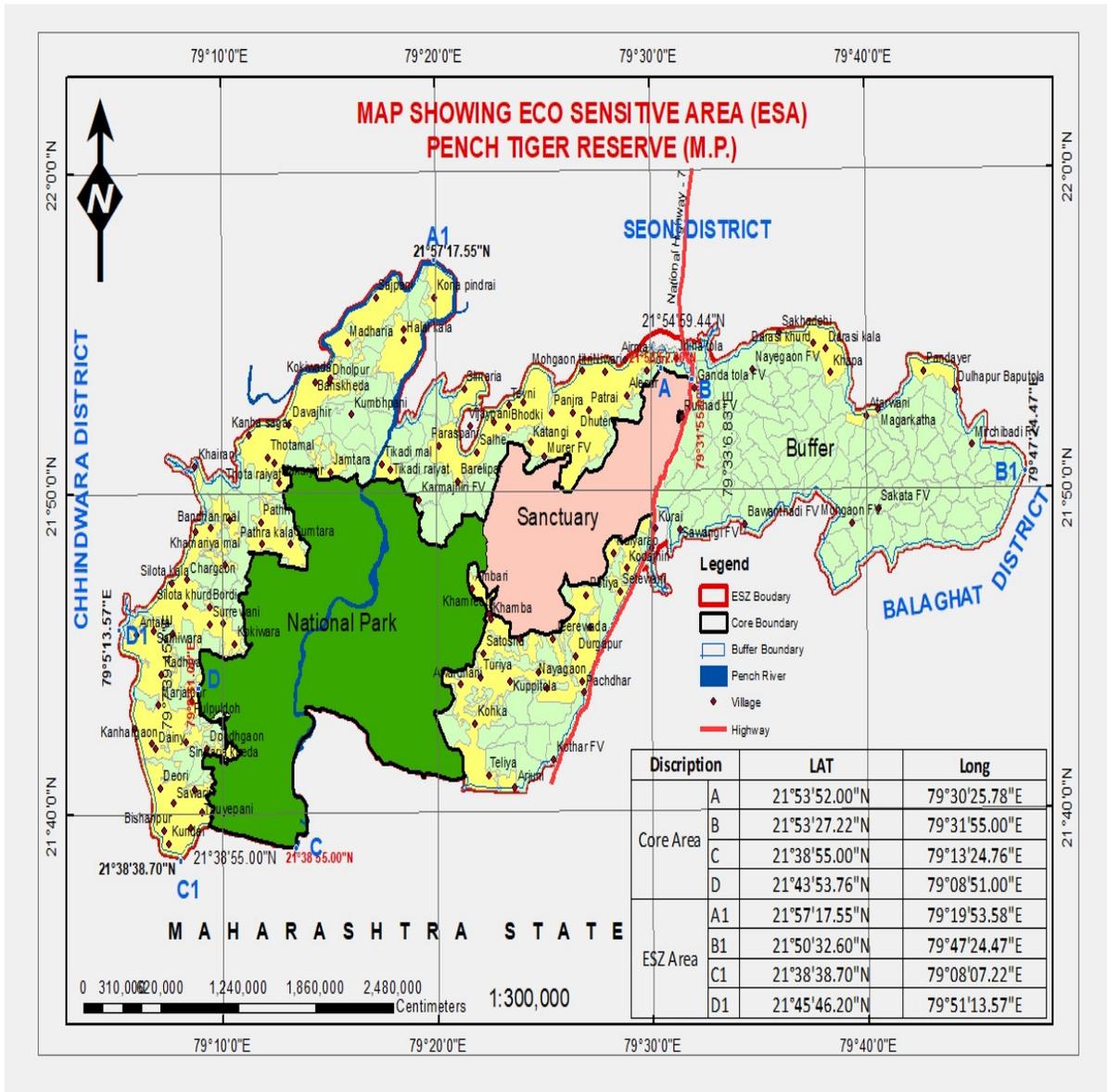
7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

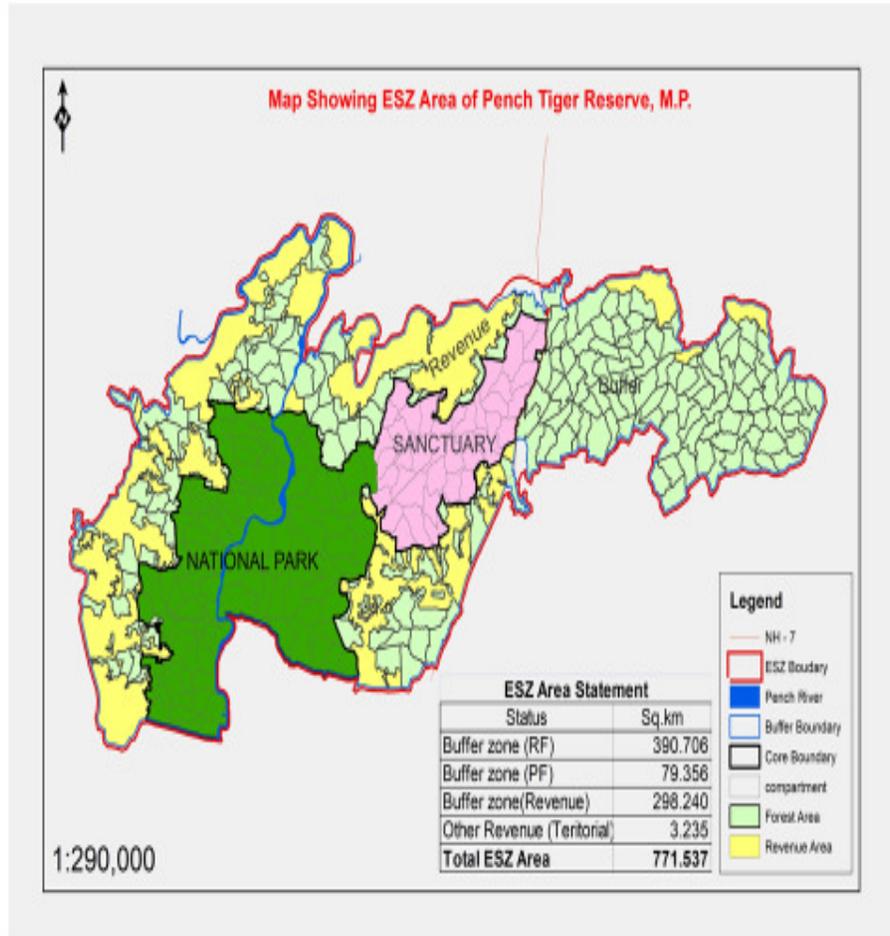
8. The provisions of this notification are subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

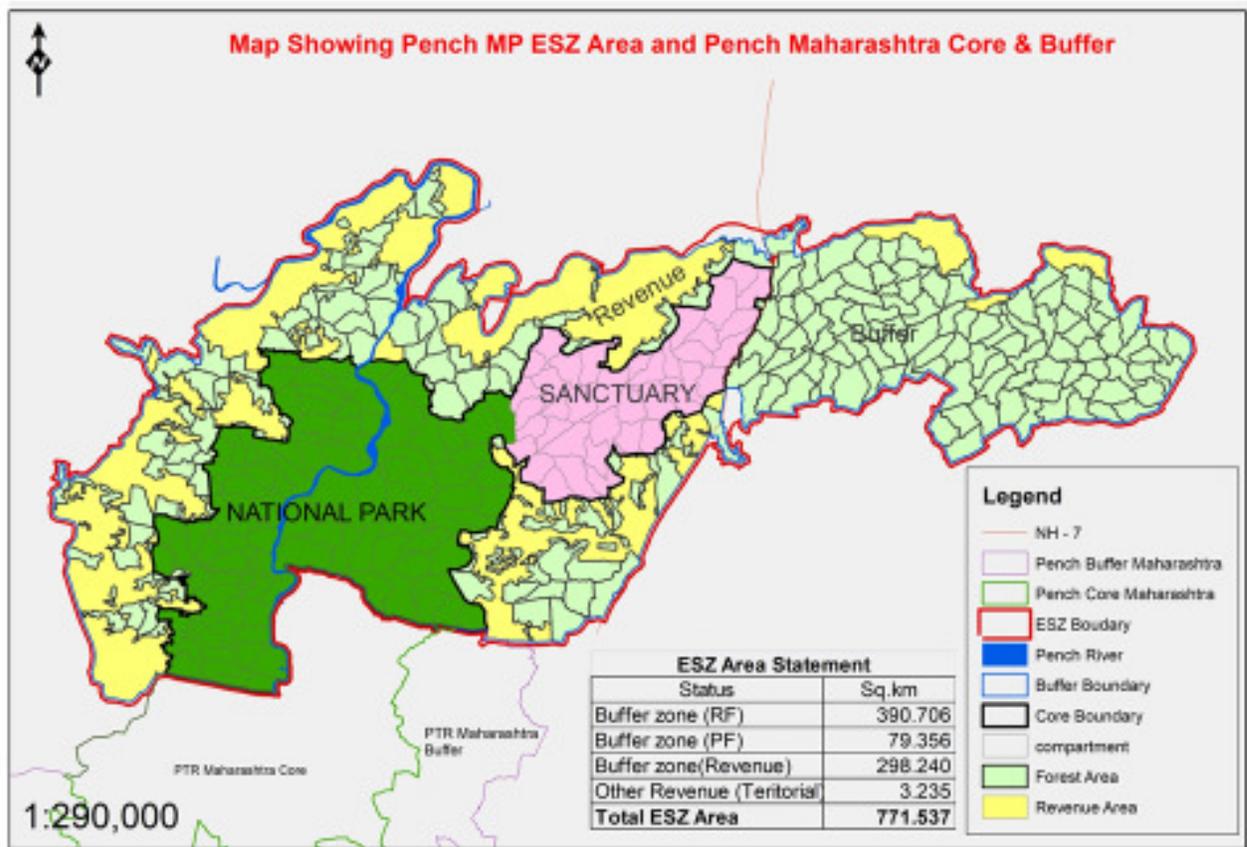
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Dr. S. C. GARKOTI, Scientist 'G'

Annexure-I
Map of Pench Tiger Reserve (Indira Priyadarsini Pench National Park and Mowgali Pench Sanctuary), Madhya Pradesh along with Eco-Sensitive Zone







Boundaries of the Eco-sensitive Zone around Pech Tiger Reserve (Indira Priyadarsini Pech National Park and Mowgali Pech Sanctuary)

(1) Range Ghatkohka –

Notern Boundary – Pech river to northern boundary of compartment no RF 379, southern boundary of Richhi forest village in compartment no. 383, northern boundary of RF 382, western - northern and eastern boundary of RF 381, northern boundary of RF 395, northern – eastern and southern boundary of Simariya village, eastern boundary of village Paraspani, northern boundary of village Barelipar, western boundary of village Salhe and Sarrahirri, northern boundary of village Teoni and Ghatkohka, northern – eastern boundary of PF 451, northern boundary of village Panjra and Sindariya, western and northern boundary of village Mohgaon, northern boundary of Village Niwari, western – northern boundary of village Agri, northern – eastern boundary of PF 455 (NH-7).

Eastern Boundary – Eastern boundary of PF 455 in Buffer Zone.

Southern Boundary – Boundary of Pech Mowgli Sanctuary (Compartment no. 644 to 615), northern boundary of RF 616 of Range Karmajhiri's Indira Priyadarshini Pech National Park to northern boundary of 592 (National Park Boundary).

Western Boundary – Northern – western boundary of compartment No. 592 of Indira Priyadarshini Pech National Park to Pech river (Seoni – Chhindwara District Line) to western boundary of Compartment No. 379.

Range – Khawasa –

Notern Boundary -

Southern Boundary of Comptt. RF 616 in Indira Priyadarshini Pech National Park to Southern boundary of Pech Mowgli Sanctuary from compartment. No 618 to 659 (NH-7)

Eastern Boundary-

Eastern boundary of Village Pindkapar to northern eastern southern boundary of Comp No P- 267 to southern boundary of village Kothar (NH- 7).

Southern Boundary-

Southern Boundary of comptt. 330 village Kothar, eastern southern boundary of Comp 329, southern boundary of village Arjuni and RF 605 (Indira Priyadarshini Pech National Park)

Western boundary-

Southern Boundary of RF 605 to 616 upto Indira Priyadarshini Pech National Park

Range Rukhad

Notern Boundary-

Western, northern and eastern boundary of PF 456 of buffere zone, Notern Boundary of RF 417, 418 and 420, Notern boundary village Shakadehi and Darasi Khurd, northern eastern boundary of village Darasi Kalan.

Eastern Boundary-

From northern eastern boundary of Village Darasi Kalan to Eastern boundary of PF 448, RF 430, 405, 235, 236 and 239.

Southern Boundary-

Southern boundary of RF 239 to Southern boundary of 238, 240, 241, 242, 243, 244, 245 and 246 upto NH – 7

Western boundary – NH-7 along western boundary of compartment no. 246 to 456 of buffer zone.

Range – Ari

Notern boundary – Northern eastern boundary of village Darasikala, Eastern boundary of village Khapa and PF 449 and eastern boundary of RF 431, Northern Boundary of RF 193 and village Atarwani and RF 197 and village Magarkatha and RF 188, Western northern boundary of RF 185, western boundary of RF 205, western northern boundary of village Pandayer, Northern Eastern boundary of Village Dulhapur and Baputola, Eastern boundary of PF 204 upto Western Notern eastern boundary of RF 174.

Eastern Boundary-

Eastern boundary of RF 174, Notern boundary of 168, 166 and 165, Eastern boundary of RF 164, 163 and 162.

Southern Boundary-

Southern boundary of RF 161, 160, 159, 158 and 222 (Seoni – Balaghat Distict boundary line), Southern boundary of RF 222, 225, 218, Eastern Southern Western boundary of RF 215, Western boundary of RF 216 and 217 and 230, Southern boundary of RF 231, PF 271 and Eastern boundary of RF 239.

Western Boundary-

North - Western boundary of RF 234, western boundary 233, 431, PF 449 and village Khapa.

Range Kumbhpani**Northern Boundary-**

Northern boundary of RF 1401 to northern boundary of RF 1402, western northern boundary of RF 1403, northern boundary village Kanhasagar Dawajhir, Western northern boundary of village Banskhada to Northern boundary of village Konapindri along Pench River.

Eastern boundary-

Eastern boundary of village Konapindri to Range Gumtara, Compartment No. 1422 of Indira Priyadarshini Pench National Park along Pench River

Southern Boundary-

Indira Priyadarshini Pench National Park comptt. RF 1422 to 1443 National Park boundary line. Southern western boundary of comptt. 1443 part in buffer zone, Southern boundary of RF 1498 and 1502 upto Southern boundary of village Chargaon.

Western Boundary-

Western boundary of Village Chargaon and Khamariya and Bandhanmal, Western boundary of PF 1408 and village Bandhan Rayat RF 1402 upto Southern boundary of RF 1401.

Range Khamarpani-**Northern Boundary-**

Western Northern boundary of RF 1487, northern boundary of RF 1490, Northern boundary of village Saliwara, Northern boundary of PF 1491, Western boundary of village Silota Khurd, Western northern boundary of Silota Kalan, Western boundary of village Chargaon and Khamariya, Northern boundary of village Bordi, Northern boundary of PF 1497 upto National Park boundary at comptt. No. 1443.

Eastern Boundary-

Indira Priyadarshini Pench National Park comptt. No 1443 to 1465 upto boundary line of National Park.

Southern Boundary-

Indira Priyadarshini Pench National Park comptt. No. 1465 to southern boundary of village Thuiyapani and Chirrevani and Kundai.

Western Boundary-

Southern boundary of village Kundai, Western boundary of village Bisanpur, Sawari, Devri, Kanhargaon, Khamarpani, Deni, RF 1483, village Karhaiya, PF 1486, Village Antra, western northern boundary of RF 1487.

Annexure-II

Geo Co-ordinates of boundary of Pench Tiger Reserve (Indira Priyadarsini Pench National Park and Mowgali Pench Sanctuary), Madhya Pradesh

S.No.	GPS	Longitude	Latitude
1.	E01	79°30.475'E	21°53.747'N
2.	E02	79°32.012'E	21°52.378'N
3.	E03	79°30.217'E	21°48.994'N
4.	E04	79°26.390'E	21°46.212'N
5.	E05	79°21.965'E	21°47.766'N
6.	E06	79°21.314'E	21°41.099'N

7.	E07	79°14.327'E	21°42.814'N
8.	E08	79°31.421'E	21°38.899'N
9.	E09	79°9.042'E	21°39.606'N
10.	E10	79°9.887'E	21°42.969'N
11.	E11	79°9.031'E	21°45.133'N
12.	E12	79°11.509'E	21°48.018'N
13.	E13	79°14.418'E	21°50.659'N
14.	E14	79°18.288'E	21°50.084'N
15.	E15	79°22.419'E	21°49.278'N
16.	E16	79°23.411'E	21°51.487'N
17.	E17	79°27.156'E	21°50.588'N
18.	E18	79°28.233'E	21°52.215'N

Geo-co-ordinates of Eco-sensitive Zone Boundary of Pench Tiger Reserve (Indira Priyadarshini Pench National Park and Mowgali Pench Sanctuary), Madhya Pradesh

SL. NO.	GPS	Longitude	Latitude
1.	E01	79° 7.968'E	21° 38.613'N
2.	E02	79° 5.71'E	21° 43.143'N
3.	E03	79° 5.251'E	21° 45.092'N
4.	E04	79° 5.209'E	21° 45.833'N
5.	E05	79° 5.59'E	21° 46.267'N
6.	E06	79° 5.37'E	21° 46.409'N
7.	E07	79° 5.45'E	21° 46.863'N
8.	E08	79° 5.685'E	21° 46.802'N
9.	E09	79° 5.632'E	21° 46.386'N
10.	E10	79° 5.976'E	21° 46.467'N
11.	E11	79° 14.612'E	21° 54.816'N
12.	E12	79° 19.322'E	21° 57.02'N
13.	E13	79° 18.18'E	21° 52.171'N
14.	E14	79° 22.114'E	21° 53.694'N
15.	E15	79° 21.338'E	21° 51.254'N
16.	E16	79° 24.589'E	21° 53.961'N
17.	E17	79° 30.201'E	21° 54.973'N
18.	E18	79° 38.572'E	21° 55.215'N
19.	E19	79° 39.678'E	21° 52.475'N
20.	E20	79° 44.254'E	21° 53.752'N
21.	E21	79° 47.407'E	21° 50.822'N
22.	E22	79° 44.524'E	21° 48.27'N
23.	E23	79° 38.431'E	21° 46.719'N
24.	E24	79° 38.522'E	21° 49.321'N
25.	E25	79° 30.807'E	21° 46.772'N
26.	E26	79° 25.564'E	21° 41.427'N
27.	E27	79° 21.069'E	21° 40.592'N

Annexure III

List of villages within the Eco Sensitive Zone of Pench Tiger Reserve (Pench National Park and Pench Mowgli Sanctuary)

S.No.	Village	Latitude			Longitude		
		DD	MM	SEC	DD	MM	SEC
1	2	3	4	5	6	7	8
1	Tikari mal	21	50	38.80	79	17	43.40
2	Tikari Rayat	21	50	37.20	79	17	45.80
3	Karmajhiri (FV)	21	49	38.40	79	19	11.70
4	Barelipar	21	50	18.70	79	20	58.70
5	Salahai	21	51	12.90	79	21	53.10
6	Simariya	21	53	8.20	79	25	18.00
7	Sarahari	21	52	6.60	79	22	42.40
8	Bhodki	21	51	57.40	79	23	15.40
9	Tevni	21	52	39.70	79	23	18.90
10	Ghat kohka	21	52	43.20	79	24	7.20
11	Katangi	21	51	37.60	79	24	16.80
12	Murer (FV)	21	51	4.00	79	24	55.90
13	Panjra	21	52	26.10	79	25	21.20
14	Sindaria	21	52	27.40	79	25	59.50
15	Dhutura	21	51	44.90	79	26	38.20
16	Mohgaon titri	21	53	45.40	79	26	51.90
17	Patrai	21	52	28.00	79	27	7.90
18	Niwari	21	53	43.20	79	27	49.60
19	Alesur	21	52	56.80	79	28	45.90
20	Agri	21	53	45.90	79	29	33.50
21	Paraspani	21	51	24.60	79	20	3.70
22	Raiyarao	21	47	52.50	79	27	54.80
23	Pindkapar	21	48	27.10	79	30	30.30
24	Kodajhir	21	47	28.50	79	29	20.60
25	Setewani	21	46	34.40	79	28	45.70
26	Potia	21	46	45.40	79	27	7.10
27	Ambari	21	46	55.00	79	27	7.10
28	Khamreeth	21	46	11.80	79	22	21.80
29	Kmamba	21	45	53.90	79	22	27.60
30	Vijaypani	21	45	22.40	79	23	55.90
31	Jeerewara	21	45	13.10	79	25	33.60
32	Mohgaon yadav	21	45	44.60	79	27	19.20
33	Durgapur	21	44	48.60	79	21	26.50
34	Satosha	21	44	54.00	79	22	12.70
35	Ambajhiri	21	44	15.80	79	24	46.30
36	Telia	21	41	55.00	79	22	15.60

37	Awarghani	21	43	56.40	79	21	7.60
38	Kuppitola	21	44	2.80	79	23	21.20
39	Nayagaon	21	43	56.20	79	26	49.30
40	Mundiareeth	21	43	51.20	79	25	9.20
41	Pachdhar	21	43	36.20	79	26	51.70
42	Kohka	21	42	54.90	79	21	51.20
43	Turia	21	44	5.80	79	21	57.80
44	Arjuni	21	40	44.20	79	23	17.90
45	Kothar (FV)	21	41	31.10	79	25	26.10
46	Sakhadehi	21	54	51.60	79	35	59.30
47	Darasi khurd	21	54	32.80	79	37	34.40
48	Darasi kala	21	54	21.50	79	38	9.90
49	Savangi (FV)	21	48	57.30	79	35	9.30
50	Bavanthadi (FV)	21	48	55.25	79	34	20.38
51	Gandatola or Rukhad	21	52	15.90	79	31	36.90
52	Nayegaon (FV)	21	53	55.90	79	34	46.60
53	Khapa	21	53	35.00	79	38	27.00
54	Atarwani	21	52	14.30	79	40	3.00
55	Magarkatha	21	52	27.40	79	40	34.60
56	Pandayer	21	53	36.90	79	42	43.00
57	Dulhapur (Baputola)	21	53	8.30	79	44	23.10
58	Mohgaon (FV)	21	48	56.00	79	39	22.00
59	Mirchhwadi	21	51	20.43	79	44	54.84
60	Sakata (FV)	21	51	19.70	79	44	55.40
61	Kurai	21	48	47.52	79	30	11.62
62	Banskheda	21	53	24.80	79	14	30.00
63	Kumbhpani (FV)	21	52	16.70	79	16	0.50
64	Dawajhir	21	52	5.00	79	13	13.40
65	Jamtara	21	50	38.90	79	15	0.90
66	Kanhasagar	21	51	3.60	79	11	44.20
67	Thotamal	21	51	5.00	79	12	1.30
68	Thota raiyat	21	50	53.20	79	12	26.00
69	Naharjhir	21	50	11.70	79	12	46.10
70	Bandhan mal	21	49	8.50	79	10	18.20
71	Pathri	21	49	15.00	79	11	48.60
72	Bandhan raiyat	21	48	49.30	79	9	43.10
73	Gumtara	21	48	25.00	79	13	10.20
74	Pathra khurd	21	48	22.80	79	11	51.00
75	Khamariya	21	48	46.70	79	8	56.00
76	Singardeep	21	47	43.90	79	9	47.40
77	Ghargaon	21	47	2.90	79	8	32.00
78	Konapindrai	21	56	3.10	79	19	56.30

79	Sajpani	21	56	4.50	79	17	12.80
80	Halal kala	21	48	18.40	79	18	5.10
81	Halal khurd	21	55	3.10	79	18	31.30
82	Madariya	21	54	39.50	79	15	52.20
83	Kokiwara	21	53	32.50	79	15	4.50
84	Dhoulpur	21	53	26.80	79	15	3.00
85	Kharanj (FV)	21	50	55.10	79	8	43.20
86	Saliwada	21	44	21.60	79	6	49.60
87	Antra	21	45	32.00	79	5	57.20
88	Dongargaon	21	44	21.60	79	6	57.90
89	Kadhiya	21	48	22.50	79	11	50.80
90	Dainy	21	42	7.90	79	6	44.10
91	Marjatpur	21	45	29.90	79	6	1.20
92	Pulpuldoh	21	43	19.40	79	7	1.70
93	Khamarpani	21	44	21.60	79	5	59.10
94	Dudhgaon	21	42	6.80	79	10	35.90
95	Kanhargaon	21	42	6.80	79	6	43.60
96	Devri	21	44	54.50	79	7	5.40
97	Mohgaon khurd	21	40	39.30	79	9	5.50
98	Sanwari	21	44	2.50	79	7	44.20
99	Thuyepani	21	40	10.50	79	8	43.90
100	Chirrewani	21	9	7.80	79	8	48.30
101	Basanpur	21	39	33.70	79	7	9.20
102	Bordi	21	46	21.80	79	9	18.40
103	Sirrepani	21	45	16.70	79	10	49.10
104	Pathra kala	21	40	10.50	79	8	48.30
105	Kokiwara	21	45	16.90	79	10	43.30
106	Kundai	21	39	13.90	79	7	26.90
107	Silota kala	21	47	5.20	79	7	46.30
108	Silota khurd	21	46	33.60	79	8	14.50

Annexure-IV**Mitigation measure for pench-Kanha and Pench-Satpura**

The mitigation measures in corridor of Pench – Kanha and Pench – Satpura are to be done by concerned territorial divisions Madhya Pradesh Government is addressing the issues on merit. Non-Government Organisations like World Wild Fund and others are also working on these corridors. Villagers residing of the villages in corridor area where there is a need to relocate them to strengthen the Corridor and if they are willing can be shifted and rehabilitated. One village in Sonewani Range of Balaghat District has been relocated and few are on way to relocation.

- (i) No new mining activity in the corridor area.
- (ii) Intensive eco-development work in the villages in the corridor so as to reduce the adverse impact on the forests, especially from grazing and fuelwood removals which are degrading these forests. Eco-development works in villages are taken place in both the corridors area. For example Khamarpani and Nawegaon villagers have been sensitized and to build their capacity for adopting lifestyle and livelihood

options (including the cultivation regimes) compatible with corridor value of corresponding stretches of land.

- (iii) Managing the man-tiger (wildlife) conflict is required for strengthening the said corridor at its weak points e.g. Khamarpani, Nawegaon, Lavaghogri, Saonli etc.
- (iv) Capacity building programme of forest staff on wildlife crime prevention, wildlife population monitoring, biodiversity conservation, habitat management and handling human wildlife conflict is essential to secure corridor for long term basis.
- (v) Appropriate measures for the railway line and State Highway to Nagpur from Seoni and Chhindwara so as to facilitate animal movements. Lot of mitigation measures has been adopted in NH-7 to facilitate Tiger and other animal movements. It is first of its kind in India. Animal under passes upto 5 meter height clearance, acoustic walls etc.
- (vi) Finally, Pench-Satpura and Pench-Kanha wildlife corridor is effective and functional in maintaining gene flow and plays an important role in maintaining genetic variation and persistence of tigers in this landscape. Long term mitigation measures are continuous process and Madhya Pradesh Department is continuously working on it making corridors more effective and viable for animal movements, tiger dispersal to have good gene flows.

Annexure V

Performa of Action Taken Report. –

1. Number and date of meetings.
2. Minutes of the meetings: (mention main noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). [Details may be attached as Annexure]
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment notification, 2006. (Details may be attached as separate Annexure)
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment notification, 2006. [Details may be attached as separate Annexure]
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986;
8. Any other matter of importance.

At 140
Field Director
Pench Tiger Reserve
SECY (M. P. J)
16/11

मध्यप्रदेश शासन
वन विभाग
मंत्रालय, वल्लभ भवन, भोपाल

ANNEXURE 13

// आदेश //

भोपाल, दिनांक 12.12.2020

क्रमांक एफ-19-26/2010/10-2 :: राज्य शासन के समसंख्यक आदेश दिनांक 28.08.2018 को अधिक्रमित करते हुये तथा भारत सरकार पर्यावरण, वन एवं वन मंत्रालय के ज्ञाप दिनांक 15.10.2012 द्वारा वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 38 O(1)(c) के तहत बाघ संरक्षण एवं पर्यटन के संबंध में जारी मार्गदर्शिका की कण्डिका 2.1.8 एवं 2.1.9 में किये गये प्रावधान अनुसार राज्य शासन एतद्वारा संभागायुक्त जबलपुर संभाग, जबलपुर की अध्यक्षता में पेंच टाईगर रिजर्व, सिवनी हेतु निम्नानुसार स्थानीय सलाहकार समिति का गठन करता है :

क्र.	सदस्य का वर्ग	सदस्यों के नाम/पदनाम
1	संभागायुक्त	आयुक्त जबलपुर संभाग-अध्यक्ष
2	सदस्य विधान सभा	माननीय विधायक विधान सभा क्षेत्र, जबलपुर, बरघाट जिला सिवनी, चौरई जिला
3	क्षेत्र संचालक, टाईगर रिजर्व	छिन्दवाड़ा-सदस्य
4	जिला कलेक्टर	क्षेत्र संचालक, पेंच टाईगर रिजर्व सिवनी -सदस्य सचिव 1. जिला कलेक्टर सिवनी-सदस्य 2. कलेक्टर छिन्दवाड़ा -सदस्य
5	वनमण्डलाधिकारी	1. वनमण्डलाधिकारी, दक्षिण सिवनी (सामान्य) -सदस्य 2. वनमण्डलाधिकारी, पूर्व छिन्दवाड़ा (सामान्य) -सदस्य 3. वनमण्डलाधिकारी, दक्षिण छिन्दवाड़ा (सामान्य) -सदस्य
6	प्रतिनिधि, पर्यटन विभाग	क्षेत्रीय प्रबंधक, मध्यप्रदेश राज्य पर्यटन विकास निगम, जबलपुर-सदस्य
7	प्रतिनिधि आदिम जाति विभाग	उपायुक्त आदिवासी विकास विभाग, जबलपुर-सदस्य
8	खण्ड विकास अधिकारी या अनुविभागीय अधिकारी	1. अनुविभागीय दण्डाधिकारी ग्रामीण, जिला सिवनी-सदस्य 2. अनुविभागीय दण्डाधिकारी चौरई जिला छिन्दवाड़ा-सदस्य
9	सदस्य स्थानीय पंचायत	1. सरपंच ग्राम पंचायत, टुरिया जिला सिवनी-सदस्य 2. सरपंच ग्राम पंचायत जमतारा जिला छिन्दवाड़ा-सदस्य
10	वन्यप्राणी वैज्ञानिक	पशु चिकित्सा अधिकारी, पेंच टाईगर रिजर्व, सिवनी-सदस्य
11	समाजिक वैज्ञानिक	श्री अमित अवस्थी, सहायक संचालक, सतपुड़ा फाउन्डेशन जिला सिवनी-सदस्य
12	प्रतिनिधि पर्यटन सेक्टर संरक्षणविद्	श्री संदीप सिंह प्रतिनिधि रिसोर्ट एसोसिएशन टुरिया, जिला सिवनी-सदस्य 1. श्री राजेश टेम्भरे अध्यक्ष स्वतंत्र युवा शक्ति संगठन जिला सिवनी-सदस्य 2. श्री वनराज जाडेजा, आजीवन सदस्य म.प्र. टाईगर फाउन्डेशन सोसायटी, भोपाल एवं अध्यक्ष ग्रामोद्योग ग्राम उत्थान समिति छिन्दवाड़ा जिला छिन्दवाड़ा-सदस्य
14	प्रतिनिधि सिविल सोसायटी संस्था	1. समन्वय अधिकारी जन अभियान परिषद सिवनी-सदस्य-सदस्य 2. समन्वय अधिकारी जन अभियान परिषद छिन्दवाड़ा-सदस्य
15	मानसेवी वन्यप्राणी वार्डन	वन्यजीव संरक्षण अधिनियम, 1972 के अंतर्गत नियुक्त होने/उपलब्ध होने पर-सदस्य

- 2/ स्थानीय सलाहकार समिति के कार्यप्रणाली के संदर्भ की शर्तें निम्नानुसार हैं :-
1. संबंधित टाईगर रिजर्व की पर्यटन रणनीति की समीक्षा करना एवं इस संबंध में राज्य शासन को अनुशंसाएं करना।
 2. टाईगर रिजर्व की वहन क्षमता का निर्धारण एवं समय-समय पर समीक्षा कर उसका क्रियान्वयन सुनिश्चित करना।
 3. वन्यप्राणी गलियारों के महत्व एवं पारिस्थितिक सौंदर्य बोध को ध्यान में रखते हुये टाईगर रिजर्व में एवं उसके निकटवर्ती क्षेत्रों में भवनों एवं अन्य अधोसंरचनाओं हेतु स्थल विशिष्ट मापदण्ड निर्धारित करना।
 4. टाईगर रिजर्व में एवं उसके आस-पास के क्षेत्रों में पर्यटन के विकास से संबंधित मुद्दों पर स्थानीय स्वशासन एवं राज्य शासन को सलाह देना।

5. वर्ष में नियमित रूप से (न्यूनतम 2 बार) टाइगर रिजर्व में एवं उसके आस-पास अवस्थित समस्त पर्यटन सुविधाओं की पर्यावरणीय अनुमति, आवृत/निर्मित किये गये क्षेत्र, स्वामित्व, निर्माण के प्रकार, कर्मचारियों/रोजगार पाने वाले व्यक्तियों की संख्या आदि बिन्दुओं का अनुश्रवण करना एवं आवश्यकता होने पर दुष्प्रभावों के न्यूनीकरण (Mitigation) एवं पुनसंयोजन (retrofitting) के उपाय सुझाना।
6. टूर संचालकों की गतिविधियों का नियमित अनुश्रवण कर यह सुनिश्चित करना कि वे आगन्तुकों को टाइगर रिजर्व में भ्रमण कराने में वन्यप्राणियों को व्यवधान न पैदा करें।
7. स्थानीय समुदायों के सदस्यों के लिये रोजगार के अवसर बढ़ाने हेतु पर्यटन उद्योग को प्रोत्साहन करना।

3/ स्थानीय सलाहकार समिति का कार्यकाल इस आदेश के जारी होने के दिनांक से तीन वर्ष की अवधि तक रहेगा।

मध्यप्रदेश के राज्यपाल के नाम
से तथा आदेशानुसार

2.12.2020
(अतुल कुमार मिश्रा)
अपर सचिव

मध्यप्रदेश शासन, वन विभाग

भोपाल, दिनांक 2.12.2020

पृष्ठांकन क्रमांक एफ-19-26/2010/10-2
प्रतिलिपि:-

1. निज सचिव, माननीय मंत्री जी मध्यप्रदेश शासन, वन विभाग
2. अपर मुख्य सचिव, मध्यप्रदेश शासन, सामान्य प्रशासन विभाग
3. अपर मुख्य सचिव/प्रमुख सचिव, मध्यप्रदेश शासन, पर्यटन विभाग/पंचायत एवं ग्रामीण विकास विभाग/आदिम जाति कल्याण विभाग/राजस्व विभाग, मंत्रालय, वल्लभ भवन
4. उप सचिव, मुख्य सचिव कार्यालय, मंत्रालय, वल्लभ भवन, भोपाल
5. प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख, भोपाल
6. प्रधान मुख्य वन संरक्षक (वन्यप्राणी), भोपाल
7. प्रबंध संचालक, मध्यप्रदेश राज्य वन विकास निगम, भोपाल
8. संभागीय आयुक्त, संभाग जबलपुर, मध्यप्रदेश
9. मुख्य वन संरक्षक (क्षेत्रीय), वन वृत्त सिवनी/छिंदवाड़ा, मध्यप्रदेश
10. क्षेत्र संचालक, पेंच टाइगर रिजर्व, सिवनी, मध्यप्रदेश
11. जिला कलेक्टर, जिला सिवनी/छिंदवाड़ा, मध्यप्रदेश
12. वन मंडलाधिकारी, वन मंडल (सामान्य) दक्षिण सिवनी/पूर्व छिंदवाड़ा/दक्षिण छिंदवाड़ा, मध्यप्रदेश
13. स्थानीय सलाहकार समिति के अध्यक्ष/सदस्य/सदस्य सचिव द्वारा प्रधान मुख्य वन संरक्षक (वन्यप्राणी) मध्यप्रदेश, भोपाल
14. गार्ड फाइल
की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

2.12.2020
अपर सचिव
मध्यप्रदेश शासन, वन विभाग

कार्यालय कमिश्नर, जबलपुर संभाग, जबलपुर

क्रमांक 44/समान्वय/21
प्रति,

जबलपुर, दिनांक 4/07/2021

क्षेत्रीय संचालक एवं सदस्य सचिव,
स्थानीय सलाहकार समिति
पंच टाईगर रिजर्व सिवनी।विषय :- पंच टाईगर रिजर्व के अंतर्गत स्थानीय सलाहकार समिति की बैठक
दिनांक 22.07.2021 हेतु एजेण्डा का अनुमोदन बाबत।।
सन्दर्भ:- आपका पत्र क्र.मा.वि/3448 दिनांक 09.07.2021।

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उपरोक्त विषयांतर्गत आपके संवर्धित पत्र की साथ संलग्न दिनांक 22 जुलाई 2021 दोपहर 03.00 बजे कार्माक्षिरी मीटिंग हॉल पंच टाईगर रिजर्व में स्थानीय सलाहकार समिति की बैठक हेतु एजेण्डा में एक और बिन्दु "नये रिसोर्ट/ होटल निर्माण की एल.ए.सी. से अनुमति हेतु लंबित आवेदन" को जोड़ते हुए अनुमोदन अयुक्त महोदय के द्वारा किया गया है। कृपया सदस्य सचिव की हैसियत से सर्व संबंधितों को जारी कर सूचित करने का कष्ट करें।

(आयुक्त महोदय द्वारा अनुमोदित)

12-13/7/21
(अरविंद सादव)
संयुक्त आयुक्त(वि.)
जबलपुर संभाग

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(I.P.)

—: दिनांक 22 जुलाई 2021 को आयोजित स्थानीय सलाहकार समिति,
पेंच टाइगर रिजर्व सिवनी (म.प्र.) की बैठक का कार्यवाही विवरण :-

पेंच टाइगर रिजर्व सिवनी के लिये गठित स्थानीय सलाहकार समिति की बैठक दिनांक 22 जुलाई 2021 को आयुक्त जबलपुर संभाग की अध्यक्षता में क्रमशः इको सेन्टर कर्माझिरी, पेंच टाइगर रिजर्व सिवनी एवं कलेक्टर सभागृह सिवनी में आयोजित हुई इस बैठक में निम्नानुसार पदाधिकारी सदस्यगण उपस्थित हुये।

- 01 श्री बी. चन्द्रशेखर, आयुक्त जबलपुर संभाग
- 02 श्री विक्रमसिंह परिहार, मुख्य वनसंरक्षक एवं क्षेत्र संचालक, सदस्य सचिव
- 03 श्री राहुल हरिदास फटिंग कलेक्टर सिवनी
- 04 श्री अर्जुन ककोडिया विधायक विधान सभा बरघाट
- 05 श्री एस. के एस. तिवारी वनमण्डलाधिकारी दक्षिण सिवनी
- 06 श्री ओमप्रकाश सनोडिया अनुविभागीय अधिकारी चौरई
- 07 श्री मति सोनल मड़ावी अनुविभागीय अधिकारी कुरई
- 08 श्री भरत सोलंकी, उपवनमण्डलाधिकारी छिन्दवाड़ा प्रतिनिधि
- 09 श्री अनिल राय, प्रबंधक एम.पी.टी. आवरधानी (क्षेत्रीय प्रबंधक म.प्र. राज्य पर्यटन विकास विभाग जबलपुर के प्रतिनिधि)
- 10 श्री सौरभ शुक्ला समन्वय अधिकारी जिला सिवनी
- 11 श्री संदीप सिंह प्रतिनिधि रिसोर्ट एसोसिएशन, टुरिया
- 12 श्री राजेश टेम्हरे स्वतंत्र युवा संगठन सिवनी
- 13 श्री वनराज जाड़ेजा सदस्य म.प्र. टाइगर फाउन्डेशन सोसायटी भोपाल एवं अध्यक्ष ग्रामोद्योग ग्राम उत्थान समिति छिन्दवाड़ा
- 14 श्री मोतीराम धूर्वे, सरपंच ग्राम पंचायत टुरिया
- 15 श्री मति करुण मर्सकोले, सरपंच जमतारा

अन्य उपस्थित गण—

- 16 श्री अरविंद यादव, संयुक्त आयुक्त जबलपुर
- 17 श्री एम. बी. सिरसैया उप संचालक पेंच टाइगर रिजर्व, सिवनी
- 18 श्री पार्थ जैसवाल मुख्य कार्यपालन अधिकारी जिला पंचायत सिवनी
- 19 श्री बी. पी तिवारी सहायक वन संरक्षक पेंच टाइगर रिजर्व सिवनी
- 20 श्री मति भारती ठाकरे सहायक वन संरक्षक पेंच टाइगर रिजर्व, सिवनी
- 21 श्री जी. एस. शर्मा तहसीलदार कुरई
- 22 श्रीमति शान्ता बाई, जनपद सदस्य

सर्व प्रथम बैठक में उपस्थित सभी सदस्यों का अध्यक्ष महोदय द्वारा क्रमबद्ध रूप से परिचय प्राप्त किया गया। मुख्य वन संरक्षक एवं क्षेत्र संचालक, सदस्य सचिव स्थानीय सलाहकार समिति, पेंच टाइगर रिजर्व सिवनी द्वारा अध्यक्ष महोदय की अनुमति से बैठक की कार्यवाही प्रारंभ की गई।

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तत्पश्चात् बैठक में विगत स्थानीय सलाहकार समिति की बैठक दिनांक 12.01.2021 में लिये गये निर्णय के पालन प्रतिवेदन के संबंध में चर्चा की गई।

एजेण्डा क्रमांक 01 :- रूखड़ बफर परिक्षेत्र के मासुरनाला द्वार से पर्यटन प्रारंभ करना।

मुख्य वनसंरक्षक एवं क्षेत्र संचालक द्वारा अवगत कराया गया कि मासुर नाला से पार्क प्रबंधन द्वारा लिये गये निर्णय अनुसार पर्यटन दिनांक 01 जुलाई 2021 प्रारंभ हो गया है।

एजेण्डा क्रमांक 02 :- परिक्षेत्र खवासा, रूखड़, घाटकोहका एवं कुम्भपानी बफर जोन में पर्यटन गतिविधि हेतु वाहन एवं गाइड की संख्या में वृद्धि तथा मचान हेतु गाइडों की आवश्यकता बाबत चर्चा एवं स्थानीय ग्रामीणों एवं अन्य से प्राप्त आवेदनों पर विचार-

अनुविभागीय अधिकारी कुरई एवं सहायक वन संरक्षक पेंच टाइगर रिजर्व (नवगठित समिति) द्वारा अवगत कराया गया कि पर्यटन जोन की कैरिंग कैपेसिटी के अनुसार प्राप्त आवेदनों का परीक्षण कर धारण क्षमता के अनुसार गाइडों का चयन किया गया है चयन प्रक्रिया में स्थानीय सलाहकार समिति के निर्देशानुसार सर्व प्रथम विस्थापित ग्राम उपरांत वनग्राम एवं इसके उपरांत बफर जोन में आने वाले समस्त ग्रामों से वरीयता के अनुसार प्रत्येक ग्राम से 02 अभ्यर्थियों का चयन किया गया है। कलेक्टर सिवनी द्वारा गाइडों के चयन पर यह जोर दिया गया कि उसमें स्थानीय निवासी हो एवं बाहर के निवासी शामिल न हो। चर्चा में यह बात प्रकाश में आयी कि स्थानीय निवासियों को ही गाइड के चयन में शामिल किया गया फिर भी चयनित अभ्यर्थियों के बारे में इस बिन्दु पर समिति पुनः अवलोकन कर आगामी बैठक में सूचित करें।

(कार्यवाही अनुविभागीय अधिकारी राजस्व/सहायक वन संरक्षक)

एजेण्डा क्रमांक 03 :- पारिस्थितिकी संवेदी जोन (ESZ) के बाहर होटल/रिसोर्ट बनाने की अनुमति।

अनुविभागीय अधिकारी कुरई एवं सहायक वन संरक्षक पेंच टाइगर रिजर्व (नवगठित समिति) द्वारा अवगत कराया गया कि आवेदिका श्रीमति जोना/विनेश पिल्ले निवासी छिन्दवाड़ा द्वारा विस्तृत डी. पी. आर. प्रस्तुत नहीं किया गया। साथ ही यह भी अवगत कराया गया कि 2014 के बाद 10 रिसोर्ट बगैर अनुमति के बने हैं। वर्तमान में होटल एवं रिसोर्ट निर्माण हेतु 14 आवेदन प्राप्त हुए जिस पर अभी कार्य चालू नहीं है। 06 लोगों ने कार्य प्रारंभ किया था जिन्हें अनुविभागीय अधिकारी द्वारा नोटिस जारी किया गया है। इस पर अध्यक्ष महोदय द्वारा नवगठित समिति को निर्देशित किया गया कि 09 जुलाई 2014 में लिये गये निर्णय अनुसार चेक लिस्ट तैयार करें तथा चेक लिस्ट में उक्त दिनांक के निर्णय के अनुसार वाटर पार्क का कालम भी बनाया जावे। तथा दिनांक 30.07.2021 को आयोजित बैठक में अनिवार्य रूप से प्रस्तुत करने हेतु निर्देशित किया गया।

(कार्यवाही अनुविभागीय अधिकारी राजस्व/सहायक वन संरक्षक)

एजेण्डा क्रमांक 04 :- स्थानीय सलाहकार समिति की बिना अनुमति के रिसोर्ट/होटल व्यवसायिक गतिविधियों के स्थायी निर्माण कार्य रोकने संबंधी चर्चा।

इस विषय पर अध्यक्ष महोदय द्वारा पार्क सीमा से लगे 01 कि.मी. के भीतर होटल/रिसोर्ट मालिकों को गुण दोष के आधार पर जुर्माना लगाने हेतु इको सेंसिटिव जोन के मास्टर प्लान में सामिल करने हेतु चर्चा की गयी। तथा निर्माणाधीन नन्दू तालाब (राकेश आदिवासी) जो कि देखन पर व्यवसायिक दृष्टि से बनाया जाना प्रतीत होता है तथा स्थानीय सलाहकार समिति से अनुमति प्राप्त करने हेतु कोई आवेदन प्रस्तुत नहीं किया है। कलेक्टर सिवनी द्वारा बताया गया कि नन्दू तालाब में कार्य को रोका गया है एवं स्थगन आदेश दिया गया है।

(कार्यवाही अनुविभागीय अधिकारी राजस्व)

एजेण्डा क्रमांक 05 :- वर्तमान में मारुति जिप्सी से पर्यटन प्रचलित है वाहन मालिको द्वारा महिन्द्रा कम्पनी की थॉर मॉडल को चलाने की मांग की जा रही है, किन्तु थॉर वाहन की क्षमता 6 शीटर है भविष्य में मारुति कम्पनी का जिप्सी क स्थान पर जिमि मॉडल आने की संभावना है।

इस संबंध में स्थानीय सलाहकार समिति के सदस्यों को क्षेत्र संचालक एवं सदस्य सचिव द्वारा अवगत कराया गया कि प्रमुख सचिव वन ने दिनांक 16.06.2021 रिसोर्ट प्रतिनिधियों के साथ ली गई बैठक में जिप्सीयों को इलेक्ट्रिक वाहन में तपदील करने के प्रयोग के बारे में बताया। इस कार्य में लगभग 6.00 लाख रुपये व्यय होगा। अध्यक्ष महोदय द्वारा कलेक्टर सिवनी को यह स्थिति होने पर वाहन मालिकों को राशि 6.00 लाख हेतु बैंक से फाइनेन्स कराने हेतु निर्देशित किया। स्थिति स्पष्ट होने पर निर्णय आगे चलकर लिया जा सकेगा। वर्तमान में पेट्रोल जिप्सी से ही पर्यटन किया जा रहा है।

एजेण्डा क्रमांक 06 :- पर्यटन हेतु गैर पंजीकृत वाहनों को पर्यटन वाहन के रूप में पंजीयन हेतु प्राप्त आवेदनों पर चर्चा।

वर्तमान में कुल 112 आवेदन आये हैं जिनमें 02 पेट्रोल जिप्सी आवेदकों के पास है, जिन्हे बफर में लगाने हेतु निर्देशित किया गया वे जिस क्षेत्र के निवासी है। अन्य आवेदनों पर अनुविभागीय अधिकारी राजस्व एवं सहायक वन संरक्षक पंच टाइगर रिजर्व समिति द्वारा आवेदकों का परीक्षण कर लगने वाली संख्या का निर्णय लेकर स्थानीय सलाहकार समिति के समक्ष अनुशांसा के लिये प्रस्तुत करने के निर्देश दिये गये।

(अनुविभागीय अधिकारी राजस्व एवं सहायक वन संरक्षक)

एजेण्डा क्रमांक 7.1 :- रिसोर्ट में निर्माणीधीन वाटर पार्क के संबंध में अनुविभागीय अधिकारी द्वारा अवगत कराया गया कि उक्त वाटर पार्क में पानी का रिसाईकल की जांच लोक स्वास्थ्य यांत्रिकी विभाग से कराई गयी है एवं रिसाईकिल प्लांट मौके पर है अगली आगामी बैठक 30.07.21 में निर्णय लिया जावेगा।

7.2 :- होटल रिसोर्ट में 90 प्रतिशत स्थानीय निवासियों को रोजगार दिया जाना था। इस हेतु समस्त होटल रिसोर्ट मालिकों से लिखित जानकारी प्राप्त करने हेतु अनुविभागीय अधिकारी एवं सहायक वन संरक्षक को निर्देशित किया गया। पूर्व में अनुविभागीय अधिकारी राजस्व द्वारा बताया गया कि वर्तमान में रिसोर्ट में 64 प्रतिशत व्यक्ति स्थानीय है। समिति द्वारा निर्णय लिया कि 90 प्रतिशत के स्थान पर स्थानीय निवासियों को 80 प्रतिशत रोजगार उपलब्ध रिसोर्ट/होटल मालिक उपलब्ध कराये। इस संबंध में अनुविभागीय अधिकारी राजस्व कुरई मानीटर करें।

(अनुविभागीय अधिकारी राजस्व कुरई)

7.3 :- सांख सफारी हेतु पूर्व बैठक में ही सहमति दी गयी है।

7.4 :- स्थानीय स्कूली बच्चों हेतु बनाये गये पंच नेचर कैम्प के बारे में पुनः अवगत कराया गया।

7.5 :- उपसंचालक पंच टाइगर रिजर्व द्वारा बताया गया कि स्थानीय ग्रामीणों को सफारी भ्रमण हेतु प्रत्येक माह में 4 दिन (प्रत्येक दिन 02 वाहन) कुल 08 वाहन में भ्रमण की योजना बनाई है जिस पर लगभग 2.40 लाख राशि की व्यवस्था होगी। समिति में हुई चर्चानुसार रिसोर्ट प्रतिनिधि के द्वारा राशि 2.40 लाख रुपये प्रदान करने में सहमति दी गई।

7.6 :- क्षेत्र संचालक द्वारा सोवेनियर शाप में यदि कोई मक्के का उत्पाद रखने इस पर सहमति दी गई।

7.7 :- वेस्ट डिस्पोजल के निपटारे कसे संबंध में होटल/रिसोर्ट के कमरों की उपलब्धता के अनुसार शुल्क वसूल कर वेस्ट डिस्पोजल निपटारे हेतु एक विस्तृत योजना बनाने हेतु अध्यक्ष महोदय द्वारा कलेक्टर सिवनी को निर्देशित किया गया।

(कार्यवाही कलेक्टर सिवनी)

7.8 :- पेंच नदी के छेड़िया घाट में पुल निर्माण हेतु राशि अधिक होने के वजह से शासन स्तर से मांग की जानी है।

(कार्यवाही क्षेत्र संचालक सिवनी)

7.9 :- स्टे होम को बढ़ावा देने के संबध में तथा इससे स्थानीय लोगों को रोजगार उपलब्ध कराये जाने के दृष्टि से मुख्य कार्यपालन अधिकारी जिला पंचायत सिवनी को एक कार्ययोजना बनाने हेतु निर्देशित किया गया।

(कार्यवाही मुख्य कार्यपालन अधिकारी सिवनी)

अन्य मुद्दे :-

- हेलिपेट टुरिया - कार्यवाही प्रचलित है।
- पुलिस चौकी की स्थापना - कार्यवाही प्रचलित है।
- टुरिया में ए.टी.एम. की व्यवस्था - कार्यवाही प्रचलित है।
- खवासा से टुरिया मार्ग मे प्रत्येक कि.मी. पर स्पीड ब्रेकर निर्माण करने के निर्देश कार्यपालन यंत्री लोक निर्माण विभाग हेतु निर्णय लिया गया।

(कार्यवाही लोक निर्माण विभाग सिवनी)

(कार्यवाही विवरण अध्यक्ष महोदय
द्वारा अनुमोदित)

(ए. के. मिश्रा)

सदस्य सचिव

स्थानीय सलाहकार समिति

एवं

मुख्य वन संरक्षक एवं क्षेत्र संचालक,

पेंच टाइगर रिजर्व, सिवनी (म.प्र.)

TRUE-COPY


A. C. F.
Pench Tiger Reserve
(M.P.)

कार्यालय अनुविभागीय अधिकारी राजस्व कुरई जिला सिवनी

कारण बताओ सूचना पत्र

सिवनी दिनांक 18/02/2022

क्रमांक/रीडर/2022
1973

ANNEXURE 15

आवेदक

मध्य प्रदेश शासन

विरुद्ध

राकेश पिता मोल्हई (नंदू तलाब) ग्राम अवरधानी तहसील कुरई जिला सिवनी अनावेदक

विषय:- शासन के निर्देशो की अवहेलना कर बिना अनुमति रिसोर्ट निर्माण के संबंध में।

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उपरोक्त विषयान्तर्गत लेख है कि नायब तहसीलदार कुरई द्वारा दिनांक 16/02/2022 को टाईगर रिजर्व के आस-पास लगे राजस्व क्षेत्रों का भ्रमण राजस्व निरीक्षक कुरई एवं हल्का पटवारी हल्का नंबर 47 साथ करने पर पाया कि ग्राम अवरगनी प0ह0न0 48 रा0नि0मं0 कुरई के खसरा न0 31 रकबा 7.19 हे0 राकेश पि मोल्हई के नाम से भूमिस्वामी हक में दर्ज है जो नंदू तलाब के नाम से प्रचलित है। जिसमें भूमिस्वामी द्वारा स्वयं की भूमि पर खुदाई कर मिट्टी के ढेर लगाये गये है। व मिट्टी का परिवहन स्वयं की भूमि पर किया जा रहा है।

उपरोक्त के संबंध में आपको न्यायालय कलेक्टर जिला सिवनी के आदेश क्रमांक 186 दिनांक 15/06/2021 के तहत स्थगन आदेश जारी किया गया था। न्यायालय कलेक्टर के आदेशो की अवहेलना करते स्थगन आदेश प्राप्त होने उपरांत भी आपने रिसोर्ट का अवैध निर्माण कार्य प्रारंभ किये हुए है आपका यह कृत्य न्यायालय आदेशो की अवहेलना है।

आपका उक्त कृत्य भारत सरकार पर्यावरण वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना क्र0/का0आ0/4009 (अ) दिनांक 6/11/2019 में दिये गये निर्देशों का उल्लंघन प्रमाणित होता है स्थानीय सलहा समिति पंच टाईगर रिजर्व सिवनी की बैठक दिनांक 28/10/2021 में उपस्थित सदस्यों की सहमति से यह निर्णय लिया गया था कि पंच टाईगर रिजर्व के कोर एरिया से एक किलोमीटर या इससे कम दूरी में कोई भी निर्माण नहीं किया जायेगा, उक्त शर्त भारत सरकार के राजपत्र में पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिल्ली 06 नवम्बर 2019 के उपखण्ड 3 (ड) (1) में स्पष्ट प्रावधान किया गया है कि संरक्षित क्षेत्र की सीमा से किलोमीटर के भीतर या परिस्थिति की संवेदी जोन की सीमा तक इनमें जो अधिक निकट हो किसी होटल या रिसोर्ट का निर्माण अनुज्ञात नहीं किया जाएगा। अतः आप पेशी दिनांक 25/02/2022 को न्यायालय में उपस्थित होकर स्वयं का शपथ पत्र प्रस्तुत कर स्पष्ट करें कि तलाब का निर्माण व मिट्टी का ढेर व परिवहन किस उद्देश्य से किया जा रहा है। जवाब प्रस्तुत न करने व न्यायालय में उपस्थित नहीं होने किन दशा में आपके विरुद्ध दंडात्मक कार्यवाही जावेगी जिसके लिए आप स्वयं जिम्मेदार होंगे।

पृ0क्र0 1973 रीडर तह0 /2022

सिवनी दिनांक 18/02/2022

प्रतिलिपि:-

1. तहसीलदार/नायब तहसीलदार कुरई तत्काल निर्माण कार्य बंद करवाएं। निर्माण कार्य बंद न करने की स्थिति अनावेदक के विरुद्ध सम्बंधित थाने में प्राथमिकी दर्ज कराई जावे। साथ ही पालन प्रतिवेदन प्रस्तुत करें।
2. थाना प्रभारी कुरई को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

अनुविभागीय अधिकारी
कुरई सिवनी (म.प्र.)
राजस्व कुरई

अनुविभागीय अधिकारी
कुरई सिवनी (म.प्र.)

ANNEXURE 16

समक्ष श्रीमान अनुविभागीय अधिकारी राजस्व कुरई जिला सिवनी

कारण बताओ सूचना पत्र

क्रमांक/रीडर/2022/1973

सिवनी दिनांक 18.02.2022

मध्य प्रदेश शासन



.....आवेदक

विरुद्ध

राकेश पिता मोल्हई (नंदू तालाब) ग्राम अवरघानी तहसील कुरई जिला सिवनी.....अनावेदक

विषय :- शासन के निर्देशों की अवहेलना कर बिना अनुमति रिसोर्ट निर्माण के संबंध में ।

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उपरोक्त विषयांकित कारण बताओ सूचना पत्र दिनांक 18.02.2022 का अनावेदक राकेश पिता मोल्हई की ओर से शपथ पूर्वक निम्नानुसार जवाब प्रस्तुत है । शपथ पूर्वक जवाबकर्ता राकेश पिता मोल्हई ग्राम अवरघानी तहसील कुरई जिला सिवनी मध्यप्रदेश

में निम्नानुसार जवाब प्रस्तुत करता हूं -

1. यह कि मेरी ग्राम अवरघानी प.ह.नं. 48 रा.नि.म. एवं तहसील कुरई जिला सिवनी में खसरा नंबर 31, रकबा 7.19 हे. कृषि भूमि, भूमि स्वामी हक की भूमि स्थित है । जिसमें मैंने कभी भी रिसोर्ट निर्माण कार्य नहीं किया हूं और शासन के निर्देशों की अवहेलना नहीं किया हूं, मेरे विरुद्ध जो भी आरोप है वह काल्पनिक एवं निराधार है ।
2. यह कि मुझे माननीय कलेक्टर सिवनी के आदेश दिनांक 15.06.2021 को पूर्व में प्राप्त हुआ , जिसका मैंने पूर्व में जवाब कर चुका हूं कि मेरे द्वारा किसी भी आदेश की अवहेलना नहीं की गयी है एवं कोई भी रिसोर्ट का अवैध निर्माण कार्य प्रारंभ नहीं किया गया है ।
3. यह कि मेरे विरुद्ध मेरी उपरोक्त वर्णित भूमि में जो मिटटी खुदाई कर मिटटी का ढेर लगाया जाने संबंधी तथा मेरी ही भूमि में मिटटी का परिवहन किये जाने के संबंध में जो तथ्य प्रस्तुत किये गये हैं, उस संबंध में वारतविकता यह है कि मेरी उपरोक्त वर्णित भूमि व्यवर्तित भूमि नहीं है एवं मेरी कृषि भूमि है । मेरी इस भूमि में ग्राम पंचायत दुरिया तहसील कुरई जिला सिवनी की विधिवत अनुमति तालाब निर्माण वावद एवं तालाब गहरीकरण किये जाने वावद प्राप्त हुयी है , जिसके अनुसार मेरे द्वारा जो मिटटी खुदाई करके इकठ्ठी हुयी है, वह गहरीकरण की मिटटी है तथा कोई रिसोर्ट निर्माण कार्य हेतु इसका उपयोग नहीं किया जा रहा है ।
4. यह कि मेरे द्वारा उपरोक्त मेरी कृषि भूमि में तालाब गहरीकरण से पृथक-पृथक जो मिटटी के टीले मैंने बनाये हैं , उनमें वृक्षा रोपण का कार्य किया जावेगा ।
5. यह कि मेरे द्वारा पर्यावरण वन और जलवायु परिवर्तन मंत्रालय के निर्देशों का कोई उल्लंघन नहीं हुआ है और इसी प्रकार स्थानीय सलाहकार समिति पंच टाईगर रिजर्व

राकेश पिता



कार्यालय अनुविभागीय अधिकारी राजस्व कुरई जिला सिवनी

क्रमांक/ 31 /रीडर/2022

सिवनी दिनांक 25/04/2022

प्रति,

कलेक्टर महोदय

जिला सिवनी

विषय:- Objectionable ongoing Construction within 300 meters of core area boundary of pench Tiger Reserve Seoni M.P. (Near turiya gate)

संदर्भ:- क्रमांक/शि./एन.टी.सी.ए./मा.चि./1724 सिवनी दिनांक 13/04/2022 एवं न्यायालय कलेक्टर महोदय

सिवनी का पत्र क्रमांक/276/रीडर काले0/2022 सिवनी दिनांक 20/04/2022

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विषयान्तर्गत के संबंध में नायब तहसीलदार कुरई द्वारा 20/04/2022 को ग्राम अवरगनी रैयत प0ह0न0 48 रा0नि0मं0 कुरई में स्थित भूमि ख0न0 29/1, 29/3, 31 रकबा 2.62, 0.03, 7.19 हे0 भूमि राकेश पिता मोल्हाई जाति गोंड के नाम से दर्ज है कि भूमि का मौका निरीक्षण किया गया जिसमें पाया कि :-

- 1.भूमिस्वामी की कुल भूमि 9.84 हे0 मेंसे 2.60 हे0 में उड़द, मूंग, मूंगफल्ली की फसल लगी हुई पाई गई ।
- 2.कुल भूमि के लगभग 1.50 हे0 में पूर्व से निर्मित तालाब है, जो नंदू तालाब के नाम से प्रचलित है, जिसका गहरीकरण भूमि स्वामी द्वारा मछली पालन हेतु किया गया है ।
- 3.तालाब गहरीकरण से प्राप्त मिट्टी के ढेर लगाये गये है जो लगभग 1.50 हे0 में है । उक्त मिट्टी के ढेरों एवं शेष रिक्त पड़ी भूमि में लगभग 1000 विभिन्न प्रजाति जैसे पीपल, महुआ, करंज, कारमोली, आम, जामुन, आवला, नीम, आचार आदि के पेड़ लगाये गये है ।
- 4.उक्त भूमि के रख रखाव हेतु लगभग 0.04 हे0 में 3 अस्थाई टिन सेट रखे गये है, जिसमें प्रापटी की देखरेख हेतु कुल 8 मजदूर एवं दो गाई रहते है ।
- 5.उक्त फसल एवं वृक्षों को जंगली जानवर से बचाव हेतु जंगल की ओर कच्ची तार वाली फेंसिंग एवं तीन ओर से चैनलिंग फेंसिंग पाई गई ।
- 6.वर्तमान में मौके पर कोई निर्माण कार्य चालू नहीं पाया गया । उक्त भूमि जिसकी कोर क्षेत्र से लगभग 300 से 400 मीटर दूरी पर है । उक्त प्रापटी के फोटो ग्राफ लिये गये जो संलग्न है ।

पूर्व में इस न्यायालय के पात्र क्रमांक/1973/रीडर/2022 सिवनी दिनांक 18/02/2022 के माध्यम से अनावेदक को कारण बताओ सूचना पत्र जारी किया गया था । जिसके संबंध में अनावेदक द्वारा जवाब प्रस्तुत किया गया है जिसमें उल्लेख किया गया है कि मेरी भूमि व्यपवर्तित भूमि नहीं है एवं मेरी कृषि भूमि है, व इस भूमि में ग्राम पंचायत टुरिया तहसील कुरई जिला सिवनी की विधिवत अनुमति तालाब निर्माण बाबद एवं तालाब गहरीकरण किये जाने बाबद प्राप्त हुई है (अनुमति की छायाप्रति पेश नहीं की गई) व तालाब गहरीकरण से पृथक- पृथक जो मिट्टी के टीले बन गये है उसमें वृक्षारोपण किया जावेगा ।

अतः पूर्व में जारी कारण बताओ सूचना पत्र, अनावेदक का जावाब व वर्तमान में उक्त प्रापटी के फोटो ग्राफ संलग्न कर आपकी ओर उचित कार्यवाही हेतु सादर संप्रेषित है

संलग्न:-

उपरोक्तानुसार

अनुविभागीय अधिकारी,
राजस्व कुरई

कार्यालय अनुविभागीय अधिकारी राजस्व कुरई जिला सिवनी

कारण बताओ सूचना पत्र

सिवनी दिनांक 18/02/2022

क्रमांक/रीडर/2022
1973

मध्य प्रदेश शासन

आवेदक

विरुद्ध

राकेश पिता मोल्हई (नंदू तलाब) ग्राम अवरधानी तहसील कुरई जिला सिवनी.....अनावेदक

विषय:- शासन के निर्देशो की अवहेलना कर बिना अनुमति रिसोर्ट निर्माण के संबंध में।

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उपरोक्त विषयान्तर्गत लेख है कि नायब तहसीलदार कुरई द्वारा दिनांक 16/02/2022 को टाईगर रिजर्व के आस-पास लगे राजस्व क्षेत्रों का भ्रमण राजस्व निरीक्षक कुरई एवं हल्का पटवारी हल्का नंबर 47 साथ करने पर पाया कि ग्राम अवरगनी प0ह0न0 48 रा0नि0मं0 कुरई के खसरा न0 31 रकबा 7.19 हे0 राकेश पि मोल्हई के नाम से भूमिस्वामी हक में दर्ज है जो नंदू तलाब के नाम से प्रचलित है। जिसमें भूमिस्वामी द्वारा स्वयं की भूमि पर खुदाई कर मिट्टी के ढेर लगाये गये है। व मिट्टी का परिवहन स्वयं की भूमि पर किया जा रहा है।

उपरोक्त के संबंध में आपको न्यायालय कलेक्टर जिला सिवनी के आदेश क्रमांक 186 दिनांक 15/06/2021 के तहत स्थगन आदेश जारी किया गया था। न्यायालय कलेक्टर के आदेशो की अवहेलना करते स्थगन आदेश प्राप्त होने उपरांत भी आपने रिसोर्ट का अवैध निर्माण कार्य प्रारंभ किये हुए है आपका यह कृत्य न्यायालय आदेशो की अवहेलना है।

आपका उक्त कृत्य भारत सरकार पर्यावरण वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना क्र0/का0आ0/4009 (अ) दिनांक 6/11/2019 में दिये गये निर्देशों का उल्लंघन प्रमाणित होता है स्थानीय सलहा समिति पंच टाईगर रिजर्व सिवनी की बैठक दिनांक 28/10/2021 में उपस्थित सदस्यों की सहमति से यह निर्णय लिया गया था कि पंच टाईगर रिजर्व के कोर एरिया से एक किलोमीटर या इससे कम दूरी में कोई भी निर्माण नहीं किया जायेगा, उक्त शर्त भारत सरकार के राजपत्र में पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिल्ली 06 नवम्बर 2019 के उपखण्ड 3 (ड) (1) में स्पष्ट प्रावधान किया गया है कि संरक्षित क्षेत्र की सीमा से किलोमीटर के भीतर या परिस्थिति की संवेदी जोन की सीमा तक इनमें जो अधिक निकट हो किसी होटल या रिसोर्ट का निर्माण अनुज्ञात नहीं किया जाएगा। अतः आप पेशी दिनांक 25/02/2022 को न्यायालय में उपस्थित होकर स्वयं का शपथ पत्र प्रस्तुत कर स्पष्ट करें कि तलाब का निर्माण व मिट्टी का ढेर व परिवहन किस उद्देश्य से किया जा रहा है। जवाब प्रस्तुत न करने व न्यायालय में उपस्थित नहीं होने किन दशा में आपके विरुद्ध दंडात्मक कार्यवाही जावेगी जिसके लिए आप स्वयं जिम्मेदार होंगे।

पृ0क्र0 1973 रीडर तह0 /2022

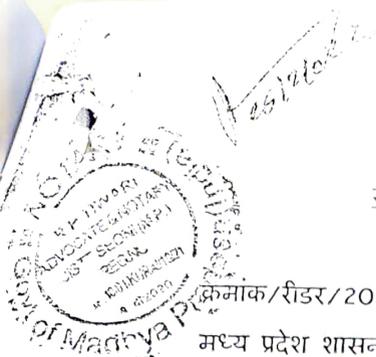
सिवनी दिनांक 18/02/2022

प्रतिलिपि:-

1. तहसीलदार/नायब तहसीलदार कुरई तत्काल निर्माण कार्य बंद करवाएं। निर्माण कार्य बंद न करने की स्थिति में अनावेदक के विरुद्ध सम्बंधित थाने में प्राथमिकी दर्ज कराई जावे। साथ ही पालन प्रतिवेदन प्रस्तुत करें।
2. थाना प्रभारी कुरई को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

अनुविभागीय अधिकारी
राजस्व कुरई
सिवनी (म.प्र.)

अनुविभागीय अधिकारी
राजस्व कुरई



समक्ष श्रीमान अनुविभागीय अधिकारी राजस्व कुरई जिला सिवनी

कारण बताओ सूचना पत्र

क्रमांक/रीडर/2022/1973

सिवनी दिनांक 18.02.2022

मध्य प्रदेश शासन

.....आवेदक

विरुद्ध

राकेश पिता मोल्हई (नंदू तालाब) ग्राम अवरघानी तहसील कुरई जिला सिवनी.....अनावेदक

विषय :- शासन के निर्देशों की अवहेलना कर बिना अनुमति रिसोर्ट निर्माण के संबंध में ।

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उपरोक्त विषयांकित कारण बताओ सूचना पत्र दिनांक 18.02.2022 का अनावेदक राकेश पिता मोल्हई की ओर से शपथ पूर्वक निम्नानुसार जवाब प्रस्तुत है । शपथ पूर्वक जवाबकर्ता राकेश पिता मोल्हई ग्राम अवरघानी तहसील कुरई जिला सिवनी मध्यप्रदेश

में निम्नानुसार जवाब प्रस्तुत करता हूं -

1. यह कि मेरी ग्राम अवरघानी प.ह.नं. 48 रा.नि.म. एवं तहसील कुरई जिला सिवनी में खसरा नंबर 31, रकबा 7.19 हे. कृषि भूमि, भूमि स्वामी हक की भूमि स्थित है । जिसमें मैंने कभी भी रिसोर्ट निर्माण कार्य नहीं किया हूं और शासन के निर्देशों की अवहेलना नहीं किया हूं, मेरे विरुद्ध जो भी आरोप है वह काल्पनिक एवं निराधार है ।
2. यह कि मुझे माननीय कलेक्टर सिवनी के आदेश दिनांक 15.06.2021 को पूर्व में प्राप्त हुआ , जिसका मैंने पूर्व में जवाब कर चुका हूं कि मेरे द्वारा किसी भी आदेश की अवहेलना नहीं की गयी है एवं कोई भी रिसोर्ट का अवैध निर्माण कार्य प्रारंभ नहीं किया गया है ।
3. यह कि मेरे विरुद्ध मेरी उपरोक्त वर्णित भूमि में जो मिटटी खुदाई कर मिटटी का ढेर लगाया जाने संबंधी तथा मेरी ही भूमि में मिटटी का परिवहन किये जाने के संबंध में जो तथ्य प्रस्तुत किये गये हैं, उस संबंध में वारतविकता यह है कि मेरी उपरोक्त वर्णित भूमि व्यपवर्तित भूमि नहीं है एवं मेरी कृषि भूमि है । मेरी इस भूमि में ग्राम पंचायत दुरिया तहसील कुरई जिला सिवनी की विधिवत अनुमति तालाब निर्माण वावद एवं तालाब गहरीकरण किये जाने वावद प्राप्त हुयी है , जिसके अनुसार मेरे द्वारा जो मिटटी खुदाई करके इकठ्ठी हुयी है, वह गहरीकरण की मिटटी है तथा कोई रिसोर्ट निर्माण कार्य हेतु इसका उपयोग नहीं किया जा रहा है ।
4. यह कि मेरे द्वारा उपरोक्त मेरी कृषि भूमि में तालाब गहरीकरण से पृथक-पृथक जो मिटटी के टीले मैंने बनाये हैं , उनमें वृक्षा रोपण का कार्य किया जावेगा ।
5. यह कि मेरे द्वारा पर्यावरण वन और जलवायु परिवर्तन मंत्रालय के निर्देशों का कोई उल्लंघन नहीं हुआ है और इसी प्रकार स्थानीय सलाहकार समिति पंच टाईगर रिजर्व

राकेश पिता

शिवनी के निर्णय के मुताबिक पंच टाईगर रिजर्व के कोर एरिया के 01 किलोमीटर में कोई रिपोर्ट निर्माण कार्य नहीं किया गया है। अतएव मेरे द्वारा किसी भी वैधानिक प्रायोजन का किसी भी तरह से उल्लंघन अथवा अवेहलना नहीं हुयी है।

6. यह कि मेरे द्वारा मेरी उक्त वर्णित कृषि भूमि खसरा नंबर 31 रकबा 7.73 हे. में गौशाला का निर्माण करना है, जिसके लिये हम कार्य कर रहे हैं।
7. यह कि मेरी प्रस्तावित गौशाला में जो मवेशी रहेंगे उनके चारा, भूसा की व्यवस्था बावद एक पृथक भवन निर्माण कार्य करना है।
8. यह कि इसी प्रकार मेरी उपरोक्त वर्णित भूमि में मुझे मछली पालन केन्द्र हेतु तथा मत्स्य ब्रीज उत्पादन के लिये 02 पक्के टैंक का निर्माण करना है।
9. यह कि मुझे मेरी उक्त वर्णित भूमि में कृषि/उपज गेहू-धान वगैरह की फसल को स्टोर करने के लिये लघु गोदाम का निर्माण कार्य करना है।
10. यह कि उपरोक्त वर्णित अनुसार मैं मेरी कृषि भूमि की व्यवस्थायें कर रहा हूं, किसी तरह का कोई रिपोर्ट कार्य नहीं कर रहा हूं, अतएव माननीय न्यायलय से निवेदन है कि मेरे विरुद्ध लंघित यह प्रकरण नस्ती पिये जाने की कृपा हो एवं निवेदन है कि मैं माननीय न्यायलय द्वारा तत्संबंध में जो भी निर्देश-आदेश होंगे, उनका पालन करने हेतु पूर्णतः तत्पर हूं।

स्थान - कुरई

दिनांक - 25.02.2022

राकेश सिंह
हस्ताक्षर
अनावेदक शपथकर्ता

सत्यापन

उपरोक्त वर्णित मेरे द्वारा प्रस्तुत शपथ पूर्वक जवाब की कंडिक क्रमांक 01 से 10 तक में वर्णित समस्त कथन मेरे स्वयं के ज्ञान एवं प्राप्त जानकारी से सही है।

स्थान - कुरई

दिनांक - 25.02.2022

राकेश सिंह

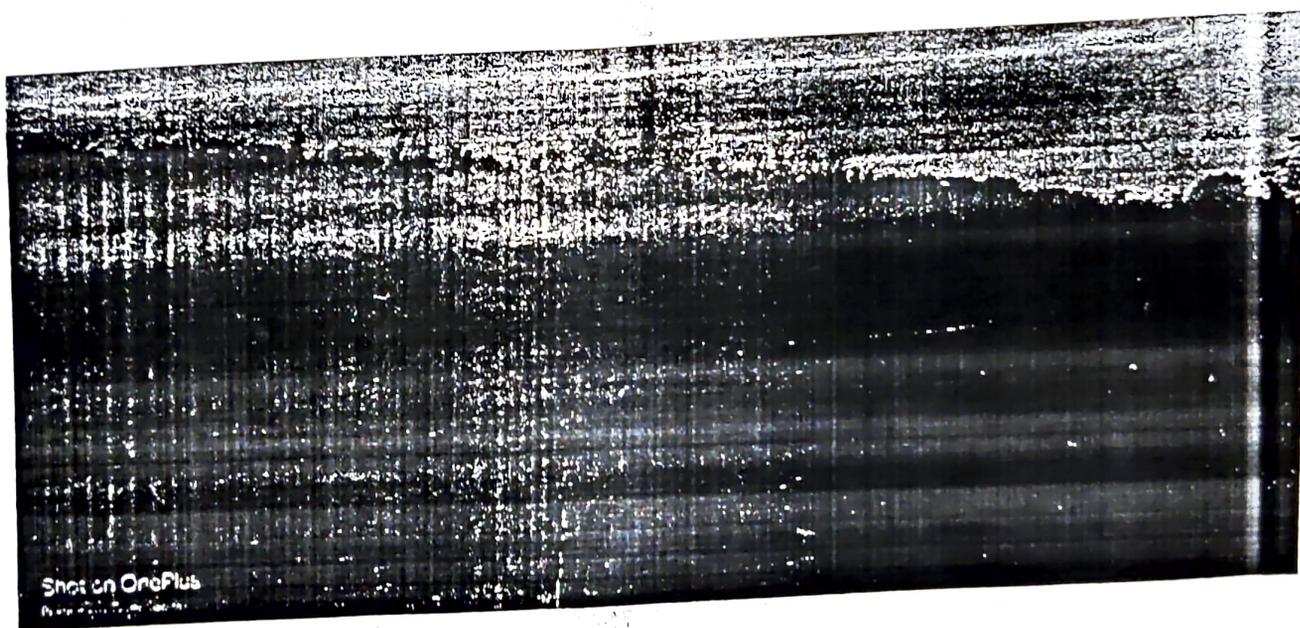
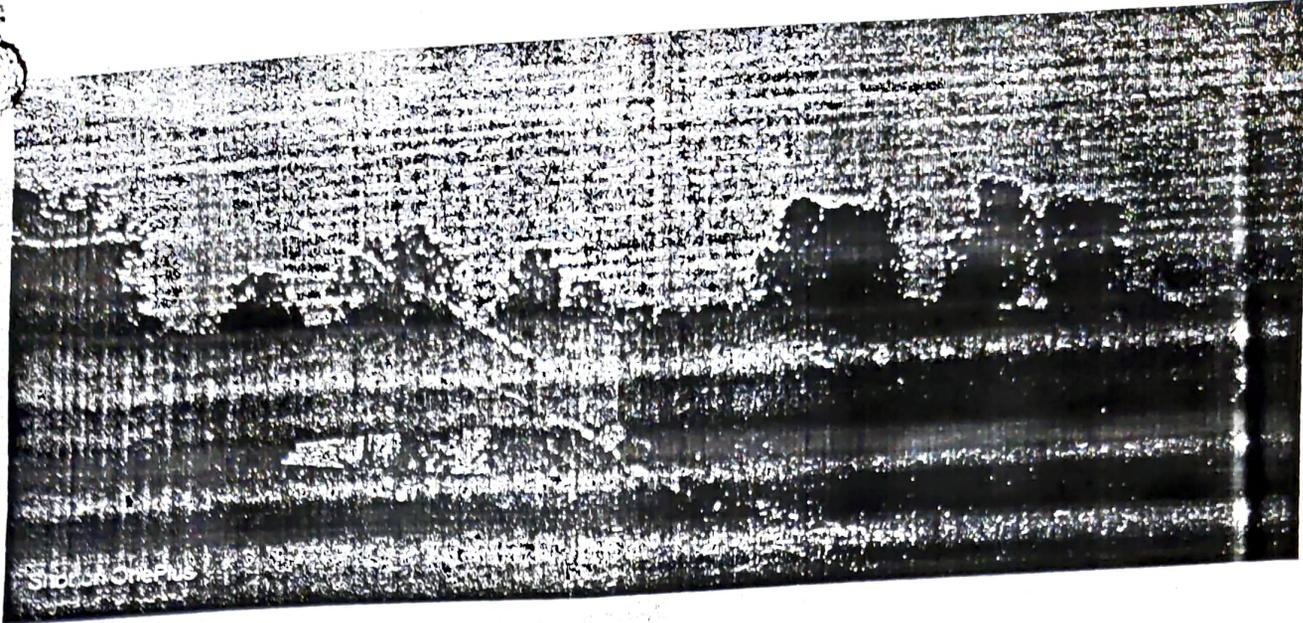
हस्ताक्षर
सत्यापनकर्ता

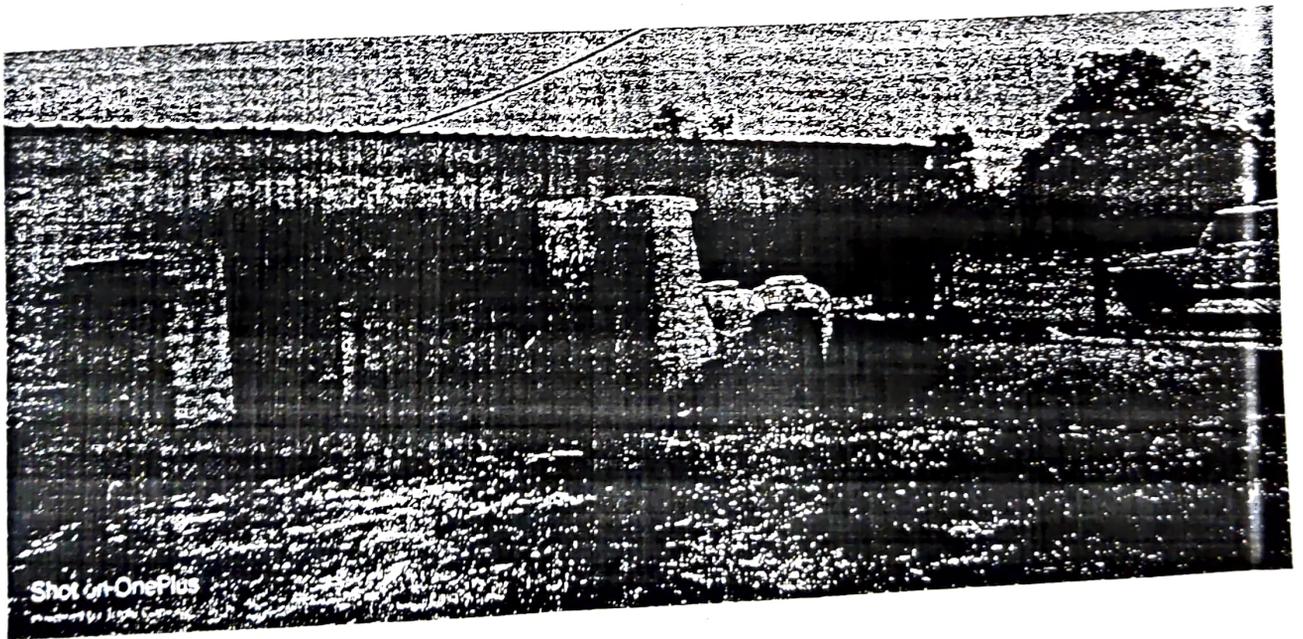
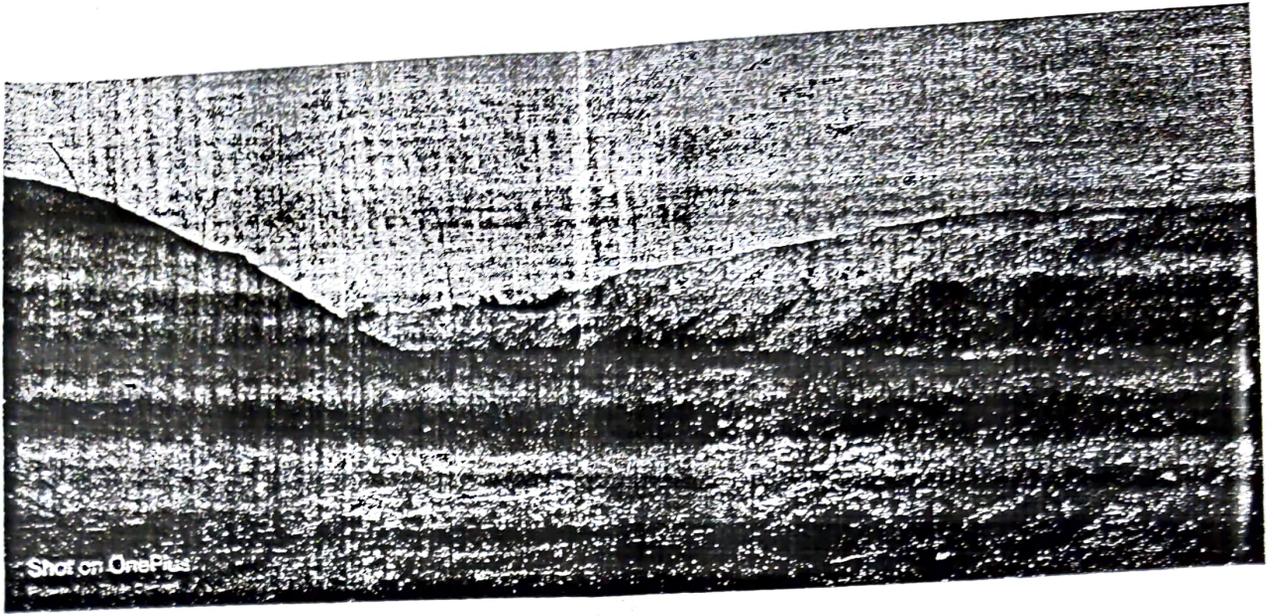
certified that on 25/02/2022 I was present at the residence of the above named person at Kurai, District of Nashik, Maharashtra. I was accompanied by the undersigned and we were together for the purpose of identifying the land mentioned in the above statement. The land was identified by the person named in the above statement and the same was found to be the property of the person named in the above statement. The land is situated at Kurai, District of Nashik, Maharashtra. The land is situated at Kurai, District of Nashik, Maharashtra. The land is situated at Kurai, District of Nashik, Maharashtra.

सत्यापनकर्ता

सुरेश चंद्र मिश्रा
जवाब
सुरेश चंद्र मिश्रा
जवाब









ANNEXURE 18

न्यायालय कलेक्टर, जिला सिवनी(म०प्र०)

कमांक/
प्रति,

२९।

/रीडर/2022

सिवनी दिनांक २३/०५/२२

मुख्य वन संरक्षक एवं क्षेत्र संचालक,
सदस्य सविच स्थानीय सलाहकार समिति,
पंच टाइगर रिजर्व,
सिवनी

विषय:- Objectionable ongonig Construction within 300 meters of core area
boundary of pench Tiger Reserve Seoni M.P.(Near Turiya gate)
संदर्भ:- आपका पत्र कमांक/शि./एन.टी.सी.ए./मा.चि./127 सिवनी दिनांक
13/4/2022

उपरोक्त विषयान्तर्गत संदर्भित पत्र के साथ शिकायतकर्ता कैप्टन ब्रजेश
भारद्वाज छिदवाडा म०प्र० द्वारा प्रस्तुत शिकायती आवेदन पत्र में पंच टाइगर रिजर्व,
सिवनी की कोर क्षेत्र की सीमा से लगभग 200 मीटर के भीतर राजस्व क्षेत्र में चल
रहे आपत्तिजनक निर्माण के संबंध में शिकायत की गई है । उपरोक्त शिकायत की
जांच कराते हुए परिणामों एवं की गई कार्यवाही से अवगत कराने का लेख किया
गया है ।

संदर्भित पत्र के साथ प्रेषित शिकायत के संबंध में अनुविभागीय
अधिकारी कुरई से जांच कराई गई । अनुविभागीय अधिकारी द्वारा उनके जांच
प्रतिवेदन कमांक 31 दिनांक 25/4/2022 में विस्तृत रिपोर्ट इस न्यायालय को प्रेषित
की गई है । अनुविभागीय अधिकारी की जांच रिपोर्ट मय दस्तावेजों के आपकी ओर
सूचनार्थ सादर संप्रेषित है ।

संलग्न सहपत्र-उपरोक्तानुसार

प्रभारी अधिकारी,
न्यायालय-कलेक्टर सिवनी

२९३।
५/५/२२



कार्यालय क्षेत्र संचालक, पेंच टाइगर रिजर्व, सिवनी (म.प्र.)

Phone - 07692-223794, Fax-07692-223204, www.penthtiger.co.in, e-mail- fdpennp.sni@ mp.gov.in

क्रमांक/माचि./.....2093

सिवनी, दिनांक 5/5/22

प्रति,

प्रधान मुख्य वन संरक्षक
(वन्यप्राणी)
मध्यप्रदेश भोपाल

विषय :- Objectionable onging Construction 200 meters from the core area boundary of Pench Tiger Reserve Seoni M.P. (Near Turiya Gate)

संदर्भ :- 01. आपका का पत्र क्रमांक/व.प्रा./माचि./2022/शिकायत/11-5 (265)/2418 भोपाल दिनांक 30.03.2022, क्रमांक/व.प्रा./माचि./2022/शिकायत/11-5 (286)/2822 भोपाल दिनांक 13.04.2022, ।
02. सहायक वन महानिरीक्षक, भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का ई-मेल दिनांक 28.03.2022 एवं 07.04.2022 ।

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निवेदन है कि विषयांकित संदर्भित पत्रों द्वारा प्रेषित शिकायत पेंच टाइगर रिजर्व सिवनी के बफर क्षेत्र के अंतर्गत राजस्व ग्राम आवरघानी में स्थित भूमि से संबंधित है, अतः उक्त शिकायत की जांच हेतु इस कार्यालय के पत्र क्रमांक/माचि./1926 दिनांक 16.04.2022 से कलेक्टर सिवनी को लेख किया गया था जांच उपरांत कलेक्टर सिवनी द्वारा प्रेषित प्रतिवेदन मूलतः प्रस्तुत है। चूंकि उक्त भूमि के भीतर किये जा रहे क्रियाकलाप का विनियमन राजस्व नियमों के अंतर्गत किया जाता है। अतः कलेक्टर सिवनी के द्वारा प्रेषित प्रतिवेदन से इस कार्यालय को पूर्ण सहमति है।

संलग्न - कलेक्टर सिवनी का प्रेषित प्रतिवेदन मूलतः।

मुख्य वनसंरक्षक एवं क्षेत्र संचालक
पेंच टाइगर रिजर्व
सिवनी (म.प्र.)

क्रमांक/माचि./.....2094

सिवनी, दिनांक 5/5/22

प्रतिलिपि - श्री कैप्टन ब्रजेश भारद्वाज छिन्दवाड़ा की ओर सूचनार्थ अग्रेषित।

संलग्न - कलेक्टर सिवनी का प्रेषित प्रतिवेदन ~~संलग्न~~।

मुख्य वनसंरक्षक एवं क्षेत्र संचालक
पेंच टाइगर रिजर्व
सिवनी (म.प्र.)

Seen

Field Director
Pench Tiger Reserve

By E. S. S. S.
Date 5/5/22



कार्यालय मुख्य वन संरक्षक एवं क्षेत्र संचालक पेंच टाइगर रिजर्व, सिवनी (म.प्र.)

फोन : 07692 : 223794, फैक्स : 07692 : 223204, ई-मेल : fdpennp.sni@mp.gov.in, वेब साइट : www.penchtiger.co.in

क्रमांक / मा.चि. / 5840
प्रति,

सिवनी / दिनांक / 18/11/2021

ANNEXURE 19

01. कलेक्टर, सिवनी म.प्र.
02. कलेक्टर, छिंदवाड़ा म.प्र.
03. मुख्य कार्यपालन अधिकारी जिला पंचायत सिवनी
04. उप संचालक पेंच टाइगर रिजर्व, सिवनी
05. अनुविभागीय दण्डाधिकारी ग्रामीण, जिला सिवनी
06. अनुविभागीय दण्डाधिकारी चौरई, जिला छिन्दवाड़ा
07. सहायक वन संरक्षक (सिवनी क्षेत्र) पेंच टाइगर रिजर्व, सिवनी
08. सहायक वन संरक्षक (छिन्दवाड़ा क्षेत्र) पेंच टाइगर रिजर्व, सिवनी
09. श्री संदीप सिंह प्रतिनिधि होटल रिसोर्ट एसोशिएसन टुरिया जिला सिवनी
10. सी. ई. ओ. सांची दुग्धसंघ, जबलपुर
11. कार्यपालन यंत्री लोक निर्माण विभाग सिवनी

विषय - स्थानीय सलाहकार समिति की बैठक दिनांक 28.10.2021 का अनुमोदित कार्यवाही विवरण का पालन प्रतिवेदन प्रेषित करने बाबद्।

संदर्भ - 01 कार्या. आयुक्त जबलपुर संभाग जबलपुर का पत्र क्रमांक/256/समन्वय शाखा/2021 जबलपुर दिनांक 09.11.2021

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विषयांतर्गत संदर्भित तारतम्य में लेख है कि स्थानीय सलाहकार समिति पेंच टाइगर रिजर्व सिवनी की बैठक दिनांक 28.10.2021 को लिये गये निर्णयों का अनुमोदित कार्यवाही विवरण संलग्न प्रेषित है। कृपया आगामी बैठक के पूर्व आपसे संबंधित कार्यवाही का पालन प्रतिवेदन हार्ड कापी/साफ्ट कापी में भेजने का कष्ट करें।

संलग्न - उपरोक्तानुसार

(अशोक कुमार मिश्रा)

सदस्य सचिव

स्थानीय सलाहकार समिति

एवं

मुख्य वन संरक्षक एवं क्षेत्र संचालक,

पेंच टाइगर रिजर्व, सिवनी (म.प्र.)

सिवनी / दिनांक / 18/11/21

क्रमांक / मा.चि. / 5841
प्रतिलिपि:-

01. कमिश्नर, जबलपुर संभाग जबलपुर की ओर सूचनार्थ सम्प्रेषित।
02. माननीय विधायक विधान सभा क्षेत्र बरघाट जि. सिवनी
03. माननीय विधायक विधान सभा क्षेत्र चौरई जि. छिंदवाड़ा
04. वनमण्डलाधिकारी, दक्षिण सिवनी सामान्य, सिवनी
05. वनमण्डलाधिकारी, पूर्व छिन्दवाड़ा सामान्य, छिन्दवाड़ा
06. वनमण्डलाधिकारी, दक्षिण छिन्दवाड़ा सामान्य छिन्दवाड़ा
07. क्षेत्रीय प्रबंधक, म.प्र. राज्य पर्यटन विकास विभाग, जबलपुर

08. उपायुक्त, आदिवासी विकास विभाग, जबलपुर
09. सरपंच एवं सचिव ग्राम पंचायत, दुरिया जिला सिवनी
10. सरपंच एवं सचिव ग्राम पंचायत जमतारा, जिला छिन्दवाड़ा
11. पशु चिकित्सा अधिकारी पेंच टाइगर रिजर्व, सिवनी
12. श्री अमित अवस्थी, सहायक संचालक, सतपुड़ा फाउण्डेशन सिवनी
13. श्री राजेश टेमरे अध्यक्ष स्वतंत्र युवा शक्ति संगठन जिला सिवनी
14. श्री वनराज जाडेजा आजीवन सदस्य म.प्र. टाइगर फाउण्डेशन सोसायटी, भोपाल एवं अध्यक्ष ग्रामोद्योग ग्राम उत्थान समिति छिन्दवाड़ा जिला छिन्दवाड़ा
15. समन्वय अधिकारी जन अभियान परिषद जिला सिवनी
16. समन्वय अधिकारी जन अभियान परिषद जिला सिवनी
की ओर सूचनार्थ प्रेषित।

संलग्न - उपरोक्तानुसार


 सदस्य सचिव
 स्थानीय सलाहकार समिति
 एवं
 मुख्य वन संरक्षक एवं क्षेत्र संचालक,
 पेंच टाइगर रिजर्व, सिवनी (म.प्र.)

दिनांक 28.10.2021 को आयोजित स्थानीय सलाहकार समिति, पेंच टाइगर रिजर्व, सिवनी मध्यप्रदेश की बैठक का कार्यवाही का विवरण

पेंच टाइगर रिजर्व, सिवनी के लिये गठित स्थानीय सलाहकार समिति की बैठक दिनांक 28.10.2021 आयुक्त, जबलपुर संभाग एवं अध्यक्ष स्थानीय सलाहकार समिति, पेंच टाइगर रिजर्व, सिवनी की अध्यक्षता में ईको सेन्टर, कर्माझिरी पेंच टाइगर रिजर्व, सिवनी में आयोजित हुई इसमें निम्नानुसार पदाधिकारी सदस्य गण उपस्थित हुये :-

1. श्री बी.चन्द्रशेखर, आयुक्त, जबलपुर संभाग एवं अध्यक्ष स्थानीय सलाहकार समिति, पेंच टाइगर रिजर्व, सिवनी
2. श्री अशोक कुमार मिश्रा, मुख्य वन संरक्षक एवं क्षेत्र संचालक, पेंच टाइगर रिजर्व, सिवनी
3. श्री पार्थ जायसवाल, प्रभारी कलेक्टर, सिवनी एवं मुख्य कार्यपालन अधिकारी, जिला पंचायत, सिवनी
4. श्री एस.के.एस. तिवारी, वनमण्डल अधिकारी, दक्षिण सिवनी सामान्य, सिवनी
5. श्री एस.आर. भारती, उपायुक्त आदिवासी विकास, जबलपुर संभाग
6. श्रीमती सोनल मरावी, अनुविभागीय, अधिकारी, राजस्व, कुरई
7. श्री ओ.पी. सनोडिया, अनुविभागीय अधिकारी, राजस्व, चौरई
8. डॉ. अखिलेश मिश्रा, वन्यप्राणी चिकित्सक, पेंच टाइगर रिजर्व, सिवनी
9. श्री मोतीराम धुर्वे, सरपंच, ग्राम पंचायत, दुरिया
10. श्रीमती करुणा मर्सकोले, सरपंच, जमतारा
11. श्री सौरभ शुक्ला, जिला समन्वय अधिकारी, जन अभियान परिषद, सिवनी
12. श्री राजेश टेम्भरे, अध्यक्ष, स्वतंत्र युवा शक्ति संगठन, सिवनी
13. श्री मिथलेश कुमार तिवारी, प्रतिनिधि, म.प्र. राज्य पर्यटन विकास निगम
14. श्री संदीप सिंह, प्रतिनिधि होटल रिसोर्ट एसोशिएशन, दुरिया जिला सिवनी

अन्य उपस्थित अधिकारीगण -

1. श्री अरविंद यादव, संयुक्त आयुक्त, जबलपुर
2. श्रीमती भारती ठाकरे, सहायक वन संरक्षक, छिंदवाड़ा क्षेत्र, पेंच टाइगर रिजर्व, सिवनी
3. श्री बी.पी. तिवारी, सहायक वन संरक्षक, सिवनी क्षेत्र, पेंच टाइगर रिजर्व, सिवनी
4. श्री आशीष कुमार पाण्डेय, अधीक्षक, पेंच मोगली अभयारण्य, पेंच टाइगर रिजर्व, सिवनी
5. श्री गौरीशंकर शर्मा, तहसीलदार, कुरई

सर्वप्रथम बैठक में उपस्थित सदस्यों का सदस्य सचिव स्थानीय सलाहकार समिति एवं क्षेत्र संचालक, पेंच टाइगर रिजर्व, सिवनी द्वारा स्वागत कर अध्यक्ष महोदय की अनुमति से बैठक की कार्यवाही प्रारम्भ की गयी। बैठक में विगत स्थानीय सलाहकार समिति

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की बैठक दिनांक 22.07.2021 एवं 30.07.2021 के पालन प्रतिवेदन तथा आज दिनांक 28.10.2021 के एजेण्डे पर विषयवार चर्चा की गयी एवं निम्नानुसार निर्णय लिये गये :-

एजेण्डा क्रमांक 01 :- मासुरनाला गेट का प्रारम्भ किया जा चुका है।

एजेण्डा क्रमांक 02 :- गाईडों की संख्या में वृद्धि की जा चुकी है।

एजेण्डा क्रमांक 03 :- नवीन एजेण्डा क्रमांक 02 में विस्तृत विवरण दर्ज है।

एजेण्डा क्रमांक 04 :- अनुविभागीय अधिकारी, राजस्व, कुरई से पालन प्रतिवेदन प्रस्तुत करने हेतु निर्देशित किया गया।

एजेण्डा क्रमांक 05 :- थार वाहन के स्थान पर फोर्स तूफान वाहन को अनुमति देने पर सहमति व्यक्त की गयी।

एजेण्डा क्रमांक 06 :- नवीन एजेण्डा क्र 06 में निर्णय लिया गया।

एजेण्डा क्रमांक 7.1 :- अनुविभागीय अधिकारी, राजस्व, कुरई से पालन प्रतिवेदन प्रस्तुत करने हेतु निर्देशित किया गया।

एजेण्डा क्रमांक 7.2 :- स्थानीय लोगों को 90 प्रतिशत रोजगार देने के संबंध में।

बैठक में निर्णय लिया गया कि होटल/लॉज/रिसोर्ट मालिक दिनांक 31 दिसंबर 2021 तक 80 प्रतिशत स्थानीय व्यक्तियों को रोजगार उपलब्ध कराना सुनिश्चित करेंगे। इस बावत् क्षेत्र संचालक, पेंच टाइगर रिजर्व, सिवनी होटल/लॉज/रिसोर्ट मालिकों को लिखित में निर्देशित करेंगे। (कार्यवाही क्षेत्र संचालक, पेंच टाइगर रिजर्व, सिवनी)

एजेण्डा क्रमांक 7.3 :- सांख सफारी हेतु पूर्व बैठक में निर्णय हो चुका है।

एजेण्डा क्रमांक 7.4 :- स्थानीय स्कूली बच्चों हेतु बनाये गये नेचर कैम्प के बारे में पूर्व में अवगत कराया जा चुका है।

एजेण्डा क्रमांक 7.5 :- स्थानीय ग्रामीणों को पार्क भ्रमण की व्यवस्था।

रिसोर्ट प्रतिनिधि द्वारा राशि 2.40 लाख प्रदाय करने की सहमति दी गयी थी इस बावत् रिसोर्ट एसोशियन प्रतिनिधि द्वारा बताया गया कि एसोशिएशन क्षेत्र संचालक के समन्वय कर सफारी भ्रमण करायेंगे। (कार्यवाही एसोशियन प्रतिनिधि/क्षेत्र संचालक)

एजेण्डा क्रमांक 7.6 :- मक्के एवं अन्य उत्पादों को पेंच प्रवेश द्वार पर विक्रय हेतु रखने बाबत्।

मक्के के साथ-साथ कोदो, कुटकी एवं तथा स्थानीय उत्पादों के विक्रय हेतु किसी स्वयं सेवी संस्था का चिन्हांकन कर क्रियान्वयन किया जावे। फोजन कार्न की युनिट सी.ओ. जिला पंचायत सिवनी को प्रोजेक्ट तैयार करने हेतु निर्देश दिये गये। जबलपुर दुग्ध संघ द्वारा शुद्ध पनीर उपलब्ध कराने हेतु प्लांट संचालित किया जा रहा है।

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सभी रिसोर्ट होटल एवं लॉज में इसकी आपूर्ति तथा टुरिया गेट पर सांची दुग्ध संघ का विक्रय आउटलेट स्थापित करने हेतु विचार किया गया।

(कार्यवाही सी.ई.ओ. सांची दुग्धसंघ, जबलपुर तथा रिसोर्ट एशोसियशन)

एजेण्डा क्रमांक 7.7 :- वेस्ट डिस्पोजल के संबंध में।

वेस्ट डिस्पोजल हेतु टुरिया में सेग्रिगेशन शेड का निर्माण प्रगति पर है। विस्तृत रिपोर्ट तैयार करने हेतु मुख्य कार्यपालन अधिकारी जिला पंचायत, सिवनी को निर्देशित किया गया। (मुख्य कार्यपालन अधिकारी जिला पंचायत, सिवनी)

एजेण्डा क्रमांक 7.8 : - पेंच नदी के छेड़िया घाट में पुल निर्माण हेतु राशि अधिक होने की वजह से शासन स्तर से मांग की जानी है।

पुल निर्माण हेतु राशि की मांग की कार्यवाही मुख्य वन संरक्षक एवं क्षेत्र संचालक पेंच टाइगर रिजर्व, सिवनी द्वारा की जाना है।

(कार्यवाही क्षेत्र संचालक, पेंच टाइगर रिजर्व, सिवनी)

एजेण्डा क्रमांक 7.9 :- स्टे होम के संबंध में।

कोहका, टुरिया, सकाटा, धर्मकुंआ, चन्द्रपुर में विशेष परियोजना बनाने हेतु मुख्य कार्यपालन अधिकारी, जिला पंचायत सिवनी को निर्देशित किया गया।

(मुख्य कार्यपालन अधिकारी जिला पंचायत, सिवनी)

अन्य मुद्दे :-

- टुरिया क्षेत्र में हेलीपेड स्थल का चयन :- कार्यवाही प्रचलित है।
- टुरिया गेट में पुलिस चौकी की स्थापना :- कार्यवाही प्रचलित है।
- टुरिया में बैंक सुविधा या ए.टी.एम. सुविधा :- कार्यवाही प्रचलित है।
- खवासा-टुरिया मार्ग में स्पीड ब्रेकर का निर्माण :- 12 कि.मी. दूरी के इस मार्ग में वर्तमान में 10 स्पीड ब्रेकर निर्मित होना बताया गया जो कि पर्याप्त हैं। स्पीड ब्रेकर में रंगरोगन कार्य कराये जाने हेतु कार्यपालन यंत्री लोक निर्माण विभाग, सिवनी को निर्देशित किया गया।

(कार्यवाही कार्यपालन यंत्री लोक निर्माण विभाग)

कार्यवाही विवरण दिनांक 28.10.2021

एजेण्डा क्रमांक 1 :- उपरोक्तानुसार चर्चा की गयी।

एजेण्डा क्रमांक 2 :- दिनांक 17.09.21 को कान्हा टाइगर रिजर्व, मण्डला में आयोजित कार्यशाला में निर्धारित बिल्डिंग नार्मस का अनुमोदन तथा नवीन आवेदनों पर चर्चा :-

दिनांक 30.07.2021 को आयोजित स्थानीय सलाहकार समिति पेंच टाइगर रिजर्व, सिवनी के एजेण्डा क्रं. 01- बिना अनुमति के बने होटल/लॉज/रिसोर्ट निर्माण पर चर्चा तथा एजेण्डा क्रं. 2-होटल/लॉज/रिसोर्ट निर्माण हेतु नवीन प्राप्त आवेदनों पर चर्चा। इस संबंध में जारी कार्यवाही विवरण पत्र क्रं./मा.चि./4194 दिनांक 11.08.2021 के

बिन्दु क्रं. 6 में लिये गये निर्णय अनुसार भवन निर्माण के संबंध में मापदण्डों के निर्धारण हेतु दिनांक 17.09.2021 को कान्हा टाइगर रिजर्व, मण्डला में कार्यशाला आयोजित की गई। तदानुसार सर्वसम्मति से होटल/लॉज/रिसोर्ट/लॉज निर्माण एवं अन्य अधोसंरचनाओं के निर्माण के संबंध में निम्नानुसार मापदण्ड निर्धारित किये गये :-

निर्माण कहीं नहीं किया जा सकता ? (No Construction Zone)

1. कोर से एक कि.मी. या इससे कम दूरी में कोई निर्माण नहीं किया जाएगा क्योंकि भारत सरकार के राजपत्र में पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना नई दिल्ली 6 नवंबर 2019 के उपखण्ड 3 ड 1 में स्पष्ट प्रावधान है कि संरक्षित क्षेत्र की सीमा से 1 कि.मी. के भीतर या पारिस्थितिकी संवेदी जोन की सीमा तक इनमें जो भी अधिक निकट हो किसी होटल/रिसोर्ट का नया निर्माण अनुज्ञात नहीं किया जाएगा।
2. कारीडोर में कोई निर्माण नहीं किया जाएगा अन्यथा बाघों तथा अन्य वन्यप्राणियों के हेबिटेट तथा निर्बाध भ्रमण पर विपरीत प्रभाव पड़ेगा। कारीडोर का चिन्हांकन/जियो रिफ्रेंसिंग क्षेत्र संचालक तथा सदस्य सचिव स्थानीय सलाहकार समिति करेंगे तथा मानचित्र पर चिन्हांकन कर विस्तृत दिशा निर्देश तैयार कर राजस्व अधिकारियों एवं सर्व संबंधितों को उपलब्ध करायेंगे।
3. तालाबों तथा अन्य जल संरचनाओं से 100 मीटर की दूरी एवं कैचमेंट एरिया में कोई भी निर्माण नहीं किया जाएगा। इसके लिए कैचमेंट एरिया को निर्धारित रूप से परिभाषित किया जाएगा। यह नितांत आवश्यक है अन्यथा तालाबों तथा जल संरचनाओं की क्षति होने और भू जल स्तर नीचे जाने से बाघ एवं अन्य वन्यप्राणियों का हेबिटेट प्रभावित होगा जो कदापि नहीं होना चाहिए।
4. नदी/नालों के किनारे से दोनों ओर 100 - 100 मीटर तक कोई निर्माण नहीं किया जाएगा। यदि नदी/नालों के अत्यंत समीप निर्माण कार्य किया जाता है तो उससे नदियों का कैचमेंट प्रभावित होता है और जल प्रवाह पर भी विपरीत प्रभाव पड़ता है। साथ ही नदी/नाले विशेषतः गर्मियों में एवं सामान्यतः भी वन्यप्राणियों के लिये जल का स्रोत होते हैं। अतः इनका संरक्षण आवश्यक है।

निर्माण/स्थापना हेतु अनिवार्य शर्तें/प्रावधान :-

1. भारत सरकार तथा राज्य शासन के सभी विधियों/उप विधियों/नियमों का अनुपालन करना होगा।
2. निर्माण हेतु प्रस्तावित भवन का क्षेत्रफल कुल परियोजना भूमि का अधिकतम 10% तक होगा।
3. भवन की ऊंचाई (भूतल तथा प्रथम तल सहित) अधिकतम 8.5 मीटर अनुमत्य होगी। शेष परियोजना भूमि पर भवन के अतिरिक्त अन्य किसी प्रकार के पक्के निर्माण की अनुमति नहीं होगी।
4. पानी की टंकी की ऊंचाई, यदि पृथक से बनाई जाती है तो 9.5 मीटर से अधिक नहीं होगी और उसका रंग हरा या आसपास की नैसर्गिक प्रकृति से मिलता हुआ होना चाहिए।

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5. जिन परियोजना भूमि में वृक्षारोपण नहीं है वहाँ पर स्थानीय प्रजातियों जैसे सागौन, लेंडिया, धवा, साजा, महुआ, पीपल, बरगद, बांस आदि के पौधों का रोपण अनिवार्य होगा। विदेशी पौधों की प्रजाति का प्रयोग प्रतिबंधित रहेगा।
6. ठोस एवं अपशिष्ट पदार्थों का समुचित प्रबंधन किया जाना अनिवार्य होगा।
7. किसी भी प्रकार की वायर अथवा बारबेड वायर, चैनलिंग या अन्य तार फैसिंग जिससे वन्यजीव को नुकसान हो अनुमत्य नहीं होगी। पूर्व में लगाई गई इस तरह की फैसिंग को अनिवार्यतः हटाना होगा। चार फिट तक ऊंचाई की पत्थर, मिट्टी एवं झाड़ी की फैसिंग की अनुमति होगी।
8. होटल/लॉज/रिसोर्ट के परिसर से बाहर 70 डेसीबल से अधिक ध्वनि नहीं आनी चाहिये। डी.जे. का प्रयोग पूर्णतः प्रतिबंधित रहेगा। अन्य स्पीकार, ध्वनी विस्तारक यंत्र पूर्णतः बंद कमरों/हॉल में उपयोग किये जा सकते हैं, इस प्रकार के परिसर से बाहर 70 डेसीबल से अधिक ध्वनि न आए।
9. भवनों पर या बाहरी दीवारों पर लगाये गये लाईट बल्ब का मुख नीचे की ओर हो एवं सभी बल्ब में कवर लगाया जाना अनिवार्य होगा ताकि फैलता हुआ तेज प्रकाश दूर से दिखाई न दे और वन्यप्राणियों को प्रकाश से किसी प्रकार का व्यवधान न हो।
10. भवन निर्माण के दौरान LEED एवं GRIH के ग्रीन निर्माण के मानदण्डों का पालन किया जाना होगा।
11. सभी पूर्व के बने एवं भविष्य में निर्मित होने वाले होटल/रिसोर्ट/लॉज इत्यादि में रूफ वाटर हार्वेस्टिंग अनिवार्य होगा।
12. प्रत्येक रिसोर्ट/होटल/लॉज इत्यादि को न्यूनतम 80 प्रतिशत स्थानीय लोगों को अनिवार्यतः नियोजित करना होगा।

वांछित प्रावधान :-

1. प्रकाश एवं पानी गर्म करने के लिये सोलर ऊर्जा का प्रयोग किया जाना चाहिए।
2. भवन निर्माण हेतु स्थानीय सामग्रियों जैसे क्ले, बांस मिट्टी, कवेलू, आदि का उपयोग किया जाना चाहिए।
3. लैंडस्केप के अनुरूप सौम्य एवं पर्यावरण के अनुकूल रंगों का प्रयोग किया जाना चाहिए।
4. अपशिष्ट पदार्थों के रिसाइक्लिंग तथा रियूज को बढ़ावा देना चाहिए। वर्मीकम्पोस्ट, नाडेप तथा बायोगैस प्लांट का निर्माण किया जाना चाहिए।

निर्माण कार्य की अनुमति की प्रक्रिया

1. होटल/रिसोर्ट/लॉज एवं अन्य अधोसंरचनाओं के निर्माण की अनुमति हेतु आवेदक कलेक्टर, सिवनी/छिंदवाड़ा (जिले के कार्यक्षेत्र अनुसार) को निर्धारित प्रारूप में आवेदन करेगा। कलेक्टर, सिवनी आवेदन पर अन्य विभागों के साथ-साथ स्थानीय सलाहकार समिति से अनापत्ति प्रमाण पत्र प्राप्त करेंगे। सदस्य सचिव, मुख्य वनसंरक्षक एवं क्षेत्र संचालक, पंच टाइगर रिजर्व, सिवनी द्वारा स्थानीय सलाहकार समिति की बैठक में अनुमोदन उपरांत अनापत्ति प्रमाण पत्र जारी किया जावेगा। तदोपरांत कलेक्टर, सिवनी/छिंदवाड़ा निर्माण कार्य हेतु अनुमति जारी करेंगे।
2. आवेदन का प्रारूप तथा चैक लिस्ट का निर्धारण कर पंच टाइगर रिजर्व, सिवनी की वेबसाइट में अपलोड किया जावेगा।



3. प्राप्त आवेदनों पर सभी स्तर से आवश्यक औपचारिकतायें पूर्ण होने पर अधिकतम 4 माह के भीतर निर्माण कार्य की अनुमति संबंधित कलेक्टर द्वारा जारी की जावेगी।

(कार्यवाही क्षेत्र संचालक, पंच टाइगर रिजर्व, सिवनी/कलेक्टर,
सिवनी/छिंदवाड़ा)

उपरोक्त मापदण्डों के आधार पर नवीन होटल/रिसोर्ट/लॉज निर्माण हेतु प्राप्त आवेदनों पर अनुविभागीय अधिकारी राजस्व कुरई/चौरई तथा सहायक वन संरक्षक, सिवनी/छिंदवाड़ा क्षेत्र की संयुक्त समिति द्वारा प्रस्तुत आवेदनों के परीक्षण प्रतिवेदन पर निम्नानुसार निर्णय लिया गया :-

1. ग्राम कोहका में जान पिल्लई रिसोर्ट भू स्वामी जान पिल्लई, वर्ष 19-20 से प्रारम्भ होकर निर्माणाधीन है दिनांक 20.03.20 को आवेदन प्रस्तुत किया गया है कोर सीमा से 3150 मीटर की दूरी पर है। 22 रूम बना लिये हैं। पात्र है।
2. ग्राम तेलिया में इंदिरा राजे भोसले रिसोर्ट भू स्वामी इंदिरा राजे का वर्ष 20-21 से प्रारम्भ होकर निर्माणाधीन है। दिनांक 26.02.2021 को आवेदन किया है। कोर सीमा से 1070 मीटर की दूरी पर है। 9 रूम बना लिये हैं। पात्र है।
3. ग्राम आवरघानी में राजू धुर्वे रिसोर्ट भू स्वामी राजू धुर्वे का वर्ष 20-21 से प्रारम्भ होकर निर्माणाधीन है। दिनांक 26.02.2021 को आवेदन किया है। कोर सीमा से 500 मीटर की दूरी पर है। 16 रूम बना लिये हैं। कुल क्षेत्रफल के 10 प्रतिशत का निर्माण किया गया है। उक्त निर्माण की अनुमति नहीं दी जा सकती है क्योंकि भारत सरकार के राजपत्र में पर्यावरण वन तथा जलवायु परिवर्तन की अधिसूचना नई दिल्ली 06 नवंबर 2019 के उपखण्ड 3(ड) (1) में स्पष्ट प्रावधान है कि संरक्षित क्षेत्र की सीमा से 1 कि.मी. के भीतर या परिस्थितिकीय संवेदी जोन की सीमा तक इसमें से जो भी निकट हो किसी भी होटल / रिसोर्ट का निर्माण अनुज्ञात नहीं किया जावेगा। पात्रता नहीं होने से आवेदन निरस्त किया जाता है तथा निर्माण कार्य हटाने की नियमानुसार कार्यवाही करने की अनुशंसा की जाती है। (कार्यवाही कलेक्टर, सिवनी)
4. ग्राम मुडियारीठ में कर्मा रिसोर्ट भू स्वामी तरुण जीवराज का वर्ष 2018 से प्रारम्भ होकर 2021 में पूर्ण हो चुका है। दिनांक 26.02.2021 को आवेदन किया है। कोर सीमा से 3400 मीटर की दूरी पर है। 38 रूम बना लिये हैं। पात्र है।
5. ग्राम कोहका में वनराज रिसोर्ट भू स्वामी रामप्रसाद अग्रवाल का वर्ष 2013 से निर्मित है। 12 रूम पूर्व से बना है 02 रूम बना रहे हैं। दिनांक 01.03.2021 को आवेदन किया है। कोर सीमा से 3250 मीटर की दूरी पर है। 38 रूम बना लिये हैं। पात्र है।
6. ग्राम कोहका में खरे रिसोर्ट भू स्वामी साकेत खरे का वर्ष 20-21 से प्रारम्भ होकर निर्माणाधीन है। दिनांक 30.03.2021 को आवेदन किया है। कोर सीमा से 3580 मीटर की दूरी पर है। 14 रूम बना लिये हैं। पात्र है।
7. ग्राम कोहका में असरापूरे रिसोर्ट भू स्वामी पंदेस कुमार का वर्ष 20-21 से प्रारम्भ होकर निर्माणाधीन है। दिनांक 03.03.2021 को आवेदन किया है। कोर सीमा से 3000 मीटर की दूरी पर है। 16 रूम बना लिये हैं। पात्र है।

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8. ग्राम खम्बा में अनिल अग्रवाल रिसोर्ट भू स्वामी अनिल अग्रवाल का वर्ष 20-21 से प्रारम्भ होकर निर्माणाधीन है। दिनांक 09.03.2021 को आवेदन किया है। कोर सीमा से लगा हुआ। वर्तमान में निर्माण नहीं किया है। उक्त निर्माण की अनुमति नहीं दी जा सकती है क्योंकि भारत सरकार के राजपत्र में पर्यावरण वन तथा जलवायु परिवर्तन की अधिसूचना नई दिल्ली 06 नवंबर 2019 के उपखण्ड 3(ड) (1) में स्पष्ट प्रावधान है कि संरक्षित क्षेत्र की सीमा से 1 कि.मी. के भीतर या परिस्थितिकीय संवेदी जोन की सीमा तक इसमें से जो भी निकट हो किसी भी होटल/रिसोर्ट का निर्माण अनुज्ञात नहीं किया जावेगा। पात्रता नहीं होने से आवेदन निरस्त किया जाता है।
9. ग्राम कोहका में भू स्वामी संतोष चलोत्रे का दिनांक 10.03.2021 को आवेदन किया है। कोर सीमा से 3200 मीटर की दूरी पर है। कोई निर्माण नहीं किया गया है, डी. पी.आर. भी प्रस्तुत नहीं किया गया। डी.पी.आर. प्रस्तुत करने के उपरांत ही विचार किया जावेगा। तब तक निर्माण कार्य प्रतिबंधित रहेगा।
10. ग्राम टुरिया में केसरवानी रिसोर्ट भू स्वामी धनीराम केसरवानी का वर्ष 20-21 से प्रारम्भ होकर निर्माणाधीन है। दिनांक 12.03.2021 को आवेदन किया है। कोर सीमा से 1060 मीटर की दूरी पर है। 36 रूम बना लिये हैं। कुल क्षेत्रफल के 25 प्रतिशत का निर्माण किया गया है। इस शर्त पर अनुमति दी जा सकती है कि संबंधित भूस्वामी निर्माण कार्य को 10 प्रतिशत तक सीमित करे तथा शेष निर्माण को स्वतः हटाकर अन्य मापदण्डों का पालन सुनिश्चित करे।
11. ग्राम टुरिया में भू स्वामी मनीष रजक द्वारा दिनांक 23.03.2021 को आवेदन किया है। कोर सीमा से 1140 मीटर की दूरी पर है। निर्माण कार्य प्रारम्भ नहीं किया है। पात्र है।
12. ग्राम टुरिया में भू स्वामी निर्मला ठाकुर रजक द्वारा दिनांक 16.07.2021 को आवेदन किया है। कोर सीमा से 2000 मीटर की दूरी पर है। निर्माण कार्य प्रारम्भ नहीं किया है। पात्र है।
13. ग्राम सतोषा में भू स्वामी दलवीर सिंह आत्मज श्री मेहताप तुली द्वारा दिनांक 09.07.2021 को आवेदन किया है। कोर सीमा से 500 मीटर की दूरी पर है। निर्माण कार्य प्रारम्भ नहीं किया है। उक्त निर्माण की अनुमति नहीं दी जा सकती है क्योंकि भारत सरकार के राजपत्र में पर्यावरण वन तथा जलवायु परिवर्तन की अधिसूचना नई दिल्ली 06 नवंबर 2019 के उपखण्ड 3(ड) (1) में स्पष्ट प्रावधान है कि संरक्षित क्षेत्र की सीमा से 1 कि.मी. के भीतर या परिस्थितिकीय संवेदी जोन की सीमा तक इसमें से जो भी निकट हो किसी भी होटल / रिसोर्ट का निर्माण अनुज्ञात नहीं किया जावेगा। पात्रता नहीं होने से आवेदन निरस्त किया जाता है।
14. ग्राम सतोषा में भू स्वामी श्री अनुपम विजय लिम्बना द्वारा जैविक खेती हेतु दिनांक 17.06.2021 को आवेदन किया है। कोर सीमा से मात्र 100 मीटर की दूरी पर है। आवेदक द्वारा चैनलिंग कराई गई है। कुछ पेड़ भी काटे गए हैं। रजिस्ट्री में कम पेड़ बताये गये हैं। जबकि मौके पर ज्यादा है। अनुविभागीय अधिकारी राजस्व, कुरई द्वारा प्रकरण दर्ज कर कार्यवाही की जा रही है। जैविक कृषि की अनुमति दी जा सकती है क्योंकि यह गतिविधि भारत सरकार के राजपत्र में पर्यावरण एवं जलवायु परिवर्तन मंत्रालय नई दिल्ली की अधिसूचना दिनांक 06 नवंबर 2019 के बिन्दु क्रमांक 4 (31) अनुसार अनुमत्य/बढ़ावा दिये जाने वाली गतिविधियों में शामिल है। पात्र है। परंतु किसी भी प्रकार की मेटल फेंसिंग नहीं की जा सकती। ग्रीन बायों फेंसिंग लगाई जा सकती है।

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15. ग्राम जमतारा में आयुर्वेदिक वनस्पति ज्ञान केन्द्र जमतारा भू-स्वामी डॉ. सैय्यद अजहर अली द्वारा दिनांक 15/02/2021 को कार्य प्रारंभ किया गया है कोर सीमा से मात्र 308 मीटर की दूरी पर है। तार फेंसिंग की गयी है। 12 प्रतिशत में निर्माण किया गया है। डॉ. सैय्यद अजहर अली द्वारा आयुर्वेदिक वनस्पति ज्ञान केन्द्र हेतु स्वनिवास व आयुर्वेदिक दुर्लभ वनौषधियां संरक्षण वाटिका हेतु निर्माण कार्य तथा औषधि पौधरोपण हेतु अनुमति/अनापत्ति चाही गयी है। भारत सरकार के राजपत्र में पर्यावरण एवं जलवायु परिवर्तन मंत्रालय नई दिल्ली की अधिसूचना दिनांक 06 नवंबर 2019 के बिन्दु क्रमांक 4 (36) अनुसार अनुमत्य/बढ़ावा दिये जाने वाली गतिविधियों में बागान लगाना तथा औषधीय पौधों का रोपण शामिल है। अतः पुनर्विचारोपरान्त केवल स्वनिवास एवं वनौषधि संरक्षण वाटिका निर्माण तथा बागान औषधीय पौधों के रोपण की पात्रता है। किसी भी प्रकार की मेटल फेंसिंग नहीं की जा सकती। ग्रीन बायोफेंसिंग लगायी जा सकती है। अनुमत्य निर्माण कार्य केवल कच्चा मिट्टी व कवेलू के उपयोग से पर्यावरण हितैषी किया जावेगा। पर्यटकों को आवास सुविधा उपलब्ध कराना प्रतिबंधित रहेगा। चैनलिंग फेंसिंग तथा अतिरिक्त निर्माण (यदि 10 प्रतिशत से अधिक है तो) हटाना होगा।

समिति अध्यक्ष एवं अनुविभागीय अधिकारी, राजस्व कुरई द्वारा अवगत कराया गया कि उपरोक्त आवेदनों की जांच करते समय निर्माण किये गये होटल / लॉज / रिसोर्ट इत्यादि के क्षेत्रफल का वास्तविक माप नहीं लिया गया है अतः अनुविभागीय अधिकारी, राजस्व, कुरई उपरोक्त आवेदनों के संबंध में निर्मित क्षेत्रफल की वास्तविक माप कर प्रतिवेदन एक सप्ताह में सदस्य सचिव, स्थानीय सलाहकार समिति मुख्य वन संरक्षक एवं क्षेत्र संचालक, पेंच टाइगर रिजर्व, सिवनी को प्रस्तुत करेंगे। प्राप्त प्रतिवेदन अनुसार पात्र आवेदकों को निर्माण कार्य की अनापत्ति प्रमाण पत्र (NOC) जारी करने हेतु सदस्य सचिव, स्थानीय सलाहकार समिति मुख्य वन संरक्षक एवं क्षेत्र संचालक, पेंच टाइगर रिजर्व, सिवनी को अधिकृत किया जाता है। तदनुसार अनुमति संबंधित कलेक्टर द्वारा जारी की जाएगी।

(कार्यवाही क्षेत्र संचालक, पें. टा. रि. सिवनी/कलेक्टर, सिवनी,
छिंदवाड़ा अनु.वि.अधिकारी राजस्व कुरई, चौरई)

- इस दौरान जहां भी नया निर्माण कार्य अथवा पुराने रिसोर्ट होटल लॉज का मरम्मत कार्य पारिस्थितिकीय संवेदी क्षेत्र 1 कि.मी. क्षेत्र में किया गया है तथा कार्य निर्देश के उपरांत भी नहीं रोका गया है उन पर नियमानुसार कार्यवाही करने एवं 15 दिवस के अंदर प्रतिवेदन प्रस्तुत देने हेतु अनुविभागीय अधिकारी राजस्व को निर्देशित किया गया।
(कार्यवाही अनुविभागीय अधिकारी राजस्व, कुरई, चौरई)

एजेंडा क्रमांक 03 :- कोर क्षेत्र के आस-पास स्थानीय आदिवासियों ग्रामीणों द्वारा कोर क्षेत्र में जिप्सी वाहन लगाने बावत् प्राप्त 37 आवेदकों के आवेदन पर चर्चा।

पूर्व निर्धारित प्राथमिकता क्रम का पालन करते हुए आवश्यकतानुसार स्थानीय आदिवासी ग्रामीण आवेदकों को उनके नाम पंजीकृत वाहन को पर्यटन कार्य में लगाये जाने की अनुमति हेतु सर्व सहमति व्यक्त की गई। मध्यम वर्गीय पर्यटकों को पर्यटन सुविधा

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आवश्यकतानुसार पात्र एवं योग्य आवेदकों को गाईड हेतु चयन करने की अनुमति दिये जाने हेतु सर्व सहमति व्यक्त की गई। इन 03 केंटर वाहनों में से 01 वाहन पूर्ण रूप से पर्यटन द्वार पर आने वाले पर्यटकों के लिये उपलब्ध होगा।

एजेंडा क्रमांक 04 :- बफर क्षेत्र के तीनों जोन तेलिया, रुखड़, कुम्भपानी में गाईड चयन परीक्षा उपरांत चयनित गाईडों के अतिरिक्त साक्षात्कार में उपस्थित शेष खवासा-तेलिया में 61 एवं टिकाड़ी - कुम्भपानी में 14 ग्रामीणों एवं रुखड़ परिक्षेत्र में परीक्षा में सम्मिलित शेष 09 स्थानीय बेरोजगार युवकों को गाईड के रूप में रोजगार उपलब्ध कराने पर चर्चा।

आवश्यकतानुसार पात्र एवं योग्य आवेदकों को गाईड हेतु चयन करने की अनुमति हेतु सर्व सहमति व्यक्त की गई। कुम्भपानी-टिकाड़ी हेतु 14 आवेदक प्रतिक्षा सूची में रहेंगे एवं भविष्य में इन्हें आवश्यकतानुसार गाईड हेतु पंजीकृत किया जा सकेगा एवं रुखड़ परिक्षेत्र में परीक्षा में सम्मिलित 09 स्थानीय युवकों को गाईड के रूप में पंजीकृत किये जाने का अनुमोदन किया गया। भविष्य में गाईड चयन के दौरान न्यूनतम 50 प्रतिशत महिलाओं को चयनित किये जाने की अनिवार्यता रहेगी। स्थानीय पात्र महिला अभ्यार्थी ना मिलने की दशा में पर्यटन कार्यों के सुचारु रूप से सम्पादन हेतु स्थानीय पात्र पुरुषों को निर्धारित प्राथमिकता क्रम का पालन करते हुये गाईड हेतु पंजीकृत किया जा सकेगा।

एजेंडा क्रमांक 05 :- रुखड़ परिक्षेत्रों में गाईडों की संख्या कम होने से नवीन प्राप्त 79 आवेदनों में स्थानीय बेरोजगार युवकों को गाईड के रूप में रोजगार उपलब्ध कराने हेतु चर्चा।

उपरोक्त नवीन प्राप्त 79 आवेदनों में से 28 आवेदक गाईड हेतु पंजीकृत के लिये पात्र पाये गये हैं। पात्र 28 आवेदकों को गाईड के रूप में रोजगार उपलब्ध कराने पर सर्व सहमति व्यक्त की गयी। निर्धारित प्राथमिकता क्रम में उपरोक्त गाईडों को प्रशिक्षण के उपरांत पुनः योग्यता का मूल्यांकन कर गाईड के कार्य हेतु पंजीकृत किया जा सकेगा। रुखड़ परिक्षेत्र में आवश्यकता अनुरूप संख्या में गाईडों के पंजीकृत होने तक वैकल्पिक व्यवस्था पर पर्यटन कार्य सुचारु रूप से सम्पादित किया जावेगा।

एजेंडा क्रमांक 06 :- रुखड़ परिक्षेत्र में पंजीकृत वाहनों की संख्या कम होने के कारण पर्यटन कार्य में असुविधा को देखते हुए एवं जिप्सी वाहन बाजार में उपलब्ध न होने से वैकल्पिक वाहन व्यवस्था पर चर्चा।

रुखड़, खवासा एवं तेलिया पर्यटन क्षेत्र में पंजीकृत वाहनों की संख्या कम होने के कारण फोर्स तूफान वाहन को वैकल्पिक तौर पर पर्यटन कार्य हेतु पंजीकृत किये जाने की अनुमति हेतु सर्व सहमति व्यक्त की गई। निर्धारित प्राथमिकता क्रम में स्थानीय लोगों के पास उपलब्ध फोर्स तूफान वाहन को पर्यटन कार्य हेतु पंजीकृत किया जा सकेगा। इस हेतु मुख्य कार्यपालन अधिकारी, जिला पंचायत, सिवनी को निर्देशित किया गया कि वे स्थानीय अनुसूचित जाति एवं जनजाति के युवकों को बैंक से ऋण उपलब्ध कराने की कार्यवाही करें।

(कार्यवाही क्षेत्र संचालक/मुख्य कार्यपालन अधिकारी, जिला पंचायत, सिवनी)

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अन्य मुद्दे

- रिसोर्ट में रुकने वाले पर्यटकों की जानकारी।

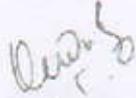
बैठक में अनुविभागीय अधिकारी राजस्व, कुरई को निर्देशित किया गया कि अक्टूबर माह में होटल/लाज/रिसोर्ट में रुके कुल पर्यटकों तथा उनमें से पार्क भ्रमण किये गये पर्यटकों का तुलनात्मक चार्ट बनाकर प्रस्तुत करेंगे।

(कार्यवाही अनुविभागीय अधिकारी राजस्व, कुरई)

- बफर क्षेत्र में वाहनों को 15 वर्ष के लिये पर्यटन हेतु पंजीयन।

इस बिन्दु पर चर्चा उपरांत निर्णय लिया गया कि पर्यटन कार्यों में पंजीकृत वाहनों की आयुसीमा 13 वर्ष से 15 वर्ष बढ़ाने के लिये मुख्य वन्यप्राणी अभिरक्षक एवं प्रधान मुख्य वन संरक्षक, भोपाल को प्रस्ताव प्रेषित किया जावेगा।

(कार्यवाही उप संचालक, पेंच टाइगर रिजर्व, सिवनी)



(बी. चन्द्रशेखर)

अध्यक्ष

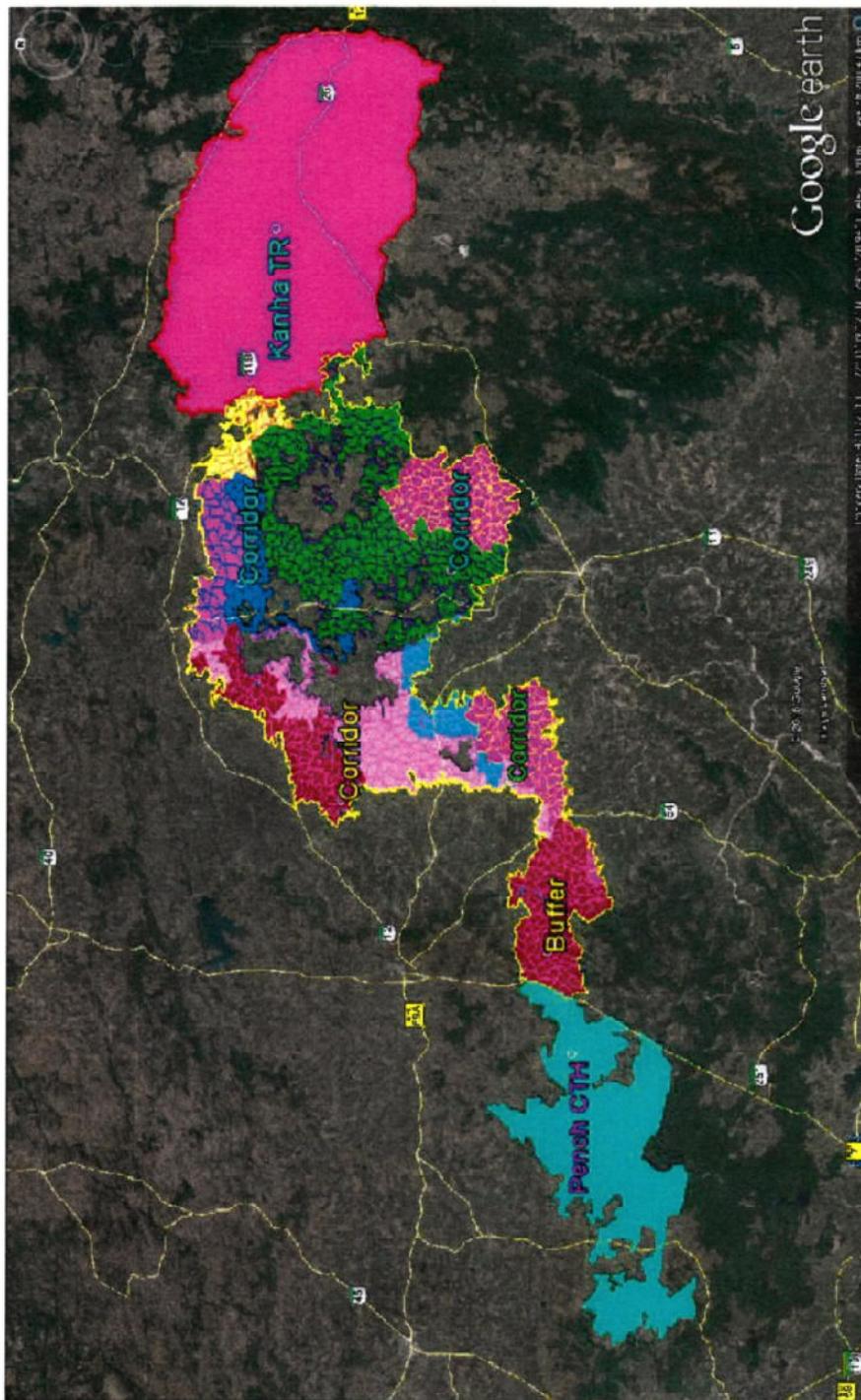
स्थानीय सलाहकार समिति
पेंच टाइगर रिजर्व, सिवनी
एवं आयुक्त, जबलपुर, संभाग
जबलपुर (म०प्र०)



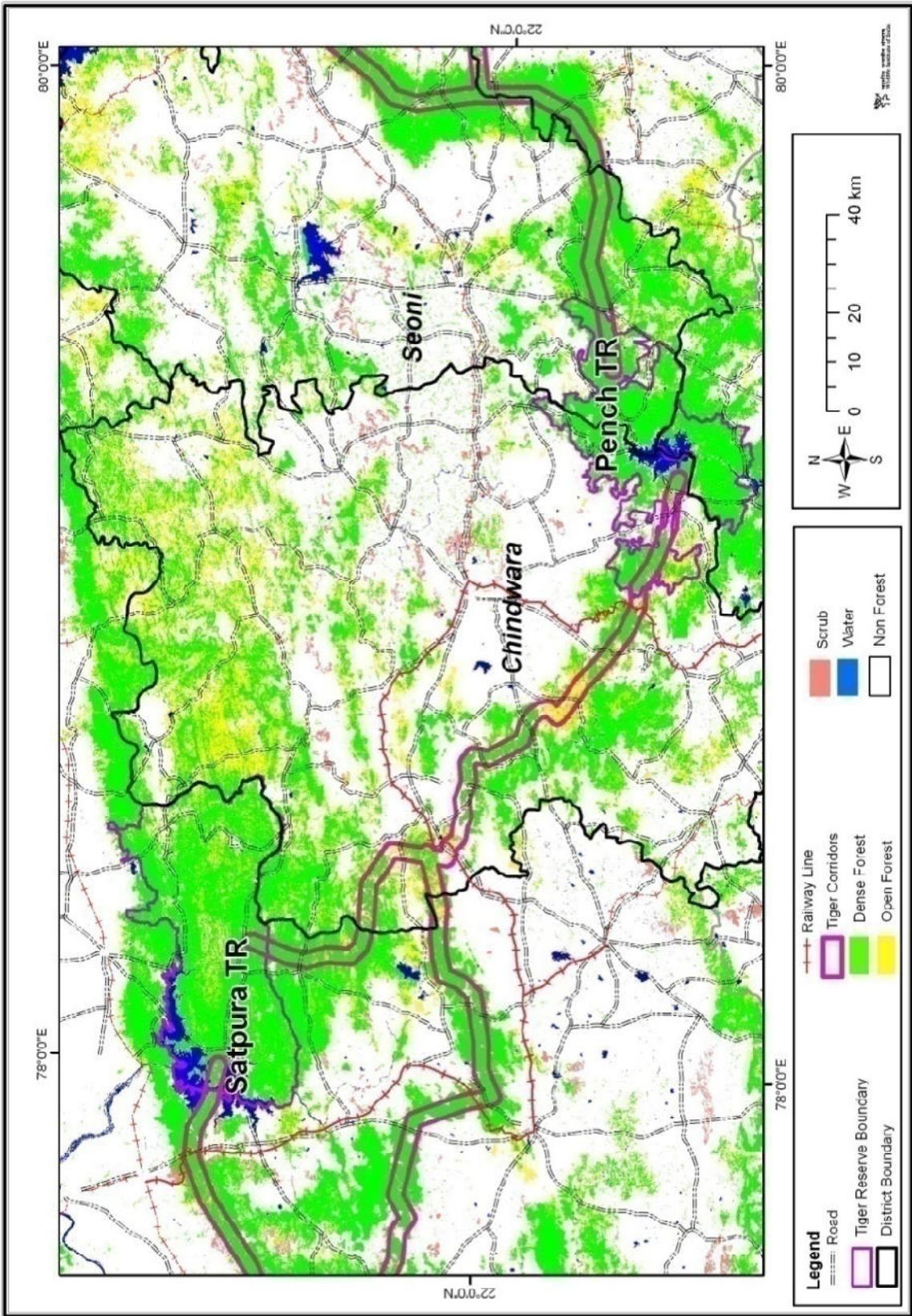
(अशोक कुमार मिश्रा)

सदस्य सचिव स्थानीय
सलाहकार समिति
एवं क्षेत्र संचालक
पेंच टाइगर रिजर्व,
सिवनी (म.प्र.)

Pench – Kanha Corridors Map



Legend	Area Jurisdiction
	West Mandla Div.
	Balaghat project Div.
	South Balaghat Div.
	South Seoni Div.
	Lamta South Bala.
	Lamta North Bala.
	North Balaghat Div.
	Mohagaon project Div.
	West Mandla Div.
	Corridor boundary



Major Villages of Pench- Kanha Corridor

Village ID	State	District	Tehsil	Village	Area (Ha.)	No of Household	Total Population
1	Madhya Pradesh	Balaghat	Balaghat	Kota	42	18	85
2			Balaghat	Padriganj	436	232	955
3			Baihar	BariyaParaswada	253	118	551
4			baihar	Pondi	348	264	1152
5			Baihar	Dorli	550	66	280
6			Baihar	DhipurRyt.	637	48	225
7			Balaghat	Jhriyatola (Chicholi)	257	41	177
8			Baihar	Khursitola	242	29	130
9			Baihar	Salhe	196	32	126
10			Waraseoni	Selwa	584	161	915
11			Waraseoni	Pandhrapani	342	124	596
12			Waraseoni	Khairgondi	167	48	233
13			Baihar	Kashmiri	298	87	419
14			Baihar	Sandha	329	93	433
15			Waraseoni	Bhandamurri	870	368	1783
16			Baihar	Chini	929	264	1329
17			Baihar	FatehpurRyt.	325	22	111
18			Waraseoni	Chawarpani	254	2	9
19			Baihar	Charegaon	383	120	586
20			Baihar	Tirgaon	226	127	571
21			Baihar	Korja	625	234	1199
22			Baihar	Gararibahera	181	8	37
23			Baihar	Jhiriya	606	137	603
24			Baihar	Bhada Mal.	396	141	690
25			Baihar	Bhidi	739	246	1283
26			Baihar	Bagholi	431	296	1272
27			Baihar	Fatehpurtheke	193	60	274
28			Baihar	KukdaParaswada	49	38	161
29			Balaghat	Dongarbodi	308	145	687
30			Balaghat	MohgaonKhurd	484	100	494
31			Balaghat	Serwi	484	140	707
32			Balaghat	Suriya	415	113	498
33			Baihar	BrooraGotaParaswada	530	12	62
34			Waraseoni	TengniKhurd	622	225	1045
35			Balaghat	Newargaon	254	129	665
36			Waraseoni	Salehbharri	487	139	620
37			Balaghat	DurendaRyt.	78	12	59
38			Balaghat	Bhalewada	333	164	825
39			Waraseoni	Bagdehi	657	89	447
40			Balaghat	Chacheri	461	81	397

Village ID	State	District	Tehsil	Village	Area (Ha.)	No of Household	Total Population
41			Waraseoni	Dohara	387	68	364
42			Waraseoni	Bandri	471	296	1500
43			Waraseoni	Khairgaon	428	145	809
44			Balaghat	Laweri	354	78	372
45			Waraseoni	Katangjhari	1379	628	2952
46			Waraseoni	Kanjai	863	480	2165
47			Waraseoni	Dharawasi	405	200	956
48			Waraseoni	Malgondi	122	2	6
49			Waraseoni	Gankheda	170	10	68
50			Waraseoni	Ranikuthar	460	194	988
51			Waraseoni	Tekadi	674	161	818
52			Waraseoni	Nandgaon	815	322	1488
53			Waraseoni	Bagholi	484	429	2021
54			Waraseoni	Mahurjhari	149	NA	NA
55			Waraseoni	Chichgaon	269	227	1135
56			Waraseoni	Salhe	247	197	869
57			Waraseoni	Bori	645	451	2139
58			Waraseoni	Bahiyatikur	402	214	1022
59			Waraseoni	Marhera	292	127	683
60			Waraseoni	Garapuri	240	116	569
61			Waraseoni	Khursodi	315	102	499
62			Waraseoni	Naitra	953	333	1642
63			Waraseoni	Nagjhar	516	130	649
64			Waraseoni	Sirra	626	328	1471
65			Waraseoni	Pipariya	561	309	1455
66			Waraseoni	Botejhari	763	411	2138
67			Waraseoni	Tekadi	1050	417	2050
68			Waraseoni	Budbuda	1568	906	4391
69			Katangi	Sirpur	871	511	2265
70			Balaghat	Pandratola	109	NA	NA
71			Waraseoni	Kuwararh	437	NA	NA
72			Baihar	Not available	NA	NA	NA
73			Baihar	Narna	721	151	676
74			Baihar	Pongarjhodi	487	166	803
75			Baihar	Dalwada	414	60	233
76			Waraseoni	Not available	NA	NA	NA
77			Waraseoni	Not available	NA	NA	NA
78			Baihar	Not available	NA	NA	NA
79			Baihar	Benda	185	29	157
80			Katangi	Tekadi	443	182	835

Village ID	State	District	Tehsil	Village	Area (Ha.)	No of Household	Total Population	
81		Seoni	Keolari	Payli Jar	674	NA	NA	
82			Keolari	KhairRanji	607	274	1457	
83			Keolari	Potalpani	213	60	276	
84			Keolari	Turga	190	55	303	
85			Keolari	TenduTolaRyt	176	52	226	
86			Barghat	Bijajhola	23	NA	NA	
87			Keolari	ChiraiDongariRyt	115	18	111	
88				Gaurjholapani	74	NA	NA	
89			Keolari	MuchcheDobriRyt	114	NA	NA	
90			Keolari	Pipardaun	295	71	309	
91			Keolari	Taktua	105	68	298	
92			Barghat	Pandharapani	98	29	150	
93			Barghat	Keshlai	141	37	155	
94			Kurai	Bawanthadi	332	17	77	
95			Kurai	Kurai	156	375	1696	
96			Kurai	Chandarpur	217	69	330	
97			Kurai	BeesapurRyt	169	97	336	
98			Kurai	Pindkapar	137	468	2044	
99			Kurai	Bormara	182	74	371	
100			Kurai	Pindra	90	128	559	
101			Kurai	Raiyarao	264	78	359	
102			Kurai	KodajhiriRyt	292	153	755	
103			Kurai	Harduli	187	68	314	
104			Kurai	Bichuwaryt	118	25	136	
105			Kurai	Dungariya	159	NA	NA	
106			Mandla	Bichhiya	Magdha	196	27	121
107				Nainpur	Bijegaon	345	106	445
108				Bichhiya	Pondi	331	95	427
109				Nainpur	Chichgaon	503	275	1241
110		Nainpur		Gonjhi	558	225	1078	
111		Nainpur		Kohka	230	83	378	
112		Nainpur		Keregaon	160	133	650	
113		Nainpur		Patadeh	233	81	387	
114		Nainpur		Silwani	235	62	306	
115		Nainpur		Turur F.V.	444	46	227	
116		Nainpur		Patwahi F.V.	34	18	91	
117		Bichhiya		Bagaspur	355	44	226	
118		Nainpur		Bharweli [Bharbheli]	186	103	466	
119		Bichhiya		Surpati	579	86	380	
120		Bichhiya		Dungariya	484	93	403	
121		Bichhiya		Jhangul	581	98	394	
122		Bichhiya		Kariwah	137	NA	NA	

Village ID	State	District	Tehsil	Village	Area (Ha.)	No of Household	Total Population	
123		Balaghat	Balaghat	Padriganj	436	232	955	
124		Seoni	Keolari	Payli Jar	674	NA	NA	
125		Balaghat	Waraseoni	Selwa	584	161	915	
126				Pandhrapani	342	124	596	
127		Seoni	Barghat	Bijajhola	23	NA	NA	
128		Balaghat	Waraseoni	Bhandamurri	870	368	1783	
129		Seoni	Barghat	Bijajhola	23	NA	NA	
130		Balaghat	Waraseoni	Salehbharri	487	139	620	
131				Dohara	387	68	364	
132				Katanghari	1379	628	2952	
133		Seoni	barghat	Bijajhola	23	NA	NA	
134		Balaghat	Waraseoni	Tekadi	674	161	818	
135		Seoni	Barghat	Bijajhola	23	NA	NA	
136		Balaghat	Waraseoni	Marhera	292	127	683	
137				Not available	NA	NA	NA	
138				Naitra	953	333	1642	
139				Not available	NA	NA	NA	
140				Nagjhar	516	130	649	
141				Nagjhar	516	130	649	
142				Balaghat	Pandratola	109	NA	NA
143				Not available	NA	NA	NA	
144		Seoni	Barghat	Bijajhola	23	NA	NA	
145		Mandla	Nainpur	Silwani	235	62	306	
146		Seoni	Barghat	Bijajhola	23	NA	NA	
147		Barghat	Keshlai	141	37	155		

SITE VISIT PHOTOGRAPHS: KHASRA NO. 31, VILLAGE AVARGHANI, TEHSIL KURAI, DISTRICT SEONI OF RAKESH S/O MOLHAI DATED 04-09-2022 & 12-09-2022



VIEW OF NANDU TALAB AT SITE- STONE PITCHING IN VIEW



P9Q5+82, Kohka, Madhya Pradesh 480881, India

Latitude
21.73724926°

Longitude
79.35593447°

Local 02:50:59 PM
GMT 09:20:59 AM

Altitude 381.59 meters
Sunday, 04-09-2022

CONSTRUCTION UNDERTAKEN AT THE SITE



P9Q5+82, Kohka, Madhya Pradesh 480881, India

Latitude

21.73758799°

Longitude

79.3551474°

Local 02:59:25 PM

GMT 09:29:25 AM

Altitude 375.51 meters

Sunday, 04-09-2022

STONE BOULDERS AT SITE FOR PITCHING OF TALAB



P9Q5+82, Kohka, Madhya Pradesh 480881, India

Latitude

21.73725262°

Longitude

79.35593565°

Local 02:51:08 PM

GMT 09:21:08 AM

Altitude 380.54 meters

Sunday, 04-09-2022

THE CONSTRUCTED SHED, GARDEN & TALAB IN VIEW



P9Q5+82, Kohka, Madhya Pradesh 480881, India

Latitude
21.737864°

Longitude
79.35513118°

Local 03:31:24 PM
GMT 10:01:24 AM

Altitude 376.45 meters
Sunday, 04-09-2022

ANOTHER VIEW OF NANDU TALAB



VIEW OF THE CONSTRUCTED SHED





 **GPS Map**
Camera Lite

P9Q5+82, Kohka, Madhya Pradesh 480881, India

Latitude
21.73745833°

Longitude
79.3555287°

Local 03:26:06 PM
GMT 09:56:06 AM

Altitude 373.16 meters
Sunday, 04-09-2022

CONSTRUCTED SHED



 **GPS Map**
Camera Lite

P9Q5+82, Kohka, Madhya Pradesh 480881, India

Latitude

21.73845788°

Longitude

79.35538974°

Local 03:49:47 PM

GMT 10:19:47 AM

Altitude 372.47 meters

Sunday, 04-09-2022

EARTHEN MOUNDS CREATED FROM THE DUG OUT SOIL



P9Q5+82, Kohka, Madhya Pradesh 480881, India

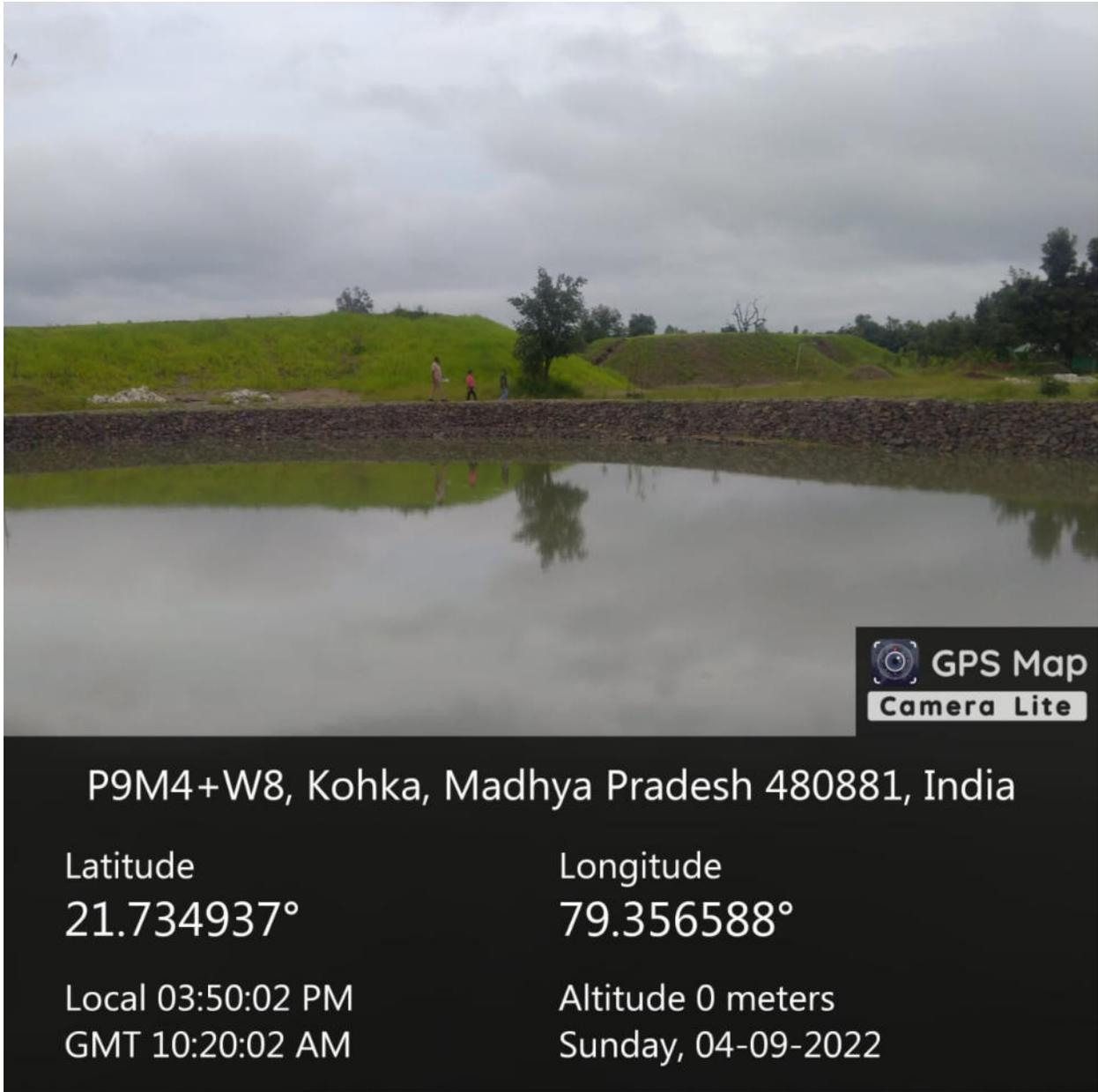
Latitude
21.73786404°

Longitude
79.3551313°

Local 03:31:16 PM
GMT 10:01:16 AM

Altitude 376.5 meters
Sunday, 04-09-2022

EARTHEN MOUNDS CREATED FROM THE DUG OUT SOIL



 **GPS Map**
Camera Lite

P9M4+W8, Kohka, Madhya Pradesh 480881, India

Latitude
21.734937°

Longitude
79.356588°

Local 03:50:02 PM
GMT 10:20:02 AM

Altitude 0 meters
Sunday, 04-09-2022

ANOTHER VIEW OF EARTHEN MOUNDS



P9Q5+82, Kohka, Madhya Pradesh 480881, India

Latitude
21.73752065°

Longitude
79.35596824°

Local 11:55:29 AM
GMT 06:25:29 AM

Altitude 379.6 meters
Monday, 12 Sep 2022

VIEW OF THE EARTHEN MOUNDS & ROAD IN BETWEEN



Unnamed Road, Kohka, Madhya Pradesh 480881, India

Latitude

21.73853018°

Longitude

79.35418017°

Local 12:11:45 PM

GMT 06:41:45 AM

Altitude 393.72 meters

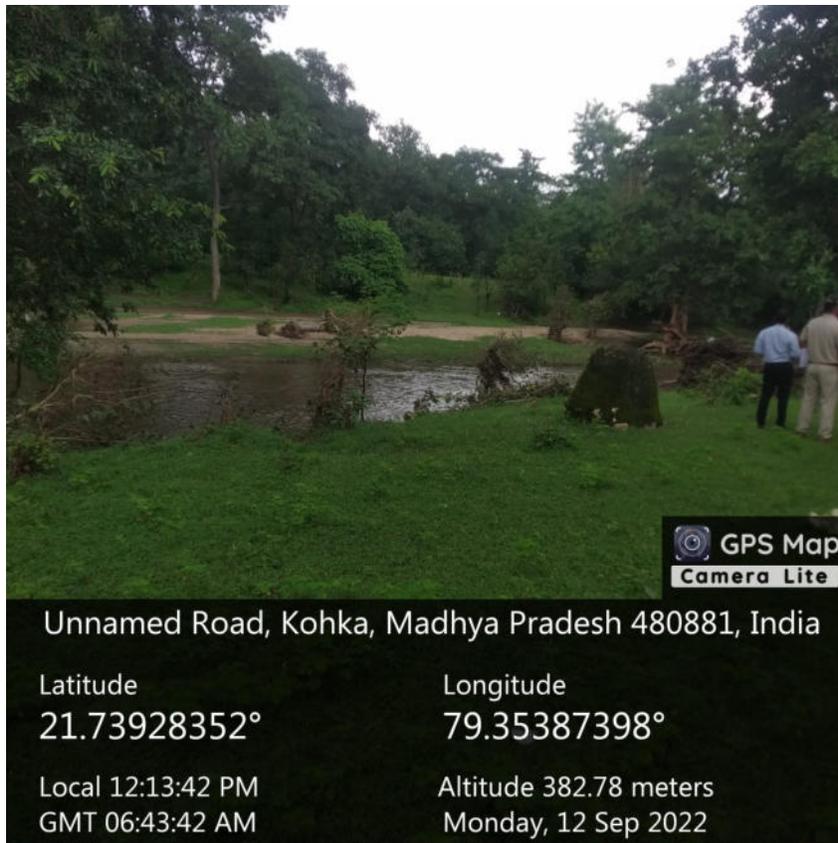
Monday, 12 Sep 2022

**CHAIN LINKED WIRE FENCING TOWARDS THE NALLA AND DEBRIS
OF TALAB DEEPENING STACKED NEAR IT**



CHAIN LINK WIRE FENCING OF THE SITE: 12-09-22





NALLA FLOWING NEAR THE BOUNDARY OF SITE





NALLA FLOWING NEAR THE BOUNDARY FENCE OF THE SITE



DEBRIS FROM THE DEEPENING OF TALAB: 12-09-22



WASTE WATER WEIR OF NANDU TALAB & GARLAND DRAIN IN VIEW: 12-09-22



CHAIN LINK FENCING & GARLAND DRAIN: 12-09-22



VIEW OF CONSTRUCTION NEAR NANDU TALAB: 12-09-22



GARDEN & EARTHEN MOUNDS VIEW: 12-09-22